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Tuesday, February 16, 1960  
Magha 27, 1881 (Saka)

# LOK SABHA DEBATES

Tenth Session  
(Second Lok Sabha)



LOK SABHA SECRETARIAT  
New Delhi

## CONTENTS

[SECOND SERIES, VOL. XXXVIII—FEBRUARY 8 TO 19, 1960/MAGHA 19 TO 30, 1881  
(SAKA)]

### COLUMNS

No. 1.—*Monday, February 8, 1960/Magha 19, 1881 (Saka)*—

Member sworn . . . . .	I
President's Address laid on the Table . . . . .	I—31
Parliamentary Committees—Summary of Work . . . . .	31
Dowry Prohibition Bill—	
Laid on the Table as returned by Rajya Sabha with amendments . . . . .	32
President's Assent to Bills . . . . .	32—33
Obituary Reference . . . . .	33
Papers laid on the Table . . . . .	33—36
Reports of Joint Committees on:	
(1) Delhi Land Holdings (Ceiling) Bill . . . . .	37
(2) Tripura Land Revenue and Land Reforms Bill . . . . .	37
(3) Manipur Land Revenue and Land Reforms Bill . . . . .	37—38
Companies (Amendment) Bill—	
Extension of time for presentation of Report of Joint Committee . . . . .	38
Daily Digest . . . . .	39—42

No. 2.—*Tuesday, February 9, 1960/Magha 20, 1881 (Saka)*—

Oral Answers to Questions—

Starred Questions Nos. 1 to 19 . . . . .	43—81
--	-------

Written Answers to Questions—

Starred Questions Nos. 20 to 31 . . . . .	81—87
---	-------

Unstarred Questions Nos. 1 to 23 . . . . .	87—100
--	--------

Re: Motion for Adjournment . . . . .	100—OI, 102—O7
--------------------------------------	----------------

Papers laid on the Table . . . . .	102, 107—10
------------------------------------	-------------

Question of Privilege—

Publication of expunged proceedings of Lok Sabha by Free Press Journal, Bombay . . . . .	110—11
--	--------

Statement re: Indo-West Pakistan Border Conference . . . . .	111—13
--	--------

Statement re: Indo-Pakistan Financial Talks . . . . .	113—14
---	--------

Re: Motions for Adjournment . . . . .	114—16
---------------------------------------	--------

Geneva Conventions Bill—

Motion to consider . . . . .	116—78
------------------------------	--------

Claus 2 to 20 and 1 . . . . .	178—79
-------------------------------	--------

Motion to pass, as amended . . . . .	179
--------------------------------------	-----

Displaced Persons (Compensation and Rehabilitation) Second Amendment Bill—

Motion to consider . . . . .	180—221
------------------------------	---------

Business Advisory Committee—

Forty-seventh Report . . . . .	222
--------------------------------	-----

Daily Digest . . . . .	223—28
------------------------	--------

No. 3.—Wednesday, February 10, 1960/Magha 21, 1881 (Saka)—

Oral Answers to Questions—

Starred Question Nos. 32 to 44 . . . . . 229—69

Written Answers to Questions—

Starred Questions Nos. 45 to 64 . . . . . 269—81

Unstarred Questions Nos. 24 to 53 . . . . . 281—303

Re: Point of Order . . . . . 303—05

Papers laid on the Table . . . . . 305—c9

Committee on Private Members' Bills and Resolutions—

Fifty-fifth Report . . . . . 309

Correction of Reply to Starred Question No. 923 . . . . . 309—10

Termination of Suspension of Member . . . . . 310—32

Statement re: Two air accidents . . . . . 332—33

Statement re: Accident to Oil Well at Cambay . . . . . 333—35

Business Advisory Committee—

Forty-Seventh Report . . . . . 335—37

Displaced Persons (Compensation and Rehabilitation) Second Amendment Bill—

Motion to consider . . . . . 337—415

Clauses 2 to 12 and 1 . . . . . 415—23

Motion to pass . . . . . 433

Administration of Evacuee Property Bill—

Motion to consider . . . . . 433—54

Half-an-Hour Discussion re: Conversion of Super-Constellations as Passenger-Cargo Planes . . . . . 454—64

Daily Digest . . . . . 465—72

No. 4.—Thursday, February 11, 1960/Magha 22, 1881 (Saka)—

Oral Answers to Questions—

Starred Questions Nos. 65 to 69, 71 to 75, 78, 80 and 81 . . . . . 473—508

Written Answers to Questions—

Starred Questions Nos. 70, 76, 77, 79 and 82 to 89 . . . . . 518—15

Unstarred Questions Nos. 54 to 77 and 79 to 81 . . . . . 515—29

Correction of Reply to Unstarred Question No. 149 . . . . . 529

Papers laid on the Table . . . . . 529—32

Messages from Rajya Sabha . . . . . 533

Bills passed by Rajya Sabha—Laid on the Table—

1. Imports and Exports (Control) Amendment Bill . . . . . 533

2. Cotton Transport (Amendment) Bill . . . . . 533

Calling Attention to Matter of Urgent Public Importance—

Strike by pilots of Indian International Corporation . . . . . 533—36

Resignation of Member . . . . . 536

Panel of Chairmen . . . . . 536—37

Administration of Evacuee Property (Amendment) Bill—

Motion to consider . . . . . 537—83

Clauses 2 to 6, 8 and 9, 7 and 1 . . . . . 583—88

Motion to pass, as amended . . . . . 588

Dowry Prohibition Bill—

Motion to consider Rajya Sabha amendments . . . . . 588—608

Motion re: Report of Pay Commission . . . . . 608—56

Daily Digest . . . . . 657—62

No. 5.—*Friday, February 12, 1960/Magha 23, 1881 (Saka)*—

Oral Answers to Questions—

Starred Questions Nos. 90 to 103 663—99

Written Answers to Questions—

Starred Questions Nos. 104 to 119 699—707

Unstarred Questions Nos. 82 to 108 707—21

Papers laid on the Table 721—24

Business of the House 724

Legal Practitioners Bill—

Extension of time for presentation of Report of Joint Committee 724—25

Motion *re*: Report of Pay Commission 725—86

Committee on Private Members Bills and Resolutions—

Fifty-fifth Report 786

Resolution *re*: Compulsory Military Training in Educational Institutions 786—852

Resolution *re*: Quitting the Commonwealth 852—56

Daily Digest 857—62

No. 6.—*Monday, February 15, 1960/Magha 26, 1881 (Saka)*—

Oral Answers to Questions—

Starred Questions Nos. 120 to 124, 126 to 130, 133 and 134. 863—99

Written Answers to Questions—

Starred Questions Nos. 125, 131, 132 and 135 to 146 899—909

Unstarred Questions Nos. 109 to 160 909—44

Motions for Adjournment—

1. Law and Order situation in Kerala 944—56

2. Alleged starvation deaths in Mizo Hills district 956—61

Papers laid on the Table 961—62

Message from Rajya Sabha 962

Demands for Supplementary Grants Budget (General) 1959-60 963

Demands for Supplementary Grants Budget (Railways) 1959-60 963

Statement *re*: Explosion in Ordnance Factory, Khamaria 963—65

Correction of reply to Starred Question No. 671 966

Statement *re*: Indo-Pakistan Canal Water Dispute 967

Plantations Labour (Amendment) Bill—Introduced 967—68

Motion *re*: Report of Pay Commission 968—98

Motion on Address by the President 998—1102

Daily Digest 1103—08

No. 7.—*Tuesday, February 16, 1960/Magha 27, 1881 (Saka)*—

Oral Answers to Questions—

Starred Questions Nos. 147 to 154, 160 and 163 to 166 1109—43

Written Answers to Questions—

Starred Questions Nos. 155 to 159, 161, 162 and 167 to 175 1143—51

Unstarred Questions Nos. 161 to 187 1151—65

Motion for Adjournment—

Alleged reversal of policy towards China 1166—74

Papers laid on the Table 1174—75

## COLUMNS

Motion on Address by the President . . . . .	1175—1298
Daily Digest . . . . .	1299—1302
<b>No. 8.—Wednesday, February 17, 1960/Magha 28, 1881 (Saka)—</b>	
Oral Answers to Questions—	
Starred Questions Nos. 176 to 187 . . . . .	1303—40
Short Notice Question No. 1 . . . . .	1340—46
Written Answers to Questions—	
Starred Questions Nos. 188—210 . . . . .	1346—61
Unstarred Questions Nos. 188 to 237 and 239 to 242 . . . . .	1361—96
Correction of Reply to Unstarred Question No. 218 . . . . .	1396—97
Motions for Adjournment—	
Apprehended fear of radio-active fall-out over India from French atomic explosion in Sahara . . . . .	1397—1403
Papers laid on the Table . . . . .	1403
Prevention of Cruelty to Animals Bill—	
Report of Joint Committee laid on the Table . . . . .	1403
Calling Attention to Matter of Urgent Public Importance—	
Sudden flooding of colliery at Damua . . . . .	1404—05
Correction of answer to Starred Question No. 617 . . . . .	1405—06
Railway Budget, 1960—61—Presented . . . . .	1406—41
Motion on Address by the President . . . . .	1441—1538
Daily Digest . . . . .	1539—44
<b>No. 9.—Thursday, February 18, 1960/Magha 29, 1881 (Saka)—</b>	
Oral Answers to Questions—	
Starred Questions Nos. 211 to 215, 217 to 219, 221, 222, 224 to 227 and 230 . . . . .	1545—83
Written Answers to Questions—	
Starred Questions Nos. 216, 220, 223, 228, 229 and 231 to 237 . . . . .	1583—89
Unstarred Questions Nos. 243 to 281 . . . . .	1590—1611
Papers laid on the Table . . . . .	1611
Messages from Rajya Sabha . . . . .	1611—13
Motion on Address by the President . . . . .	1614—1753
Half-an-hour discussion <i>re:</i> Suicide Committed by Dr. Joseph of IARI . . . . .	1753—68
Daily Digest . . . . .	1769—72
<b>No. 10.—Friday, February 19, 1960/Magha 30, 1881 (Saka)—</b>	
Oral Answers to Questions—	
Starred Questions Nos. 238 to 240, 242 to 246, 248 to 250, 252 and 256 to 262 . . . . .	1773—1812
Written Answers to Questions—	
Starred Questions Nos. 241, 247, 251, 253 to 255 and 263 to 266 . . . . .	1812—18
Unstarred Questions Nos. 282 to 308 . . . . .	1818—33
Motions for Adjournment—	
1. Reported defect in the chilling plant at Muradnagar . . . . .	1833—38
2. Labour Trouble in Bhilai Steel Plant . . . . .	1838—44
Papers laid on the Table . . . . .	1844—46
Message from Rajya Sabha . . . . .	1846

## LOK SABHA DEBATES

1109

1110

### LOK SABHA

Tuesday, February 16, 1960/Magha 27,  
1881 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. DEPUTY-SPEAKER in the Chair]

#### MEMBER SWORN

Shri Gulabran Keshavrao Jedhe  
(Baramati)

#### ORAL ANSWERS TO QUESTIONS

##### Registration of Chinese Nationals

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Shri Vajpayee:  
Shri Rameshwar Tantia:  
Shri Mohan Swarup:  
Shri Tangamani:  
Shrimati Ila Palchoudhuri:  
Shri Aurobindo Ghosal:  
Shri D. C. Sharma:  
Shri Kalika Singh:  
Shri Tridib Kumar  
Chaudhuri:  
Shrimati Mafida Ahmed:  
Shri P. K. Deo:  
Shri Ajit Singh Sarhadi:  
Shri C. K. Bhattacharya:

\*147.

Will the Minister of Home Affairs be pleased to state:

(a) whether the registration of Chinese nationals residing in India has been completed;

(b) whether it is a fact that a large number of Chinese in India, who hold passports issued by the Kuomintang Government, have refused to take out passports from the People's Republic of China;

(c) the number of such cases; and  
(d) the action taken in this regard?

359 (Ai) LSD—1.

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

Shri Vajpayee: May I know if this registration includes finding out the means of livelihood that are being adopted by the Chinese nationals?

Shri Datar: Rules have been laid down with regard to the registration. It has also been provided for in the Citizenship Act. Whenever foreigners come here, either for a short stay or for a longer stay, if necessary, under the rules they have to register themselves. Here in this case, what has been ordered is that residential permits should be taken by all foreigners.

11.14 hrs.

[MR. SPEAKER in the Chair]

Shri Vajpayee: Is it a fact that a large number of Chinese nationals in Calcutta have opened dry-cleaning and dyeing shops at strategic points in the city but they do not have any customers? May I know if the West Bengal Government have informed the Centre of this situation?

Shri Datar: The Government of West Bengal are aware that there are a number of Chinese in the town of Calcutta. They are taking care to see that residential permits are obtained by all of them.

Shri Tangamani: May I know whether the Government have seen the Press reports that there are 8,000 Chinese in Calcutta city most of whom possess passports from the Kuomintang?

Shri Datar: Government have seen the report and have requested the State Government to give us full

information. Originally, some time was given but the time was extended up to the 29th February, 1960. Therefore some time is necessary for the collection and sending of the information here.

**Shri Tridib Kumar Chaudhuri:** May I know if the Government have decided upon any policy with regard to those Chinese nationals who hold passports from the Kuomintang Government or the Taiwan Government? What is their attitude with regard to them?

**The Minister of Home Affairs (Shri G. B. Pant):** They too probably will be required to obtain residential permits.

**Shri P. K. Deo:** What steps are being taken to regularise the passports of these Stateless people?

**Shri G. B. Pant:** Passports of Stateless people cannot be regularised because the passports had been obtained from a Government which was represented here long ago. Now that Government is not represented here they could get passports only from their own embassies and they have not got any here. But, as my colleague has informed the House, the period for the registration has been extended up to the 29th February and the West Bengal Government is looking into the whole matter.

**Shri D. C. Sharma:** May I know if any Chinese nationals have accepted Indian nationality and, if so, what is their number?

**Shri G. B. Pant:** Some of them are claiming the citizenship of India, but no decision has been taken.

**Raja Mahendra Pratap:** Will the Government suggest to these people that they take out passports from the UNO to become world citizens?

**Shri G. B. Pant:** UNO does not issue passports.

**Pandit D. N. Tiwari:** May I know whether the passports issued by the

Kuomintang Government are considered valid by our Government? If not, what steps are taken to remove them from this country?

**Shri G. B. Pant:** The question of giving residential permits has been under consideration. No such permits were required for those who had come to the country before 1943, as I explained some time ago. Now there are some among the Chinese living here who have Kuomintang passports.

**Shri Tyagi:** Are the Government aware, with full details, of the treatment meted out to Indian nationals, either merchants or traders, settled in China and is it the intention of the Government to give reciprocal treatment to the Chinese in India?

**An Hon. Member:** No.

**Shri G. B. Pant:** Government have received reports of a disquieting character of the treatment accorded to Indian traders and some of the Indian nationals in China. We do not want to be vindictive, but we will see that the security of the country is not endangered in any way.

**Shri Surendranath Dwivedy:** What is the position regarding Tibetan residents? Are those, who have not taken the nationality of India and live in India, to be considered as Chinese nationals now?

**Shri G. B. Pant:** I do not know if there was any system of passports prevalent in the past. But, as I said, we are considering the question of Chinese nationals today, and we have asked that all those who have not been registered should be registered.

**Shri P. K. Deo:** May I know if the President of the Chinese Association at Calcutta informed the Government that they would rather opt for Indian nationality, and if so, what is the Government's reaction to that proposition?

**Shri G. B. Pant:** Some of them want Indian citizenship. That matter

is governed by the rules on the subject.

जागन्नाथ सेनाधीहों के लिए केन्द्रीय बेतन समिति

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\*१४८. { श्री भक्त दासानं :  
श्री श्री० चं० शर्मा० :  
श्री स० श्रो० बनर्जी० :  
श्री रामेश्वर टाटिया० :  
श्री ध० क० गोपालन० :

श्री नारायणन० कुट्टि० मेनन० :

क्या प्रतिरक्षा मंत्री १८ नवम्बर, १८५८ के ताराकित प्रश्न संख्या ८१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सशस्त्र सेनाधीहों के बारे में केन्द्रीय बतन समिति ने जो कुछ समय पूर्व नियुक्त की गई थी, अपने काम में बद तक क्या प्रशंसित की है; और

(ल) उस का कार्य कब तक समाप्त होने की आशा है?

प्रतिरक्षा उपमंत्री (श्री रघुरामेश्वर) :

(क) जगन्नाथ दास कमिशन की तत्सम्बन्धी सिफारिशों को, प्रतिरक्षा सेवाधीहों के सेवितव्य पर लागू करने में कई प्रकार के उठने वाले ब्रह्मनों पर, समिति विचार कर रही है।

(ल) अब तरह जो स्थिति है, उसे बताते हुए आशा है, कि समिति अपनी रिपोर्ट एक मास में दे पायेगी।

[(a) The Committee is examining the various issues involved in the application of the relevant recommendations of the Jagannadhadas Commission to personnel of the Defence Services.

(b) On present indications, the Committee is expected to submit its report to Government in a month's time.]

Shri Bhakt Darshan: May I know when this Committee was appointed and why there has been so much delay when our Deputy Minister, Shri Raghuramaiah, happens to be the Chairman of this Committee?

Shri Raghuramaiah: The Committee was appointed by Government letter dated 17th November. The Committee has been having a series of meetings because it has to go into the various

aspects of the pay structure of different categories etc. and see the impact of the Jagannadhadas Commission's Report thereon. We are trying to expedite it as much as we can.

Shri D. C. Sharma: May I know if the recommendations of this committee will cover all types of defence services—civilian, armed forces, MES, EME and all that?

Shri Raghuramaiah: It will cover all combatants and enrolled non-combatants—in other words, all those paid out of Defence not covered by the Jagannadhadas Commission.

Shri S. M. Banerjee: The hon. Minister has stated that the report is likely to be out within a month. I want to know whether this committee is also considering whether the other ranks should be paid dearness allowance in full, because at present they are paid only 50 per cent on the ground that they are given rations?

Mr. Speaker: These are all suggestions for action. The hon. Member may write to the hon. Minister. He has given in general the terms of reference of the committee, but item by item how can he say now, and how is it right for him to say?

Shri S. M. Banerjee: I wanted to know if it is being considered?

Mr. Speaker: No, I will not allow it. If they have any suggestion, they may send it to the Minister. As to what are being considered by the committee, let us await its report.

Shri Tangamani: May I know whether the terms of reference which deal with the application of the Second Pay Commission's Report to defence personnel will include also modification of pay scales and other things which are not included in the recommendations of the Pay Commission?

Mr. Speaker: Will it not be solving the problem easily if the hon. Minister lays a copy of the terms of reference on the Table of the House or places a copy in the Library?

Shri S. M. Banerjee: It has been announced.

**Mr. Speaker:** If it has been announced already, why do they ask whether it includes or not. If it includes, it includes; if it does not include, it is not there.

**Shri Tangamani:** On a previous occasion they said that it would consider the application of the Pay Commission's Report. What I would like to know is whether the reference includes modification of any of the recommendations of the Pay Commission?

**Shri Raghuramaiah:** Two types of work have been entrusted to this committee as I mentioned on an earlier occasion. The Committee has to apply itself to those recommendations of the Pay Commission which have an impact on defence services, but the adoption of which requires some further examination because of the peculiar features of the terms of service of defence personnel. That is the second category, the first category being: the recommendations of the Pay Commission which have an obvious and immediate impact on combatants and enrolled non-combatants of the defence services. These are the two aspects this committee will have to go into.

**Shri Sadhan Gupta:** May I know whether any procedure has been evolved to consult the representatives of defence employees like the trade unions, in order to facilitate arriving at proper conclusions in this matter?

**Shri Raghuramaiah:** May I submit that this committee will not and does not go into the question of the pay of the civilian employees who are already covered by the Jagannadhdas Commission. This committee is only concerned with combatants and enrolled non-combatants.

**Shri U. C. Patnaik:** May I know if a rationalisation of the junior commissioned ranks is being done by the committee?

**Shri Raghuramaiah:** All these aspects may have to be considered. It

is premature for me to say anything on the point.

**Mr. Speaker:** Hon. Members will kindly send all their suggestions to the hon. Minister.

**Shri S. M. Banerjee:** The hon. Minister stated that no representative can be consulted since this is confined to the armed forces people. I want to know whether the views of the armed forces people were ascertained by holding a durbar or something of that kind in various places?

**Shri Raghuramaiah:** There is no question of a durbar. It was already announced to the House on the last occasion by the Defence Minister that this committee has also among its members representatives of the Army, Air Force, Navy, Finance and so on. So, it is not a question of a durbar, everybody is represented.

**Mr. Speaker:** All that he wants to know evidently is whether representations are received by this committee from the armed forces either individually or collectively by associations?

**Shri Raghuramaiah:** There has been a study committee on behalf of the armed forces which has gone into it, and the representatives of the Army, Air Force and Navy in the Committee do place before the committee the considered opinion of that particular wing of service, and the committee goes into it thoroughly.

#### Standard English-Hindi Dictionary

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\*149. { Shri R. C. Majhi:  
          { Shri Subodh Hansda:  
          { Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) whether any progress has been made in the preparation of a standard English-Hindi Dictionary by the Hindustani Culture Society, Allahabad;

(b) in what capacity this society has been entrusted with the work; and

(c) whether any amount is to be paid to this society for this work?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Yes.

(b) In the capacity of a voluntary organisation.

(c) An amount of Rs. 1 lac has already been paid to the society. They are asking for further amount and their request is under consideration.

**Shri R. C. Majhi:** May I know whether any other society besides this has been entrusted with the work of preparing such a dictionary?

**Dr. K. L. Shrimall:** Yes, Sir; some other organisations have been assigned similar work.

**सेठ गोविन्द दास :** क्या यह बात सही है कि इसी तरह का एक प्रामाणिक कोश इलाहाबाद के हिन्दी साहित्य सम्मेलन ने बनाने का निर्णय किया था और क्या इस सम्बन्ध में हिन्दी साहित्य सम्मेलन ने सरकार के पास कुछ नमूने भी भेजे थे और उन्होंने कुछ अनुदान भी मांगा था? इस सम्बन्ध में क्या हुआ?

**डा० का० ला० श्रीमाली :** मैं याददाश्त से कहना चाहता हूँ कि जहाँ तक मुझे मालूम है, हिन्दी साहित्य सम्मेलन को भी कोश बनाने के लिये सहायता दी गई है।

**सेठ गोविन्द दास :** वह सहायता कितनी दी गई थी और क्या उस को और भी सहायता दी जायगी?

**डा० का० ला० श्रीमाली :** यह प्रश्न तो हिन्दुस्तानी कल्चर सोसायटी का था। अगर भाननीय सदस्य नोटिस देंगे, तो मैं बता दूँगा। मूँझे तीक याद नहीं है कि कितनी सहायता दी गई, लेकिन जहाँ तक मुझे याद है, उसे सहायता दी गई थी।

**श्री बजराज सिंह :** मैं यह जानना चाहता हूँ कि हिन्दुस्तानी कल्चर सोसायटी का भाषा से क्या सम्बन्ध है। उस का संस्कृति

से कोई सम्बन्ध है, या भाषा से भी कोई सम्बन्ध है? भाननीय शिक्षा मंत्री महोदय ने जिन और संस्थाओं की बात कही है, उन में से किन किन को कितना कितना रूपया दिया गया है और हिन्दुस्तानी कल्चर सोसायटी को कितना रूपया दिया गया?

**डा० का० ला० श्रीमाली :** यह प्रश्न हिन्दुस्तानी कल्चर सोसायटी से सम्बन्ध रखता है और उस की इतिला मेरे पास है। और किन सोसायटियों को कितनी कितनी सहायता दी गई, इस के लिये भाननीय सदस्य भलग सवाल पूछें, तो मैं उस का उत्तर दूँगा।

**श्री बजराज सिंह :** इस सोसायटी को कितना रूपया दिया गया है?

**Mr. Speaker:** What is the total amount, what is the additional amount that is going to be given?

**Dr. K. L. Shrimall:** The amount which has already been paid to the Society is Rs. 1 lakh. They have asked for more funds, and the request is under consideration.

**Shri S. C. Samanta:** May I know whether the Hindi words used in this dictionary are those that have been coined by the committee appointed by the Speaker of this House?

**Dr. K. L. Shrimall:** We have appointed an editorial board, and on the editorial board, there are distinguished Hindi scholars like Shri Ramchandra Varma Dr. Surya Kant, Dr. Pran Nath, Shri Maghanlal Desai, Acharya Kshiti Mohan, Shri M. Satyanarayana, Prof. Najeeb Ashraf Nadvi, Mahatma Bhagwan Din and so on. And they will examine the dictionary before it would be finalised.

**Shri S. C. Samanta:** May I know whether the vocabulary that has been prepared by the parliamentary committee will be taken into consideration and added in that dictionary?

**Dr. K. L. Shrimall:** They have a certain freedom in the editorial board. They are not bound by the words which have been approved by that committee.

**श्री विमल विज़ : क्या सरकार ने कोई ऐसा निर्णय दिया है कि जब यह कोष तैयार ह तो आम जनता के खारीदने लायक कीमत इसकी रखी जाए ताकि आम जनता इसको खारीद सके ?**

**डा० का० ला० श्रीमाली : जी हाँ, कोणिश यही की जायेगी कि जितना सस्ता हो सके वह बने ।**

**Amount due to H.A.L. from Consumers**

**\*150. Shri Ram Krishan Gupta:** Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 366 on the 23rd November, 1959 and state:

(a) the nature of steps since taken to recover the amount of money due to Hindustan Aircraft Limited from consumers; and

(b) the result thereof?

**The Deputy Minister of Defence (Sardar Majithia):** (a). I. The Ad-hoc-Committee consisting of the representatives of the Ministries of Defence and Finance, Air Headquarters and H.A.L. examined in January, 1960 the outstanding claims of H.A.L. against the I.A.F. and agreed on the basis for settling them. H.A.L. are also revising their bills.

II. Government have authorised certain further provisional payments against the outstanding bills of H.A.L. in respect of the IAF orders.

III. H.A.L. are vigorously pursuing direct their claims against the non-Defence customers.

(b) I. H.A.L. have recovered a sum of Rs. 39.6 lakhs from the outstandings against the I.A.F. on 30-9-1959. As a result of the special efforts being made, they expect to realise a further sum of Rs. 57.7 lakhs before 31st March, 1960.

II. H.A.L. have since recovered a sum of Rs. 33 lakhs out of their claim

of Rs. 40 lakhs due from the Railways on 30-9-1959 and are pursuing the balance of the claims.

III. As regards the other customers, H.A.L. have since realised Rs. 7 lakhs and are progressing the remaining claims vigorously with the parties concerned for the realisation of the balance.

**Shri Ram Krishan Gupta:** May I know whether any interest has been charged on these outstanding claims?

**Sardar Majithia:** Not to my knowledge; I do not think any interest is being charged.

**Shri Tangamani:** May I know the value of the outstanding claims other than those relating to the IAF and the Railways. The hon. Minister stated that Rs. 7 lakhs had been collected. May I know the value of the other outstanding claims, and how much still remains to be collected?

**Mr. Speaker:** The hon. Member means 'from private individuals'?

**Sardar Majithia:** The balance due from the other customers as on 27th January, 1960 amounts to Rs. 37 lakhs.

**Shri Supakar:** As a result of the revision of the bills by the HAL, may I know whether there is any reduction or whether the amount has gone up?

**Sardar Majithia:** As I said, they are revising the bills, as a result of which they are going to give up certain claims.

**Shri Supakar:** What is the amount?

**Sardar Majithia:** It is only when they have completed the revision of the bills that we shall be in a position to say what the amount is.

**Shri Nagi Reddy:** May I know whether the revised amounts will also apply to consumers other than the IAF or the Railways?

**Sardar Majithia:** The revised bills are only so far as the IAF is concerned.

**Shri Tridib Kumar Chaudhuri:** May I know the reason why such large sums were allowed to fall into arrears?

**Sardar Majithia:** The HAL carries out quite a lot of work, and it roughly works out to about Rs. 71 lakhs per month. Normally, we do have three or four or five months' delay which raises that amount to quite a decent figure.

**Shri Goray:** May I know whether fresh orders are accepted from private concerns that are in arrears, so far as the earlier bills are concerned?

**Sardar Majithia:** So far as the private concerns are concerned, mostly, they were the airlines. The airlines are now embodied in the Indian Airlines Corporation, and they no longer exist.

#### Barauni Oil Refinery

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 \*151. { Shri R. C. Majhi:  
 Shri S. C. Samanta:  
 Shri D. C. Sharma:  
 Shri P. K. Deo:  
 Shri Pangarkar:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any progress has been made in the establishment of an oil refinery at Barauni;

(b) if so, the nature of progress made up to date; and

(c) the amount spent on the work done?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) to (c). A statement is laid on the Table of the House. [See Appendix I; annexure No. 48].

**Shri R. C. Majhi:** I find from the statement that advertisement for the recruitment of the trainees to be sent to Russia has been issued. May I know how many candidates have applied for this, and how many will be sent?

**Shri K. D. Malaviya:** I have not got the figures with me here as to the number of applications received. If the hon. Member gives me separate notice, I shall answer that question.

**Shri R. C. Majhi:** May I know how many will be sent to Russia for training in oil refineries?

**Shri K. D. Malaviya:** The number of trainees that have to be sent are according to the recommendation made in the project report.

**Shri Sadhan Gupta:** May I know by what time the Barauni refinery is expected to go into production, and by what time it will reach full production?

**Shri K. D. Malaviya:** The Barauni refinery is scheduled to go into production, according to present estimates and calculations, by early 1963, but the first phases of the completion will start from early 1962.

**Shri S. C. Samanta:** As we know, the process of acquisition of land takes time. May I know whether re-quisioning of lands will be taken up in order to speed up the work?

**Shri K. D. Malaviya:** Yes, the Government of Bihar have been requested to proceed with the acquisition of land, and we hope they are now acting on our advice, and I hope the acquisition proceedings will be completed soon.

**Shri D. C. Sharma:** May I know whether the setting up of this refinery will displace some families, and if so, whether due care has been taken to rehabilitate them?

**Shri K. D. Malaviya:** Yes, so far as the possession of land is concerned, it is quite possible that some numbers of the landowners may be dispossessed. Government will try their best to find out some work for them. We are also considering as to how best we could fit into our scheme the employment of such persons as are being displaced.

**Shri Ramanathan Chettiar:** May I know the amount of Soviet help that we are going to receive for this refinery?

**Shri K. D. Malaviya:** The foreign exchange involved in the construction of the Barauni refinery will be given to us by the USSR Government as credit.

**Mr. Speaker:** He wants to know the amount.

**Shri K. D. Malaviya:** The entire sums. We are awaiting the project report, and unless we get the full idea of the project report, we cannot say anything. But, roughly, it will be between Rs. 10 to 14 crores.

**Shri Damani:** May I know whether with the going into production of this refinery along with the other refineries, the needs of the country will be covered, or there will still be some deficit?

**Shri K. D. Malaviya:** In this expanding consumption of petroleum products, it is difficult to say that by the time the second refinery, namely the Barauni refinery will go into production, all our demands will have been met. Presumably, our demands will be more than the production capacity of the two refineries and the other refineries which are already there in the country.

**Shrimati Renuka Ray:** Even if the Minister cannot give us the exact amount, could he tell us the terms and conditions on which the loans would be given by USSR for this project?

**Mr. Speaker:** The hon. Minister said that the entire amount is to be financed by them.

**Shrimati Renuka Ray:** I want to know the terms and conditions on which the loans will be given.

**Shri K. D. Malaviya:** The supply of equipments, the erection, and the technical advice, project report, etc. will all be done by the Soviet Government under this credit system. And the entire loans that will be advanced by them will be paid back in twelve annual instalments from the date when the Barauni refinery will go into production.

### Barsua-Mines

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\*152 { **Shri Nagi Reddy:**  
**Shri Vidya Charan Shukla:**  
**Shri Vasudevan Nair:**  
**Shri Chintamoni Panigrahi:**

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what are the reasons because of which the iron ore mines of Hindustan Steel Limited at Barsua in Orissa could not be ready in time to supply iron ore to the Rourkela Steel Plant;

(b) at what rate iron ore is being presently obtained for the Rourkela Steel Plant and how does it compare with the cost of the iron ore obtained for the Bhilai Steel Plant; and

(c) what is the estimated amount of additional railway freight which the Hindustan Steel Limited is and will be incurring in transporting iron ore from the mines in Gua region for the Rourkela Steel Plant till its mines at Barsua are ready?

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** (a) The delay in the mines going into operation in time to meet the requirements of the blast furnaces, has been mainly due to the fact that the only acceptable tenderer i.e., M/s. Hewitt-Robins could not arrange to deliver the necessary plant and equipment earlier.

(b) Iron ore is being obtained for Rourkela Steel Plant at the rate of Rs. 11.50 per ton and for Bhilai Steel Plant at the rate of Rs. 8.76 per ton, both F.O.R. despatching stations.

Estimated amount of additional railway freight is about Rs. 43 lakhs.

**Shri Chintamoni Panigrahi:** May I know whether the mines which are supplying the present requirements of the Rourkela Steel Plant are mechanised or not?

**Shri Gajendra Prasad Sinha:** At present, we are getting supplies of iron ore for Rourkela from the State Trading Corporation, and most of it is 'manual' ore.

**Shri Chintamoni Panigrahi:** When most of the iron ores meeting the requirements of Rourkela are 'manual' ores, why is it that the Government did not use manual labour for raising iron ore from Barsua till it is mechanised?

**Shri Gajendra Prasad Sinha:** It is not possible to maintain the flow of such a heavy requirement of iron ore for any project by the manual method. It may affect the quality of production also. Therefore, comes the question of mechanisation.

**Shri Chintamoni Panigrahi:** This is a contradiction.

**Mr. Speaker:** Are we going to argue this during Question Hour? The only point raised is: when it was possible to raise iron ore for one purpose by manual labour, why should it not be possible in Barsua till it is mechanised?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** In Barsua, the working face is not large enough to permit the mining of the quantity required, whereas the STC is now purchasing from a number of mines where the working face is much larger.

**Shri Supakar:** Since the production programme of the Rourkela Steel Plant was framed much earlier than the programme of the Government for getting the iron ore from Barsua, why blame the American company for not mechanising the mines in proper time? Is it not a fact that the programme of the Government for getting ores from Barsua was framed much later than the formulation of the production programme of the Rourkela Steel Plant itself?

**Mr. Speaker:** One hon. Member is answering the question asked by another. I understand Shri Supakar is giving an explanation in reply to the question asked by Shri Chintamoni Panigrahi.

**Shri Supakar:** No, that was not an answer to his question. By delaying the production from Barsua, the Government have incurred a loss. Why should it have been so? That is my question—not that I am explaining the question of Shri Chintamoni Panigrahi.

**Sardar Swaran Singh:** My hon. colleague has already answered that the development of these mines took a little longer, and there was delay in the supply of machinery. After all, the iron ore that we are purchasing and using in Rourkela is being raised inside the country. It is true that the lead is longer, but he should not be so uncharitable in criticising us in these matters.

**Shri Surendranath Dwivedy:** What is the reason for the difference of Rs. 3 per ton of iron ore supplied to Rourkela and Bhilai? Is the higher cost for Rourkela due only to freight charges or are they getting iron ore from places which are much farther? Is it not possible to get it at the same rate as for Bhilai?

**Sardar Swaran Singh:** So far as the source of supply for Bhilai is concerned, we are particularly lucky; iron ore mining conditions are much easier. In fact, that is the justification for locating the steel plant at Bhilai. It is, as the House is no doubt aware, based principally on easy availability of iron ore. So far as the supply of coal to Bhilai is concerned, the lead is about 400 or 500 miles, and that means much more additional cost. So it is not the freight differential but the easy mining conditions that make the ore for Bhilai so much cheaper.

**Free and Compulsory Primary Education**

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Shri D. C. Sharma:
Pandit D. N. Tiwari:
Shri Prakash Vir Shastri:
Shri Ram Krishan Gupta:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Pangarkar:
Shri Chintamoni Panigrahi:
Shri Bibhuti Mishra:
Shri Jhulan Sinha:
Shri Daljit Singh:
Shri Hem Raj:

\*153.

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 749 on the 9th December, 1959 and state the up-to-date progress made in the introduction of free and compulsory primary education?

**The Minister of Education (Dr. K. L. Shrimali):** A statement is laid on the Table of the House.

**STATEMENT**

The further progress made in the introduction of free and compulsory primary education is as follows:—

(a) The revised draft Model Legislation for Free and Compulsory Education has been finalised and sent to the State Governments for their guidance.

(b) Individual studies of six States where education is comparatively less developed—Bihar, Jammu & Kashmir, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh—and which contain about 70 per cent of the non-attending children have been completed. The studies of other States are in progress.

**Shri D. C. Sharma:** From the statement, I find that individual studies of six States where education is comparatively less developed have been completed. May I know when the studies of other States will be completed and which are those States where the studies are going to be completed?

**Dr. K. L. Shrimali:** I have already indicated the names of the States where studies of problems have been completed. By and by, studies of other States will also be taken up. I cannot give the exact time by which the studies should be completed.

**Pandit D. N. Tiwari:** In (b) of the statement, I find stated that the revised draft model legislation for free and compulsory education has been finalised and sent to the State Governments for their guidance. May I know how many States are acting on that advice, and whether any legislation has been passed in those States to which the model draft has been sent?

**Dr. K. L. Shrimali:** State Governments are waiting for the finalisation of the Third Plan. As soon as we know how much amount is allotted for elementary education, they would take up the question of introducing necessary legislation.

**Shri S. C. Samanta:** May I know whether in some States the scheme to establish the free and compulsory primary education system has been taken up only in Block areas?

**Dr. K. L. Shrimali:** Yes, several States have free and compulsory education in limited areas.

**Pandit D. N. Tiwari:** May I know what special steps are being taken in the major States of U.P. and Bihar which are backward in primary education, to accelerate the progress of primary education?

**Dr. K. L. Shrimali:** We have had a discussion with the Ministers of these States which are educationally backward. It is generally felt, and I think we have agreed in principle, that special assistance will have to be given to these States to bring them on par with the other advanced States as far as elementary education is concerned.

**Shri Hem Raj:** May I know whether any assessment has been made in different States of the number of children of school-going age who are

eligible for primary education, and the percentage that is at present going to schools?

**Dr. K. L. Shrimali:** I have not been able to follow the question of the hon. Member.

**Mr. Speaker:** Has any assessment been made of the number of children of school-going age?

**Dr. K. L. Shrimali:** Yes, an assessment has been made. It is expected that during the next four or five years, if primary education is made free and compulsory, we will have to bring in about two hundred lakhs children. That is, at present, they are out of the schools.

**Shri Tangamani:** May I know whether any of the six States mentioned in the statement or any of the other States have indicated whether they are going to introduce legislation, draft of which has been sent to them?

**Dr. K. L. Shrimali:** The States are all ready to introduce free and compulsory primary education. We are only waiting for the finalisation of the Third Five Year Plan.

**Shri Tangamani:** My point is different. Draft legislation has been circulated to the various States. Are any of the States going to have legislation passed on those lines?

**Mr. Speaker:** He said they are ready. They are only waiting for the finalisation of the Third Five Year Plan.

**Shri Tyagi:** Education being a State subject, I am anxious to know as to how long and how far the Central Government intend to go on spoon-feeding the State Governments to do their job, as, according to the Constitution, it is their liability to start free and compulsory education.

**Dr. K. L. Shrimali:** As far as I have been able to understand, free and

compulsory education is the duty of the State and the Centre. In any case, since this is a constitutional directive, I think, the Central Government will have to give funds to the State Governments for the introduction of free and compulsory education. Without that assistance, I think, we may not have free and compulsory education for the next 50 or 60 years. Therefore, the assistance will have to be given by the Central Government.

**Shri Tyagi:** It is a constitutional matter. I want to know how far Central funds can go to departments which do not belong to the Centre actually. Have they fixed any limit as to the extent to which they will go to the aid of the State Governments for a job which is the State's job and not the Centre's?

**Mr. Speaker:** The hon. Member may as well suggest the abolition of the Education Ministry here. Health, Education etc. are State subjects.

**Shri Tyagi:** There is a tendency for the States to be totally dependent on the Centre.

**Mr. Speaker:** It is a matter of policy as to how far the Centre can go to the aid of the State Government etc. The hon. Member will have an opportunity to raise this matter during the various debates that may come up later.

**Shri Chintamoni Panigrahi:** What is the amount of money which the Planning Commission or the Working Group has suggested to be placed at the disposal of the various State Governments for the implementation of this programme?

**Dr. K. L. Shrimali:** The total amount is roundabout Rs. 300 crores—the amount that will be required for introduction of free and compulsory education in the Third Five Year Plan.

## Durgapur Steel Plant

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Shri Tridib Kumar  
Chaudhuri:

Shri P. G. Deb:

Shri Shree Narayan Das:

Shri Radha Raman:

Shri Nagi Reddy:

Shri Vasudevan Nair:

\*154. Shri Prabhat Kar:

Shri S. M. Banerjee:

Shri Jagdish Awasthi:

Shri Assar:

Shri Aurobindo Ghosal:

Shri P. K. Deo:

Shri A. K. Gopalan:

Shri Narayananankutty

Menon:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that Hindustan Steel Project Plant at Durgapur had been "off-blast" and that the furnace could not be tapped for some days since 4th January, 1960 because the ladles which receive molten metal became inoperative;

(b) the full facts of the case and the causes of the incident; and

(c) the total extent of loss suffered on this account?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) to (c). There was a temporary interruption in the production of pig iron at Durgapur for about 24 hours as most of the ladles into which the liquid iron from the blast furnace is tapped got filled with skulls owing to derailment of the ladle car on hot metal track, and to gain time for cleaning and relining the ladles, the blast furnace was switched off for a day. The question of calculating the extent of loss owing to the temporary interruption does not arise as such minor difficulties are only natural in the initial stages of production.

**Shri Tridib Kumar Chaudhuri:** May I know whether the fact of the ladles being filled was due to any defect in the construction of the ladle cars or the defect of the track itself? Has that been found out?

**Sardar Swaran Singh:** I think it was on account of a mistake on the operational side that this derailment took place.

**Shri Nagi Reddy:** May I know whether it is a fact that some of the pins in the canning room were found broken?

**Sardar Swaran Singh:** I have no information, Sir.

**Shri Nagi Reddy:** May I know whether the Government is trying to get at the full facts of the case by appointing an enquiry committee to go into the whole question?

**Sardar Swaran Singh:** There is no need for appointing an enquiry committee for everything that happens in a steel plant on the operational side. There can be set-backs; there can be difficulties. We cannot appoint enquiry committees. We want the plant to operate and not always have the operational staff or the working staff to be subjected to enquiries.

**Shri P. G. Deb:** May I know how much gas is being burnt down every day at the Durgapur plant due to defective planning?

**Sardar Swaran Singh:** There is no defective planning. At the present stage, before the gas can be utilised it has to be flared. That is done in all the plants, all the world over.

## Drilling Operations in Godavari Valley

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\*160. { Shri Nagi Reddy:  
Shri Vasudevan Nair:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 1826 on the 31st August, 1959 and state:

(a) whether drilling operations in the Godavari Valley have commenced;

(b) if so, what are their results; and

(c) if not yet commenced, when are these proposed to be started?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) No, Sir.

(b) Does not arise.

(c) Geological Survey of the Singareni Coalfield is included in the scheme of Geological Survey of coal bearing areas for increased production of coal during the Third Plan period.

The shortage of drills has stood in the way but with the additional drills which the Geological Survey of India propose to acquire shortly under the coal scheme it is intended to commence drilling during the period 1960-61 to 1962-63.

**Shri Nagi Reddy:** In answer to a question on August 31, 1959, the House was given to understand that the drilling is in progress. I would like to know whether drilling was in progress at that time and later has been discontinued or whether it has never been in progress at all.

**Shri K. D. Malaviya:** Sir, oil prospecting by drilling has been done by the company. But, we wanted to have intensive drilling to improve the quantity and quality. For that we wanted to have additional drills. Now, provision for the procurement of additional drills has been made and this intensive prospecting by drilling in order to improve the quality and quantity will be taken very soon.

**Shri Nagi Reddy:** In view of the fact that it is the only old coal mine in the south, what is the priority given for the drilling operations in that coal mine area in comparison to the country as a whole?

**Shri K. D. Malaviya:** We have already said that this improvement of the quality is now being programmed to be completed in the Third Five Year Plan with a view to increase the production of coal. Therefore, as soon as drills are available, we shall start drilling.

**Shri Nagi Reddy:** My question was whether any priority has been given

to coal drilling in that part of the country and what is the priority.

**Shri K. D. Malaviya:** We propose to increase the production of coal in these mines in the Third Five Year Plan. For that we have got to be ready by improving the quality which we are now going to do.

#### Oil Survey

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 \*163. { Shri Subiman Ghose:  
 Shri D. R. Chavan:  
 Shri Pangarkar:  
 Shri Bibhuti Mishra:  
 Shri Aurobindo Ghosal:

Will the Minister of Steel, Mines and Fuel be pleased to state:

- (a) the number of places in India where drilling operations went on in India in 1959;
- (b) to which country drilling parties belong;
- (c) whether any oil or petrol has been found in any part of India; and
- (d) whether any such find was sufficient for commercial purpose?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) to (d). A statement giving the required information is laid on the Table of the House.

#### STATEMENT

(a) The oil exploration programme in India is being carried out by the Oil and Natural Gas Commission, the Assam Oil Company, the Oil India (Private) Limited and under the Indo-Stanvac Petroleum Project. The drilling operations carried out by these organisations in 1959 were,—

- I. Oil and Natural Gas Commission:  
 In (i) Punjab State—at Jawalamukhi and Hoshiarpur;
- (ii) Assam State—at Sibsagar (Desangmukh); and
- (iii) Bombay State—at Cambay and Ankleshwar.

**II. Assam Oil Company:**

In their areas in Assam State.

**III. Oil India (Private) Limited:**

In Assam State—at Naharkatiya, Hugrijan and Moran.

**IV. Indo-Stanvac Petroleum Project:**

In West Bengal at Memari, Ranaghat and Port Canning.

(b) In the Oil and Natural Gas Commission, the drilling parties are Indian, who work under the guidance of Russian and Rumanian experts. The drilling parties employed by the Standard Vacuum Oil Company consist of American nationals. Drilling in Oil India areas and Assam Oil Company areas is being done by the drilling parties of Assam Oil Company consisting of both Indian and British personnel.

(c) Yes, Sir. In Naharkatiya, Hugrijan and Moran. Oil and gas have also been found by the Oil and Natural Gas Commission in Cambay and only gas in Jawalamukhi.

(d) Oil fields in Naharkatiya, Hugrijan and Moran can be exploited commercially. The potentialities of Cambay and Jawalamukhi areas have yet to be assessed.

**Shri Subiman Ghose:** From the statement I find that in West Bengal the drilling operations went on in Memari, Ranaghat and Port Canning. May I know whether the drilling operations have been abandoned or are still continuing there?

**Shri K. D. Malaviya:** No, Sir; the drilling operations in West Bengal have not been abandoned. The last hole which was being drilled was in Port Canning and these operations are still going on, according to my information about a few days back. After the Port Canning trial is completed, there is another hole in programme; and we shall go on drilling in West Bengal basin at least till the month of June. After that, an assessment of the situation will be made.

**Shri Subiman Ghose:** What about Memari and Ranaghat?

**Shri K. D. Malaviya:** There also the drills have been found abortive.

**Shri Aurobindo Ghosal:** May I know whether the Government of West Germany and the French Institute of Petroleum approached the Government to participate in the exploration of oil?

**Shri K. D. Malaviya:** I do not think there was any specific proposal from the French Petroleum Institute for participation in oil exploration. But, there were certain proposals for collaboration for training and supply of equipment from the French authorities and the French companies also.

**Shri C. R. Pattabhi Raman:** May I know at what stage oil exploration in the Cauvery basin is?

**Shri K. D. Malaviya:** We have done some geological survey of the suspected oil-bearing areas of the Cauvery basin and have also done some gravimetric work. As soon as some seismic instruments are available to us—which are going to be available in the near future—we shall do some seismic work more and then decide about drilling operations.

**Shri Jadhav:** May I know what are the prospects of oil finding in Ankleshwar?

**Mr. Speaker:** A separate question may be put. This is a general question.

**Shri Jadhav:** Sir, in the statement this is included in the drilling operations conducted in 1959. I have, therefore, asked the question.

**Shri K. D. Malaviya:** Our first deep drill in Ankleshwar area is going to start tomorrow or the day after—within 2 or 3 days. Only after the drilling is completed and the test operations are finished can some assessment be made.

**Shri Sadhan Gupta:** May I know why in the Indo-Stanvac project Indians are not being employed in the

drilling parties while they are being employed in the drilling parties in other projects?

**Shri K. D. Malaviya:** The drilling programme of the Indo-Stanvac Project is being undertaken by the contractors appointed by the Stanvac and these contractors bring their own machines and men from abroad. In order to finish the work quickly, within the schedule, they have their own programmes of selection of men, etc.

#### Iron Ore in Andhra Pradesh

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\*164. { Dr. Ram Subhag Singh:  
Shri S. A. Mehdil:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there is any proposal to exploit the iron ore deposits in Krishna and Guntur districts of Andhra; and

(b) if so, the details of the same?

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** (a) There is a proposal to exploit certain iron ore areas of Krishna District by the State Government departmentally. As regards Guntur District, there is no proposal to exploit the iron ore deposits in the area.

(b) The scheme for departmental working of iron ore deposits in Krishna District is under examination of the State Government and no details have been worked.

**डॉ राम सुभग सिंह:** क्या इन सब खेतों का विस्तृत सर्वेक्षण हुआ है? और यदि हुआ है तो वहां कितना कच्चा लोहा मिलने का अनुमान है?

**श्री गजेन्द्र प्रसाद सिंह:** जिम्मालाजीकल सर्वे आफ इंडिया की तरफ से आनंदीन तो चारों तरफ हुई है, लेकिन इन सारी जगहों पर कितना लोहा मिलने का अनुमान है इसके लिये अलग नोटिस चाहिये।

**Shri Heda:** May I know why the exploitation of iron ore in Kistna and Guntur districts is left to the departmental work by the Andhra Pradesh Government?

**Shri Gajendra Prasad Sinha:** The Andhra Pradesh Government wanted to exploit for themselves and naturally the exploitation was left in their hands.

**Shri Heda:** May I know whether the low grading of the iron ore or the high grading of iron ore has got anything to do with this scheme?

**Shri Gajendra Prasad Sinha:** There is no doubt that the iron ore deposit in that area is not of a very high grade but if the State Government think it profitable to exploit it, there cannot be any objection.

#### Closure of Giridih Pits

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\*165. { Shri Tangamani:  
Shri Aurobindo Ghosal:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the National Coal Development Corporation has decided to close down their pits in Giridih; and

(b) if so, the reasons therefor?

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** (a) No. The Corporation are naturally concerned about the economics of continuing these pits in production. The matter is now engaging the attention of Government, and a decision will be taken shortly.

(b) Does not arise.

**Shri Tangamani:** In view of the fact that the coal that is obtained in these mines is the best metallurgical coal may I know whether the Government will take a firm decision about continuing this?

**Shri Gajendra Prasad Sinha:** The matter is under the consideration of the Government.

**Shri Tangamani:** The expert committee has gone into it in great detail and have also suggested certain things. These consumers like the Tatas and others must be prepared to pay the extra cost so that this national wealth is not wasted. May I know whether this report of the expert committee has been considered?

**Shri Gajendra Prasad Sinha:** I have already stated that all these things are before the Government and proper consideration will be given.

**Shri Tangamani:** Originally, in these mines, there were 3,000 workers employed. May I know how many are employed at present?

**Shri Gajendra Prasad Sinha:** I would like to have notice about the exact number of workers employed at present. But there has been not much reduction of employees in these mines.

**Shri Aurobindo Ghosal:** May I know if it is a fact that there is sufficient coal in these mines so that 5,200 tons of coal can still be lifted per month for another five years and that low quality coal can be obtained for another fifty years?

**Shri Gajendra Prasad Sinha:** There is some coal and we can continue it for some years. But the question is whether it is profitable to do so or whether it would result in a loss to us and whether it is advisable to exploit them. That is the thing to be taken into consideration by the Government.

**श्री विभूति मिश्न:** अभी माननीय मंत्री जी ने कहा कि यह काम विशेष कमेटी के जिम्मे है। मैं जानना चाहता हूँ कि अगर यह तैयार किया गया कि यहां से कोयला निकालना अन्दर कर दिया जाए तो जो मजदूर बेकार होंगे उनकी संख्या क्या है, और अगर मजदूर बेकार होंगे तो उनको काम दिलाने के लिए सरकार ने क्या व्यवस्था की है?

**श्री गजेन्द्र प्रसाद सिन्हा:** अगर इन कोल फील्ड्स को बन्द करना पड़ा तो मजदूर

बेकार नहीं होंगे। जैसा कि माननीय सदस्य को मालूम है, दूसरी जगहों पर कोयले का काफी उत्पादन होने जा रहा है, और वह सब मजदूर जो यहां बेकार होंगे उनको दूसरी जगह ले जाया जायेगा।

**Shri Aurobindo Ghosal:** May I know whether the Coal Development Corporation rejected the proposal of setting up an expert committee to minimise the working cost expenses?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** So far as this aspect is concerned, a technical committee was appointed and it gave a report. The recommendations of the technical committee were by and large accepted and implemented also. But the fact remains that the working conditions are so difficult that the cost of production is high and coal being a controlled commodity, the National Development Corporation is incurring a recurring loss which eats away a good part of its profit. There have been criticisms in Parliament and outside that this colliery is losing. But we have been working it because coal is of good quality. But a decision has to be taken as to whether, regard having had to all the aspects, this recurring loss should or should not be incurred.

**Shri Tangamani:** In view of the uncertainty prevailing, there is lack of proper drinking water supply to the employees and the housing condition is bad. May I know whether Government will attend to the supply of drinking water and also give them proper housing facilities?

**Sardar Swaran Singh:** I do not think the hon. Member is well informed with regard to the working conditions in these collieries. There is no difficulty about the supply of drinking water.

**Shri Tangamani:** Housing?

**Sardar Swaran Singh:** There are ample arrangements.

**Mr. Speaker:** Next question. We are going from one to another.

**Price of Petroleum Products**

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 \*166. { Shri N. R. Muniswamy:  
 Shri Rameshwar Tantia:  
 Shri Bangshi Thakur:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the prices of Petroleum products in those parts of the country which receive their supplies from Calcutta would be raised;

(b) if so, the reason thereof;

(c) whether other parts of the country will not be affected thereby; and

(d) whether the increase in price is contrary to the agreement?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) to (d). With effect from January 21, 1960, the rates of Inward Wharfage charges and River Dues were enhanced for not only petroleum but other products also by the Calcutta Port Commissioners in consultation with the Ministry of Transport and Communications (Department of Transport). Under the current *ad hoc* basis of fixation of ceiling selling prices of major petroleum products, an increase of this nature by a statutory authority being an element in the price outside the control of the Oil Companies, the Oil Companies are entitled to make corresponding increase in their ceiling selling prices in the areas linked to the Port of Calcutta in the matter of price fixation; this enhancement of port charges being only at Calcutta, such areas affected include the States of West Bengal, Orissa, Madhya Pradesh, Bihar, part of Uttar Pradesh, Assam, Manipur and Tripura.

**Shri N. R. Muniswamy:** What is the price of kerosene oil after this enhancement of port charges as compared to the price of kerosene oil that prevailed before?

**Shri K. D. Malaviya:** I could not give any idea of the actual increase as a result of this.

**Shri N. R. Muniswamy:** What steps would be taken by the Government to prevent a corresponding rise in the price of kerosene in other parts where they get supply from the other ports?

**Shri K. D. Malaviya:** The other areas have not been affected. So far as the increase in the petroleum product prices are concerned, they have been affected only in certain areas which are served by the Calcutta port. These areas have been mentioned by me: West Bengal, Orissa, Madhya Pradesh, Bihar, part of Uttar Pradesh, Assam, Manipur and Tripura.

**Shri N. R. Muniswamy:** May I know whether the rise in price is a permanent feature or a temporary phase?

**Shri K. D. Malaviya:** This rise in price has been caused by the decision taken by the statutory authority at Calcutta port.

If they decrease their charges, the price will be reduced. As a matter of fact, according to the *ad hoc* arrangements reached between the Government and the oil companies, such *ad hoc* increases by statutory corporations in India have been excluded and they are perfectly entitled to add these charges to their own prices.

**Shri P. C. Borooah:** May I know whether it is a fact that prices of petroleum and petroleum products in Assam are very high and whether this rise will make the prices still more high?

**Shri K. D. Malaviya:** Yes, Sir. Unfortunately, the prices of petroleum products from Dighboi Refinery have been equated to the Calcutta prices. Therefore, when there is a price increase due to these factors that increase is reflected in the prices of petroleum products from the Dighboi Refinery. I know that the prices in Assam are, unfortunately, high.

**Shri Sinhasan Singh:** May I know whether Government have calculated the effect of this rise, the total rise in

prices taken by the petroleum companies, what will be the extra freight paid to the Port Trust etc. and found out whether they are making any profit out of this rise in price or whether they are just meeting the extra freight paid?

**Shri K. D. Malaviya:** No, Sir; they are not supposed to make any profit. The actual increase in wharfage will only be reflected in this rise in price.

**Shri Sadhan Gupta:** May I know whether this rise in price will be restricted to imported petroleum only or it will also affect the petroleum produced inside the country, for instance, in Assam?

**Shri K. D. Malaviya:** Yes, Sir. I have already said that the f.o.r. Digbhoi price of petroleum products refined by the Digbhoi Refinery has been equated with the f.o.r. Calcutta price according to some previous arrangement. Therefore, this increase will be reflected in the increase in the price of petroleum products refined in the Digbhoi Refinery also.

#### WRITTEN ANSWERS TO QUESTIONS

##### कवि कालिदास का स्मारक

\*१५५. श्री राधेशाल व्यास : क्या वैज्ञानिक प्रनुसंधान और सांस्कृतिक कार्य मंत्री १७ दिसम्बर, १९५९ के तारांकित प्रेषण संस्था ६६४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच मध्य प्रदेश सरकार ने केन्द्रीय सरकार को उज्जैन में महाकवि कालिदास का स्मारक बनाने की कोई योजना प्रस्तुत की है;

(ल) यदि हाँ, तो उसकी रूपरेखा क्या है; और

(ग) केन्द्रीय सरकार ने उस पर क्या निर्णय किया है ?

**वैज्ञानिक प्रनुसंधान और सांस्कृतिक कार्य मंत्री (श्री हुमायूँ खाबीर) :** (क) जी, नहीं।

(ल) और (ग). सवाल पैदा नहीं होते।

##### Kolar Gold Fields

\*१५६. **Shri T. B. Vittal Rao:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) at what stage is the Geological Survey conducted for finding new gold reefs in Kolar Gold Fields and adjacent areas;

(b) whether any assessment of the deposits has been made; and

(c) if so, the total quantity of gold found?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) Detailed structural mapping has been completed. With a view to explore the possibility of the extension of known lodes and the existence of new lodes, if any, drilling has already commenced after pinpointing the drilling sites.

(b) and (c). It is too early to make an assessment of the deposits.

##### 11 Tis Hazari Building Enquiry Committee

\*१५७. **Shri Madhusudan Rao:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 986 on the 17th December, 1959 and state what recommendations have been made by the Tis Hazari Building Enquiry Committee in regard to the suitability of the buildings for court work?

**The Minister of Home Affairs (Shri G. B. Pant):** The Committee did not make any recommendation regarding the suitability of the buildings for court work. They, however, made certain recommendations for overcoming the difficulties, which were being experienced.

A statement indicating briefly the recommendations made by the Committee and the action taken thereon is laid on the Table. [See Appendix 1, annexure No. 49.]

#### List of Backward Classes

\*158. **Shri C. K. Bhattacharya:** Will the Minister of Home Affairs be pleased to refer to the reply given to a supplementary on Starred Question No. 2114 on the 29th April, 1959 and place a list of Backward Classes on the Table of the House?

**The Deputy Minister of Home Affairs (Shrimati Alva):** The term 'Backward Classes' covers the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes. Of these, the Scheduled Castes and Scheduled Tribes have already been specified in the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, the Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956, and the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 which are published documents. As regards the Other Backward Classes, Government of India have not specified any such classes under Article 338. The State Government have their own lists of Other Backward Classes to whom they give benefits under different schemes.

#### Hours of Work in High Courts

\*159. **Shri Pangarkar:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 969 on the 17th December, 1959 and state the further progress since made in curtailing the number of holidays and to increase the hours of work in the High Courts?

**The Minister of Home Affairs (Shri G. B. Pant):** Since the Starred Question No. 969 was answered on the 17th December, 1959, the High Courts of Madhya Pradesh and Orissa have also raised the number of working days to 210 in the current calendar year, and the High Court of Assam have further increased their working hours from 4½ to 5 per day.

#### Archaeological Excavations in U.A.R. and Sudan

\*161. { **Shrimati Ila Falchoudhuri:**  
          **Shri Rameshwar Tantia:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the Governments of U.A.R. and the Sudan have requested the Government of India for help in archaeological excavations near the Aswan Dam site;

(b) if so, the exact nature of the request; and

(c) the action taken by the Government of India thereon?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) No, Sir.

(b) and (c). Do not arise.

#### Indian High Commission Payments through Foreign Banks

\*162. { **Shri H. N. Mukerjee:**  
          **Shri Prabhat Kar:**

Will the Minister of Finance be pleased to state:

(a) the amount of payments made through foreign banks by the Indian High Commission in the U.K. during the period from July to December, 1958; and

(b) whether steps are being taken to make such payments abroad through Indian banks?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) The High Commission for India in the U.K. makes remittances through the Reserve Bank of India, London. The amount of payments made by the latter through foreign banks during July to December, 1958 was £17,913,154 (Rs. 23,884,205.33).

(b) Yes, Sir. It is Government's policy to utilise and encourage Indian banking agencies for remittances abroad as far as possible. However, since Indian banks have only a few

branches abroad and only a limited amount of the needed foreign currencies to offer at competitive rates, continued use has also to be made of foreign banks for this purpose.

**Neyveli Lignite Project**

\*167. **Shri Narasimhan:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 97 on the 18th November, 1959 and state:

(a) the results of trial runs of the Bucket Belt Excavators in Neyveli Lignite Project;

(b) whether all the Bucket Belt Excavators have completed trial runs; and

(c) what is the performance of each of the Bucket Belt Excavators?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) to (c). The two small 350 litre capacity Bucket Wheel Excavators have completed their trial runs. It has now been established that they can work to their rated capacity of 920 cubic metres per hour. They are not, however, being worked to full capacity as the cutting face has not yet reached the requisite width and height.

The erection of the first large 700 litre Bucket Wheel Excavator is in progress and consignments of the components of the other large Excavator are being received at Neyveli.

**Iron Ore Deposits in Himachal Pradesh**

\*168. **Shri Daljit Singh:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any steps have been taken by Government to exploit the iron ore deposits in Himachal Pradesh; and

(b) if so, the details thereof?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) No, Sir.

(b) Does not arise.

**Examination System**

\*169. **Shri Subodh Hansda:**  
Shri R. C. Majhi:  
Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that a team of three American consultants has come to India to study the education technique and examination system in India;

(b) whether they have visited all the Indian Universities; and

(c) whether they will submit any report to the Government?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Yes, Sir.

(b) They visited only the Universities of Aligarh, Delhi, Gujarat, Karnatak, Patna, Poona, Osmania and Utkal.

(c) Yes, Sir.

**Key-Boards for Hindi Teleprinters and Typewriters**

\*170. **Shri Ram Krishan Gupta:**  
Shri Bhakt Darshan:  
Shri Ramji Verma:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 214 on the 23rd November, 1959 and state:

(a) whether the Key-boards for Hindi teleprinters and typewriters have been finalized; and

(b) If so, the details thereof?

**The Minister of Education (Dr. K. L. Shrimall):** (a) and (b). The reports of the Committee for the Key-boards for Hindi typewriter and teleprinter have been received by Government. The Committee has, however, been requested to re-examine the question in the light of the changes that have been accepted in the Devanagari script recently, and submit a revised report to Government at an early date.

**Industrial Estates in Universities**

\*171. { **Shri D. C. Sharma:**  
**Shri Madhusudan Rao:**

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 744 on the 9th December, 1959 and state the progress made in the scheme to start small industrial estates in selected Universities in the country?

**The Minister of Education (Dr. K. L. Shrimall):** Two more Universities have agreed to the setting up of Industrial Estates in their campuses.

**Bureau for the Prevention of Crime**

\*172. { **Shri Pangarkar:**  
**Shri D. C. Sharma:**

Will the Minister of Home Affairs be pleased to refer to reply given to Starred Question No. 1005 on 17th December, 1959 and state:

(a) the further progress since made in the establishment of the Bureau for the prevention of crime and treatment of offenders; and

(b) when it is likely to start working?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) and (b). Accommodation for the Bureau is being secured and it will start functioning as soon as possible thereafter.

**Lok Sahayak Sena**

\*173. { **Dr. Ram Subhag Singh:**  
**Shri Aurobindo Ghosh:**  
**Shri B. Das Gupta:**  
**Shri S. A. Mehdil:**

Will the Minister of Defence be pleased to state:

(a) whether Lok Sahayak Sena scheme has been reorganised;

(b) if so, what are its main features; and

(c) in how many States the Scheme has been introduced on new lines?

**The Minister of Defence (Shri Krishna Menon):** (a) to (c). A scheme of reorganisation is expected to be finalised shortly. The scheme may seek to cover all the States.

**Vegetable Oils**

\*174. **Shri Tangamani:** Will the Minister of Finance be pleased to

refer to the reply given to Starred Question No. 1146 on the 22nd December, 1959 and state:

(a) whether Government have arrived at a formula for simplifying the taxation procedure for Vegetable oils extracted through Pinto and Rotaries;

(b) if so, what is the formula arrived at; and

(c) when will it be put into operation?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) to (c). The question of revising the existing compounded rates of levy in respect of Vegetable non-essential oil units is still under examination of the Government. As already stated the revised scheme will be duly notified as soon as a final decision is taken.

**Noonmati Refinery**

\*175. { **Shri Ram Krishan Gupta:**  
**Shri D. C. Sharma:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri R. C. Majhi:**  
**Shri Rameshwar Tantia:**  
**Shri Pangarkar:**  
**Shri B. Das Gupta:**  
**Shri Aurobindo Ghosh:**

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 92 on the 18th November, 1959 and state:

(a) the progress made in the setting up of a refinery at Noonmati (Gauhati);

(b) whether arrangements for the inspection and testing of the material and equipment received from Rumania have been completed;

(c) if so, the nature of steps taken for utilisation of this material and equipment; and

(d) by what time the work for setting up this refinery will be completed?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) A statement is laid on the Table of the House. [See Appendix I, annexure No. 50].

(b) Yes, Sir.

(c) A programme is being drawn up by the Company in consultation with the Rumanian experts.

(d) By about November/December, 1961.

**Moral Education in Schools**

161. { Shri Pramathanath Banerjee:  
 Shri Bhakt Darshan:  
 Shri Ram Krishan Gupta:  
 Shri Prakash Vir Shastri:  
 Shri Raghunath Singh:  
 Shrimati Ila Palchoudhuri:  
 Shri Hem Raj:  
 Shri Padam Dev:  
 Shri Assar:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 204 on the 18th November, 1959 and state:

(a) whether the committee appointed for working out a scheme for the introduction of moral education in schools has submitted its report;

(b) if so, whether a copy of the report will be placed on the Table; and

(c) if not, how long will the committee take for submitting the report?

**The Minister of Education (Dr. K. L. Shrimall):** (a) to (c). The report of the Committee on Religious and Moral Instruction has already been supplied to the Department of Parliamentary Affairs.

**Grants to Andhra Pradesh Educational Institutions**

✓ 162. **Shri Madhusudan Rao:** Will the Minister of Education be pleased to state:

(a) the number of private educational institutions of Andhra Pradesh which applied for non-recurring grants from the Government of India during 1959-60 so far; and

(b) the amount sanctioned to each institution so far?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Seventy.

(b)

Name of the Institution	Amount Sanctioned
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1. Andhra University College, Waltair	946
2. A.M.A.L. College, Anakapalle	2,830
3. New Science College, Hyderabad	1,234
4. St. Marys' High School, Secunderabad	2,354
5. Domestic Science Training College, Hyderabad	2,620
6. Nizam College, Hyderabad	770
7. R. P. B. S. Board High School, Kalahasti	337
8. Arts & Science College, Warangal	
9. W. G. B. College, Bhimavaram	1,910

Out of the aggregate grant of Rs 24,938/- sanctioned for this College, only a sum of Rs. 8,000/- has been released during 1959-60 as the first instalment.

10. Shri Vivekananda Higher Secondary School, Giddalur	Out of the aggregate grant of Rs. 32,063/- sanctioned for the school, a sum of Rs. 10,000/- has been released as the first instalment.
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11. Visvodaya Girls School, Kavali	High Out of the aggregate grant of Rs. 35,000/- sanctioned for this project only a sum of Rs. 11,000/- has been released as the first instalment during 1959-60.
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12. Mahbub College High School, Secunderabad	2,000
13. Sanga Veda Pathshala, Masulipatnam	1,500

Q-12

14. Bharat Guna Vardhak Sanstha, Hyderabad	2,000
15. St. Mark's Boys' Town, Jahan Juma, Hyderabad	6,084
16. *19 private colleges of Andhra University	5,50,000
17. *12 private colleges of Osmania University	3,74,000
18. *6 private colleges of Sri Venkateswara University	60,000

\*The break-up for each institution is not known as the grant was paid to the University concerned which disburses the amount to colleges according to their requirements as approved by the University.

#### Tobacco Cultivation in Delhi

163. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) the total area brought under tobacco cultivation in Delhi during 1958-59; and

(b) the income accrued in excise duty therefrom?

**The Minister of Finance (Shri Morarji Desai):** (a) 679 acres.

(b) Since the tobacco produced in a particular area is allowed to be stored and transported in bond without payment of duty, from one place to another within or outside a State and the duty is realised from the licensee who ultimately clears it for home consumption, it is not possible to furnish with any degree of accuracy the actual revenue derived from the tobacco of a particular crop produced in a particular State. However, the total production of tobacco in the Delhi State during 1958-59 was 14.64 lakhs lbs. and the potential revenue which would have accrued, had the total produce been cleared on payment of duty, in the Delhi State, is estimated at Rs. 5.29 lakhs. Actual revenue realised during the year from tobacco (including that received in bond from other States) cleared in the Delhi State, amounted to Rs. 9,50,849 (Rs. 8,70,511 Central Excise Basic duty and Rs. 80,338 Additional Excise duty).

#### Central Tax Collections in Punjab

164. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state the amount of money collected by the Government of India by way of taxes and other revenue measures in the Punjab State during 1957-58 and 1958-59?

**The Minister of Finance (Shri Morarji Desai):**

1957-58	Rs. 10,29,71,000
1958-59	Rs. 12,72,39,000

The above figures do not include receipts under various major heads in the group "Civil Administration, Currency, Mint, Civil Works etc.", as these are receipts not on account of any revenue measures adopted, but on account of services rendered and supplies made.

#### Training of Indian Students in Sweden

165. **Shrimati Ila Palchoudhuri:** Will the Minister of Education be pleased to state:

(a) whether the offer made by the Swedish Prime Minister during his visit to India in December, 1959 to give an Indian boy and a girl Swedish Scholarships to study in Sweden has since been implemented;

(b) if so, the details in regard thereto; and

(c) the particulars of the boy and the girl who have been sent to Sweden for studies?

**The Minister of Education (Dr. K. L. Shrimall):** (a) The Swedish Prime Minister's offer for the award of an annual scholarship inclusive of return passage, to be awarded by the Prime Minister of India, has been accepted in principle. A formal communication in this behalf is awaited.

(b) and (c). Do not arise.

### Basic Education in Union Territories

**166. Pandit D. N. Tiwari:** Will the Minister of Education be pleased to state:

(a) the progress of converting primary educational institutions into basic type in Delhi and other Union Territories;

(b) whether any additional expenditure is incurred after conversion; and

(c) if so, to what extent?

**The Minister of Education (Dr. K. L. Shrimali):** (a) to (c). A statement is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 51.]

### Specific Relief Act

**167. Shri Ram Krishan Gupta:** Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 743 on the 1st December, 1959 and state the progress made so far in drafting and sponsoring the bill regarding Specific Relief Act?

**The Minister of Law (Shri A. K. Sen):** No State Government has so far communicated its views on the draft Bill. Administrations of some Union Territories have sent replies, but replies from the remaining Union territories are also awaited. On the 6th February, 1960, a reminder was sent to the concerned authorities to expedite their replies. Further progress will necessarily have to depend upon the receipt of replies.

### Sangeet Natak Akademi Grants to Cultural Organisations

**168. { Shri B. C. Mullick:**  
**Shri Ram Krishan Gupta:**  
**Shri Daljit Singh:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No. 970 on the 17th December, 1959 and state:

(a) whether the question of sanctioning grants to cultural organisa-

tions during 1959-60 has been considered by the Sangeet Natak Akademi; and

(b) if so, the names of organisations and the amount granted to each?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) No, Sir, but it is understood that its Grants Committee will meet on 17th February, to decide the matter.

(b) Does not arise.

उज्जैन में पुरातत्व सम्बन्धी खुदाई

**168. श्री राष्ट्रेश्वाल व्यास :** क्या वैज्ञानिक अनुसंधान और सांस्कृतिक कार्यालय मंत्री यह बताने की कृपा करेंगे कि :

(क) गत सात वर्षों में केन्द्रीय पुरातत्व विभाग ने उज्जैन में किन-किन तारीखों को खुदाई की थी;

(ख) उस पर कितना व्यय हुआ;

(ग) इस खुदाई के परिणामस्वरूप ऐतिहासिक महत्व की क्या सामग्री मिली;

(घ) इससे इतिहास पर क्या प्रकाश पड़ता है;

(ङ) क्या उज्जैन में और खुदाई कराने की आवश्यकता प्रतीत की जा रही है; और

(च) यदि हां, तो भवित्य में कब खुदाई की जायेगी ?

**वैज्ञानिक अनुसंधान और सांस्कृतिक कार्यालय मंत्री (डॉ. म० म० दास) :** (क) सिर्फ १९५६ से १९५८ तक उज्जैन में खुदाई की गई थी। खुदाई ११ जनवरी, १९५६, ८ दिसम्बर, १९५६ और ३ नवम्बर, १९५७ को शुरू हुई थी।

(ख) १,६४,२८४ रुपये।

(ग) और (घ) इस बारे में "इतिहास भारतीयालाजी-ए रिप्पू" १९५५-५६,

१६५६-५७ और १६५७-५८ में एक संक्षिप्त रिपोर्ट प्रकाशित हुई है। इसकी प्रतियां संसद् के पुस्तकालय में मिल सकती हैं।

(अ) जी, नहीं।

(ब) सवाल पूछा नहीं होता।

#### Multi-purpose Schools in Andhra

170. **Shri Madhusudan Rao:** Will the Minister of Education be pleased to state:

(a) the number of Multi-purpose Schools opened so far, since the scheme was started, in Andhra Pradesh; and

(b) the number of such schools in Telangana Region?

**The Minister of Education (Dr. K. L. Shrimall):** (a) 92.

(b) 37.

#### S.C. and S.T. Commissioner's visit to Andhra Pradesh

171. **Shri Madhusudan Rao:** Will the Minister of Home Affairs be pleased to state:

(a) how many time the Commissioner for Scheduled Castes and Scheduled Tribes visited Andhra Pradesh during 1958-59; and

(b) the names of the places visited by him and the nature of his visit there?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) Thrice.

(b) Hyderabad, Madanapally, Visakhapatnam, Jatapukotapadu and Kuddapalli (Srikakulam District), Tajangi (Visakhapatnam District), Jeelukumilli (West Godavari District), Nehru Nagar Colony and Pinapaka (East Godavari District), Sri Hari-kota Island and Nellore.

These visits were intended for an on the spot assessment of various

schemes in progress for the welfare of Backward Classes.

#### Cases pending in Andhra Pradesh High Court

172. **Shri Madhusudan Rao:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of cases pending in Andhra Pradesh High Court for more than 2 years, 3 years and 5 years; and

(b) the measures adopted by Government to clear off such arrears?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) A statement giving the required information as on 1st January, 1960, is placed on the Table. [See Appendix I, annexure No. 52].

(b) The Central Government have sanctioned four additional Judges for the clearance of arrears in the Andhra Pradesh High Court. The High Court has adopted almost all the recommendations made by the Law Ministers' Conference and the Chief Justices' Conference held in the year 1957 for dealing with the problem of arrears and delays in High Courts. The Andhra Pradesh High Court has also raised the number of working days to 210 from the year 1959.

#### Central Advisory Board of Archaeology

173. **Shri Pangarkar:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the number of meetings of the Central Advisory Board for Archaeology held during the year 1959 with venue; and

(b) the decisions taken thereat?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) One, at Bhubaneswar.

(b) The information has already been furnished on 23rd November, 1959 in reply to part (c) of Unstarred Question No. 372 by Shri B. C. Mullick.

**Jama Masjid, Delhi**

**174. Shri Pangarkar:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any allocation has been made for the maintenance and repair of Jama Masjid, Delhi in 1959-60; and

(b) if so, the amount sanctioned for the purpose?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) Yes, Sir. For special repairs.

(b) Rs. 51,050.

**Text-Book Committee for Manipur**

**175. Shri L. Achaw Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that a Text-Book Committee has been constituted by the Chief Commissioner of Manipur; and

(b) if so, whether the Committee has been entrusted with the task of preparation of Text-Books for the Matriculation classes so that Manipuri may be introduced as a medium of instruction in these classes?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Yes, Sir.

(b) No, Sir. The text-books with which this Committee is concerned relate to Elementary Classes. A separate Committee has, however, been set up to explore the possibilities of introducing Manipuri as the medium of examination in the Matriculation and higher examinations.

✓ **Scheduled Castes and Scheduled Tribes Welfare in Andhra Pradesh**

**176. Shri Madhusudan Rao:** Will the Minister of Home Affairs be pleased to state:

(a) the total amount granted by the Central Government in 1959-60 so far for the welfare of Scheduled Tribes in Andhra Pradesh; and

(b) the total amount sanctioned by Government during the same period for the welfare of Scheduled Castes in Andhra Pradesh?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) and (b). A statement is laid on the Table of the House.

**STATEMENT**

(Rs. in lakhs)

Amount allotted by the Central Government for 1959-60

	Scheduled Tribes	Scheduled Castes
State Sector .	53.82	42.34
Central Sector.	36.06	15.46
	89.88	57.80

**Foreigners in Kalimpong**

**177. Shrimati Ila Palchoudhuri:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that it is proposed to take action against those foreigners who have been staying in Kalimpong (West Bengal) for more than the period allowed by their permits;

(b) if so, the number of nationalities of the foreigners who have overstayed; and

(c) the nature of action proposed to be taken against them?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) Up to 21st January, 1960 there was no case of overstaying by foreigners in Kalimpong of the period allowed in their permits.

(b) and (c). Do not arise.

**Post Basic Certificates**

**178. Shri Mahanty:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India have accepted Post Basic Certificate at par with Matriculation Certificate for Central Government jobs; and

(b) if so, whether the State Governments have also been advised accordingly?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes. A copy of the relevant orders issued in this behalf is placed on the Table of the House. [See Appendix I, annexure No. 53.]

(b) Yes. Copies of the orders were sent to all State Governments.

#### Excavation of Sites of Harappa Culture.

179. { **Shri Agadi:**  
      { **Shri Sugandhi:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any special programme has been chalked out for further excavation of sites of Harappa culture by the Archaeological Department; and

(b) if so, the details thereof?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) No, Sir.

(b) Does not arise

#### Prohibition

180. **Shri Jhulan Sinha:** Will the Minister of Home Affairs be pleased to state the progress so far made during the Second Five Year Plan in the programme of prohibition in this country?

**The Minister of Home Affairs (Shri G. B. Pant):** Attention is invited to the reply given to Shri Narasimhan's Starred Question No. 638, on the 25th February, 1959. As explained therein, it has been fully recognised that there is need for a common approach towards prohibition for the country as a whole. It has, however, been left to the State Governments to draw up detailed programmes according to local conditions and circumstances. A statement giving the latest information as regards

the steps taken by the various States regarding implementation of prohibition programme is placed on the Table of the House. [See Appendix I, annexure No. 54.]

#### Smuggling of Gold

181. **Shri Hem Raj:** Will the Minister of Finance be pleased to state:

(a) the quantity of gold smuggled into India during 1958 and 1959 and its value year-wise;

(b) the measures taken to check it; and

(c) the borders on which it is prominent?

**The Minister of Finance (Shri Morarji Desai):** (a) The total quantity and value of smuggled gold seized by the Customs and Central Excise authorities during the calendar years 1958 and 1959 was tolas 1,02,460 plus 6 Sovereigns valued at Rs. 1,06,40,113 and tolas 47,507 plus 38 Sovereigns valued at Rs. 53,38,769 respectively.

(b) Various legislative and executive measures have been adopted from time to time to combat smuggling of gold as well as other contraband goods. These include (i) the enhancement of the powers of investigation of customs officers engaged in anti-smuggling work, (ii) systematic rummaging of suspected vessels and aircraft, (iii) regular as well as surprise patrolling of vulnerable sections of the coast line and land borders, (iv) closer follow-up of information, (v) utilization of a scientific instrument known as the "Metal Detector", which indicates the presence of any metal concealed within any object or inside the human body, etc. In addition to heavy penalties imposed under the Sea Customs Act, which includes the confiscation of the contraband, prosecutions are also launched in deserving cases so as to render punishment really deterrent. A Directorate of Revenue Intelligence has also been functioning at the Centre to consolidate more effectively the anti-smuggling activities of the various field organisations.

(c) Smuggling of gold was prominent through the main Sea and Air Ports, ports on the Saurashtra Coast and on the borders of Goa, Daman, West Pakistan, Rajasthan, Burma and East Pakistan.

**Attack on Constable in New Delhi Court**

**182. Shri Mohan Swarup:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that on the 6th January, 1960 two hand cuffed prisoners charged with murder injured the constable escorting them by striking their heads against his face in the premises of the Court in the Parliament Street; and

(b) if so, the details thereof?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) and (b). On the 6th January, 1960 while a police constable was escorting two persons accused of murder from the court premises to the judicial lock-up some friends of the accused wished to give them tea from a restaurant. This was objected to by the police constable who asked the persons concerned to obtain tea from the police canteen. The accused thereupon assaulted the Foot Constable by striking their heads against his face. The friends of the accused also assaulted the constable and attempted to remove the accused from legal custody. A case has been registered in this connection.

**Budget Allotment of Archaeological Department**

**183. Shri C. R. Narasimhan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the percentage of the budget allotment of the Department of Archaeology spent on conservation during the years (i) 1938-39, (ii) 1943-44, (iii) 1944-45, (iv) 1948-49 and (v) 1958-59;

(b) how much of it was spent on personnel during the above periods;

(c) what are the actual amounts spent on conservation during these years; and

(d) what are the allotments to the Department of Archaeology under the Second Five Year Plan?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. Das):** (a)

(i) 1938-39	.	.	34.4%
(ii) 1943-44	.	.	44.3%
(iii) 1944-45	.	.	47.5%
(iv) 1948-49	.	.	41.1%
(v) 1948-49	.	.	8,57,133
(v) 1958-59	.	.	32.4%

(b) Figures are readily available only for the year 1958-59. During that year a sum of Rs. 4,33,684 was spent on the pay and allowances of personnel out of the Conservation Grant.

(c)	Rs.
(i) 1938-39	4,59,980
(ii) 1943-44	5,12,816
(iii) 1944-45	5,28,457
(iv) 1948-49	8,57,133
(v) 1958-59	35,56,537

(d) Rs. 39,00,000 for all Plan items including Conservation.

**Officers of Steel Plants**

**184. Shri Daljit Singh:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of officers of Steel Plants who were sent to foreign countries for higher training during 1958-59 and 1959-60; and

(b) the names of the countries to which they were sent?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) 268 engineers in 1958-59 and 216 engineers during 1959-60 (till 14-2-1960).

(b) U.K., U.S.A., U.S.S.R., West Germany and Australia.

**Forged Currency Notes**

12.02 hrs.

185. **Shri Daljit Singh:** Will the Minister of Finance be pleased to state:

(a) the number of cases of printing of forged currency notes detected during 1959 and 1960 so far; and

(b) the action taken against the offenders?

**The Minister of Finance (Shri Morarji Desai):** (a) and (b). The information is being collected and will be placed on the Table of the House as soon as it is ready.

**Production of Coal**

186. **Shri Daljit Singh:** Will the Minister of Steel, Mines and Fuel be pleased to state the quantity of coal produced in Public and Private Sectors during the year 1959?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** The quantity of coal produced in the Public and Private Sectors during the year 1959 was:—

Public Sector—6.75 million tons.

Private Sector—40.33 million tons.

**S.C. and S.T. Welfare in Punjab**

187. **Shri Daljit Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the total amount sanctioned by the Central Government for the welfare of Scheduled Castes and Scheduled Tribes in Punjab during 1959-60 and 1960-61 so far; and

(b) how much amount out of it has been actually spent?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix I, annexure No. 55.]

**MOTION FOR ADJOURNMENT****ALLEGED REVERSAL OF POLICY TOWARDS CHINA**

**Mr. Speaker:** I have received notice of an adjournment motion from Shri Asoka Mehta, Shri M. R. Masani, Shri Vajpayee and others on the following subject:

"The situation arising out of the sudden and unwarranted reversal of Government's declared China policy approved and endorsed by Parliament as evidenced in the Prime Minister's latest communication to the Chinese Premier, accepting the Chinese proposal for an unconditional meeting between the two Prime Ministers."

Do we discuss in an adjournment motion matters of policy? Also, do not we have opportunities now on the Address of the President, the debate on the Budget and so on?

**Shri Asoka Mehta (Muzaffarpur):** Sir, in the letter of the Prime Minister that was placed on the Table yesterday it is said:

"Although any negotiations on the basis you have suggested are not possible, still I think it might be helpful for us to meet."

A distinction is here made between "negotiation" and "meeting". On this point, the House has discussed the matter over and over again, and the policy that the Prime Minister himself had put forward and that was endorsed by the House has been different. In his letter of 7th November, the Prime Minister has said:

"It is our common desire that such a meeting should bear fruit and it is necessary, therefore, that some preliminary steps are taken

[Shri Asoka Mehta]

and the foundations for discussion laid."

Likewise, in the same letter he has said that there must be an interim understanding. Earlier still, in the earlier letter, the position was clearer still, where it was said:

"No discussions can be fruitful unless the posts on the Indian side of the traditional frontier now held by the Chinese forces are first vacated by them and further threats and intimidations immediately cease."

In the last Session, on the last day, you will recollect, we had a discussion, and on the 21st December the Prime Minister made it clear, while he gave us a gist of his reply sent to the Prime Minister of China, when he said:

"I would prefer to wait for his promised reply to my letter of 26th September and our note of 4th November before we discuss what should be the next step."

Throughout, therefore, Sir, the meeting if it was to take place was on the basis of certain conditions being satisfied, and the Chinese have been demanding all the time that the meeting should be unconditional.

The House, Sir,—on various occasions it had discussed this matter—has approved the stand that was taken by the Government in the past that any discussion, any meeting has to be on the basis of certain conditions, and now we find, Sir, that suddenly the Prime Minister has decided to have a meeting without any of these pre-conditions being fulfilled.

Far from any satisfactory reply having been received from the Prime Minister of China to the letter that has been sent by the Prime Minister and the note that we had sent in November, the reply received throws the whole frontier of India into the

melting pot. As the note that has been given makes our position very clear, it is difficult to understand why the policy which we have consistently followed, that a meeting must be held only when there are possibilities of a fruitful discussion, should be changed. Fruitful discussions take place only when certain pre-conditions are fulfilled. A meeting without any kind of pre-conditions is fraught with grave danger.

This sudden change in policy, this acceptance of the demand made by China that the two Prime Ministers should meet,—I am sure they are going to meet where they are going to discuss something very serious, and discussion on anything serious without the necessary pre-conditions being met is something completely contrary to the policy that has been accepted by the Parliament—this sudden reversal of policy, demands a very serious consideration.

Some Hon. Members rose—

**Mr. Speaker:** Order, order. I have heard enough from the hon. Member. At this stage I am not going to allow any argument. I only want to know whether there is really a change of policy; if so, whether this House ought to have been consulted before such a change of policy has been undertaken. These are the two points. If I am satisfied *prima facie* I will allow a discussion. If I am not satisfied, of course, other opportunities may be availed of and not by way of an adjournment motion. These two points are simple. I am going to hear the hon. Prime Minister, whether there is really a change of policy.

**Shri Vajpayee (Balrampur):** Sir, I would like to draw your attention to the President's Address. The President was pleased to state:

"My Government, therefore, pursues a policy both of a peaceful approach, by negotiation under appropriate conditions."

The Prime Minister has now invited the Chinese Prime Minister unconditionally. There is no relevance now to discuss the President's Address. A new situation has arisen, and the House should be given an opportunity to discuss it.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I am sorry, Sir, that hon. Members have a feeling of any kind of reversal of policy. So far as I am concerned and my Government is concerned, there has been no reversal, and the identical line of approach which we have followed and which has been expressed in the President's Address is expressed in the note to the Chinese Government.

The hon. Member, Shri Asoka Mehta, quoted from something I had said, that a meeting will not be in these conditions fruitful. I have not here in front of me whatever I have said, either in this House or in the other House or in a Press Conference or anywhere. I have always taken up the position that it is our policy to meet anybody and everybody in order to find a way. That is the general proposition in which I have been trained for the last 40 years, and I do not think, certainly, it will be right for me, and I do not think it will be right for this House to accept any kind of policy which refuses to meet and discuss. That is the broad approach to every problem in which most of us have been trained in the past and we followed it with those whom we struggled against and we fought against.

Apart from that, Sir, the question is what our position in a particular matter is. Now, in this particular matter, when the Chinese Prime Minister invited me to meet him within, I think, seven or eight days at Rangoon, I pointed out that in that way the meeting will serve no purpose and, anyhow, I could not go there. I agreed, and I have been repeating it several times in this House, that I am always

prepared to meet when it is proved, as the hon. Member has pointed out, that it will lead to some fruitful results. Now, when we consider all these developments, recent developments—we had received a reply which was published yesterday—it took us a long time, naturally, to find out the various facts, historical and others, and there was some delay—I was very anxious that that reply of mine, of the Government, to the Chinese Government should be in the possession of the House as soon as it met. But, unfortunately, there was some delay. The reply itself was prepared about the end of last month. We decided that it would be better for the Ambassador himself to take it rather than for us to telegraph it; and therefore, there was some delay. I could not place it right at the beginning of the session or even earlier. There was about a week's delay.

Another fact, if you permit me to mention, is this, a curious misunderstanding. The letter that I have addressed to the Chinese Premier is, I think, dated 5th February, while the note is dated, I think, 12th February. Obviously, hon. Members will realise that the letter was dated the day I signed it. The note which had been prepared before the letter,—obviously it is part of the letter—had to be dated when it was being delivered in Peking. So, it was dated a few days later, but the note came earlier. I had to wait—I could not help it—till it was delivered before I could place it before the House. As soon as I got the news that it was delivered, immediately I placed it on the Table of the House. This was done yesterday.

Now, the only question for this House to consider is whether there has been any reversal of the policy. I submit that there has been no reversal so far as my mind is concerned and so far as we are concerned. We have been considering this matter and we came to the conclusion: we sent this letter and that letter, which it should be remembered, is a part or a necessary complement of the long note we

[Shri Jawaharlal Nehru]

have sent, here we have firmly and clearly stated what our policy in these matters is. We find that having regard to all the circumstances we should not rule out the possibility of meeting—not, if I may submit, of negotiating on that basis and I have said in that note which is part of the documents—and we cannot rule out this meeting from both the points of view, of our past policy and present policy and other large considerations.

So, I submit there is no such reversal. Anyhow, these matters, I admit are important and vital and this House should have every chance of discussing them. They are, in fact, possibly being discussed even in connection with the President's Address. Possibly they might be discussed later also. I would be glad to have the assistance of this House in all these matters. They are too vital to be passed through in this way. It does not, I submit, give rise to an adjournment motion.

**Shri Goray (Poona):** You said you should be convinced whether *prima facie* there has been a reversal of policy or not.

Some Hon. Members rose—

**Mr. Speaker:** Order, order. I know what I said. Hon. Members will kindly hear me. There must be an end to this. I have asked the hon. Member, one of the sponsors of this motion, in the representative character, to speak. Then, I called upon the hon. Prime Minister. In the meanwhile, if an hon. Member gets up, shall I ask him to go on? How long will this kind of thing go on? Is there no end to this? It is rather strange. (Interruptions)

**Shri Goray:** Therefore, it should be admitted.

**Mr. Speaker:** Order, order. Hon. Members know fully well. One side is heard and then the other side is heard and then the judge comes to a

conclusion. Otherwise, we will have to go on endlessly. (Interruptions) I am sorry, I cannot allow this. If hon. Members want to put their case before the House, they should make up their minds and they will have to anticipate not only their points of view but the objections and explanations from the other side and then answer them in advance. I will have to hear both the sides and then I will have to make up my mind. Let it not be understood that I am trying to shut out anybody. But this is not the procedure that shall be followed.

So far as the motion for adjournment is concerned, it is clear. If there is really a change of policy, I would be the first person, in a matter of this consequence, to allow the adjournment motion immediately. What has led to this has been made clear. The hon. Prime Minister has now explained the position. He was not willing to go to Burma unless there was some useful purpose to be served. From that, it is understood that unless some conditions or some useful purpose had been satisfied, there is no further meeting.

Now, evidently, hon. Members who have tabled this adjournment motion wanted to know whether there has been any change or any possibility of any useful meeting and they thought that a change of policy has arisen. This is too big a matter to be disposed of through an adjournment motion. This matter was referred to in the President's Address and I am sure in his reply the hon. Prime Minister will certainly place before the House what are the circumstances that have occurred recently for him to consent to a meeting with the Chinese Premier. I do not think it is necessary to have an adjournment motion and adjourn the House to discuss it. We will immediately proceed with the debate on the President's Address.

**Shri Asoka Mehta:** Sir, the point that I made has not been answered by the Prime Minister nor have you tried to give a ruling. For the first time, a distinction is sought to be made between negotiations and meeting. In the past, meeting was considered to be a part of the process of negotiation. Now, the two are put in watertight compartments. You, Sir, are a very distinguished lawyer and our very respected Speaker. I would like to know, and my colleagues would like to know, where you draw a line between meeting and negotiation. If in the past we were not to negotiate unless theoretically a meeting was conceived, in practice there was to be no meeting because a meeting was to be a part of the whole complex of negotiations. Therefore, a major change has been made in the policy. On that point, neither the Prime Minister has said anything nor in your ruling have you tried to explain.

**Mr. Speaker:** There may be negotiations without meeting. There may be negotiations with meeting. Without meeting there can be negotiation; with meeting there can be negotiation. And then even with meeting, there may be no negotiation.

**Shri Surendranath Dwivedy (Kendrapara):** What is this meeting for? To discuss weather?

**Mr. Speaker:** My only point is whether the House should adjourn and give preference to this matter and discuss as to why he has now made up his mind to meet. What is the difference between the one and the other? This is too big a matter to be disposed of in an adjournment motion. I will allow a free discussion on this matter if points are raised, by whichever side which has got some doubts and differences, as to what will be disposed of at this meeting, whether it is not negotiation, etc. Then those points will be answered by the hon. Prime Minister to the satisfaction of the House and to the satisfaction of the country at large. I feel that the ad-

jourment motion is not the proper remedy for this purpose, and I do not give my consent to it.

**Shri Vajpayee:** Will you allow us to move a new amendment to the motion on the President's Address in view of the Prime Minister's letter?

**Mr. Speaker:** When such an amendment is moved, I may consider that matter. It is all hypothetical now.

12.18 hrs.

#### PAPERS LAID ON THE TABLE

##### AMENDMENTS TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to re-lay on the Table, under sub-section (2) of Section 3 of the All-India Services Act, 1951, a copy of Notification No. G.S.R. 1291 dated the 28th November, 1959 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1787/59.]

##### NOTIFICATIONS ISSUED UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT AND CENTRAL EXCISES AND SALT ACT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** I beg to lay a copy of each of the following papers:—

(i) Notification No. G.S.R. 112 dated the 30th January, 1960 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-1894/60.]

(ii) A copy of each of the following "Notifications under

[Shri B. R. Bhagat]

Section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. No. 60 dated the 16th January, 1960 making certain further amendment to the Central Excise Rules, 1944.
- (b) G.S.R. No. 61 dated the 16th January, 1960 [Placed in Library. See No. LT-1895/60].

STATE BANK OF INDIA (SUBSIDIARY BANKS) (COMPENSATION) RULES

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** I beg to re-lay on the Table, under sub-section (3) of Section 62 of the State Bank of India (Subsidiary Banks) Act, 1959, a copy of the State Bank of India (Subsidiary Banks) (Compensation) Rules, 1959, published in Notification No. G.S.R. 1116 dated the 10th October, 1959. [Placed in Library. See No. LT-1719/59.]

12.19 hrs.

MOTION ON ADDRESS BY THE PRESIDENT

**Mr. Speaker:** The House will now resume further discussion on the Motion on Address by the President moved by Shri Viswanatha Reddy and seconded by Shri Ansar Harvani on the 15th February, 1960, namely:

"That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960."

149 amendments to the Motion were moved yesterday and a list indicating the numbers thereof was circulated to Members.

In addition, the following amendments will also be treated as moved, as requested by the Members con-

cerned: Amendments Nos. 85 to 94, 172 to 180, 195 to 197 and 208.

Shri Liladhar Kotoki may continue his speech.

So far as Shri Vajpayee's suggestion is concerned, when the amendment is tabled, I will consider whether I should allow it, having regard to the fact that some speeches have already been made.

**Shri S. M. Banerjee:** I beg to move:—

(1) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention regarding steps to be taken to undo the injustice done to some classes of Central Government employees by the Pay Commission". (85).

(2) That at the end of the motion, the following be added, namely:—

"but regret that there is no reference of the growing unemployment in the country". (86).

(3) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention about Government's commitment to adopting the unanimous decision regarding minimum wage, arrived at the Fifteenth Labour Conference". (87).

(4) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention about distribution of land to the landless persons". (88).

(5) That at the end of the motion, the following be added, namely:—

"but regret that there is no call for national unity for the success

of the Third Five Year Plan".  
(89).

(6) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the growing prices of cotton and cloth in the country".  
(90).

(7) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention about the formation of a Price Stabilization Committee to check the growing price of food-grains".  
(91).

(8) That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made of the abnormal rise in the price of rice in West Bengal and Orissa".  
(92).

(9) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the formation of Wage Boards for industries like leather, jute, iron and steel, chemicals and transport".  
(93).

(10) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the bank employees' refusal to settle the disputes by Tripartite Conference".  
(94).

**Shri U. C. Patnaik (Ganjam):** I beg to move:

(1) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the growing rise of prices of necessities like food and clothing and the steps being taken to check the same."  
(172).

(2) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not indicate measures proposed to be taken for driving the Chinese from Indian territories and for preventing further aggression."  
(173).

(3) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the urgent need to set up a Civil Defence machinery."  
(174).

(4) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not disclose any plans,—

(a) to modernise the defence forces and provide them with adequate equipments,

(b) to rationalise the defence machinery so as to yield maximum results at minimum costs, and

(c) to integrate defence with socio-economic planning."  
(175).

(5) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not disclose any proposal on the part of the Government to implement Article 53(2) of the Constitution although ten years have elapsed since the enforcement of the Constitution."  
(176).

(6) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take notice of the growing restlessness among the student population nor does it indicate any positive steps to canalise youth energy into channels of national service."  
(177).

[Shri U. C. Patnaik]

(7) That at the end of the motion, the following be added, namely:—

"but regret that there is no indication that Planning will take into account the civilian as well as the military wings of our national life to mobilise and train our vast manpower for all-out defence in war-emergencies and for all-round developmental activities in normal times." (178).

(8) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the proposal to revise the pay scales, amenities and conditions of service of armed-services personnel and for rehabilitation of ex-service men." (179).

(9) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not disclose Government's determination to rouse national enthusiasm and to create an atmosphere which is essential not only for defence but also for development programmes." (180).

Shri Balasaheb Patil (Miraj): I beg to move:

(1) That at the end of the motion, the following be added, namely:—

"but regret to note,—

(a) that no mention has been made about the settlement of boundaries between the States of Bombay and Mysore based on the principles of the Pataskar formula,

(b) that no mention has been made of the principles on which the boundary of Marathi-speaking and Gujarati-speaking States will be settled in near future, and

(c) that no mention has been made for the redress of the difficulties of linguistic minorities, caused by the State force, and that of the linguistic majority in the areas where the dispute about the resettlement of boundaries between States exists". (195).

(2) That at the end of the motion, the following be added, namely:—

"but regret that the Government have failed,—

(a) to check the rising prices of the necessities of life of common man,

(b) to take adequate steps to curb the growing unemployment both in rural and urban areas,

(c) to find ways and means to provide adequate employment for the workers who are thrown out of the employment by artificial creation of shortage of raw materials in factories." (196).

(3) That at the end of the motion, the following be added, namely:—

"but regret that the Government have failed to formulate law.—

(a) to put uniform ceiling on land holdings throughout India,

(b) for redistribution of surplus land to the landless peasants,

(c) for abolition of land revenue on the uneconomic holdings,

(d) for application of tax on income in case of small holders,

(e) to regulate the relations of land holders with agricultural labourers so as to give adequate relief to both, and

(f) to change the whole of economics of the village and agriculturist, so as to bring them on par with standard of substantial living." (197).

**Shri U. C. Patnaik:** I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no reference to the charges of corruption made against persons at high level nor the measures proposed to be taken to eradicate the same". (208).

**Mr. Speaker:** All these amendments are now before the House.

**Shri Liladhar Kotoki (Nowgong):** Yesterday I referred to the border problem with China and suggested that while negotiations should be allowed to continue, we should strengthen our defence measures. I am glad that the Prime Minister has agreed to meet the Chinese Prime Minister. Let us hope that this meeting will result in a fruitful solution of the dispute and will end our apprehensions about border troubles.

In the few minutes left for me, I shall touch briefly on two other important problems, namely, the problem of regional disparities and inequalities and the problem of unemployment. I need not emphasise the fact that unless and until we remove the regional disparities and inequalities, we cannot achieve our goal of socialist pattern of society. It is true that there has been all-round progress more or less throughout the country, but we have to see whether in this progress, we are reducing the disparities and inequalities or widening them. I have a doubt that we are not going in the right direction.

I will only quote one instance to illustrate my point. If you take the

instance of Assam, the per capita income in 1951-52 was Rs. 243.4. It has increased by Rs. 29 during the last eight years and in 1958-59 the per capita income is Rs. 272.4. But how does it compare with the per capita income of India as a whole? In 1951-52, the per capita income of India was Rs. 251.7. It has increased by Rs. 39 in the last eight years and in 1958-59 it has come to Rs. 290.7. So, the difference in per capita income between Assam and India which was Rs. 8.3 in 1951-52 has increased by Rs. 10 and has come to Rs. 18.3 in 1958-59. So, we should see that while there is progress in different regions of the country, the disparities and inequalities should not widen. They should come down as rapidly as possible.

In this connection, I will refer to the complex problem of the north-east region comprising Assam, NEFA, Naga Hills-Tuensang Area, Manipur and Tripura. The people there are suffering from various problems and unprecedented difficulties created by partition and recently by the border troubles from various sectors. So, in the Third Five Year Plan, we must make adequate provision for the development of these regions, so that at the end of the next two Plans at least, the disparities may be wiped out.

Only during the last session, we had to extend the period of reservation in case of the scheduled castes and scheduled tribes by another ten years. That shows that within the period of ten years stipulated in the Constitution, we could not bring them to the level of the other communities. So, during the Third and the Fourth Plans, we have to see that we remove the differences between these communities and establish an equal standard all over the country.

The eastern region is full of potentialities for mineral, forest and power resources. So, if we develop this area, it will not only increase the economic standard of the region,

[Shri Liladhar Kotokil]  
but will add enormously to the wealth  
of the country as a whole.

I am grateful to the Government for taking up the construction of the bridge across the Brahmaputra and also the hydel project at unaling the foundation-stone of which were laid by the Prime Minister only last month. I would like to suggest, in this connection, that the Kapili Valley project, for which the survey has been completed should be taken up in the Third Five Year Plan.

Before I conclude, I want to refer to the problem of unemployment. Here also, certain figures will be revealing. At the end of the first Plan, the back-log was 5.3 million. At the end of the second Plan, which is a bigger Plan, the back-log has gone up to 7 million. It is estimated that at the end of the third Plan, this back log would amount to 15 million. So, this a very alarming situation. I would suggest that the Government and the Planning Commission should take necessary measures to see that this back-log is removed and we can have full employment for the country at least in the Fourth Plan. In this connection, I would suggest that more stress should be laid on labour-incentive industries rather than on production-incentive industries.

With these words, I support the motion of thanks to the President for his illuminating address to the Parliament.

Shri M. R. Masani rose—

Mr. Speaker: Has nobody spoken from his party yesterday?

Shri M. R. Masani (Ranchi—East): No, Sir.

Mr. Speaker: All right. Shri Masani.

Shri M. R. Masani: Mr. Speaker, Sir, I had intended yesterday, when the debate started, to speak, on

behalf of the Swatantra Party, in support of amendment No. 155 moved by my hon. friend, Shri Asoka Mehta, on behalf of several Parties in this House. Unfortunately, as has been appreciated this morning, the course of events has overtaken the terms of that amendment. But the principles on which the amendment was founded are as valid today, if not more valid, than they were yesterday.

I think this country has received with the most unpleasant shock the news of the invitation to this country extended on our behalf by the Prime Minister to Mr. Chou En-lai. That shock is heightened by the fact that only a few days ago, replying to the debate in the Rajya Sabha on 12th February, the Prime Minister actually said something that had misled the public opinion into what was now apparently a false sense of complacency and satisfaction. I read the words of the Prime Minister in the Upper House to show that on this occasion, as indeed on previous occasions in this series of events, the Prime Minister has been less fair to the Parliament than is his usual custom as the very fine parliamentarian that he is. What did he say in the Rajya Sabha on the 12th February?

"Let it be understood quite clearly that though we talk about friendly settlement, I see no ground whatever at the present moment, no bridge between the Chinese position and ours. That is to say, our present positions are such that there is no room for negotiations on that basis. There is nothing to negotiate at present. It may arise later, I don't know."

Well, the Prime Minister did know, and it is now clear that his letter was on its way to Peking when he was uttering these words. I wonder whether it is a fair kind of enlightenment or facts to give to one of the Houses of our Parliament? That is why the shock to public opinion has been even

worse than it might have been otherwise.

I listened this morning to the little debate between the Prime Minister and Shri Asoka Mehta. May I say humbly that I thought the Prime Minister utterly failed to reply to the charge that was made by Shri Asoka Mehta that this invitation marks a complete reversal of our basic policy which Parliament, not thanks to us but against our wishes, was made to accept by the Prime Minister last November and December?

There are three arguments advanced in favour of this move such as it is. The first is that this meeting will not be negotiation. A morning paper this morning in an editorial, has not gone too far when it says that this plea of the Prime Minister and his supporters—I am quoting the words of the newspaper—"is not entirely honest". I think this is a British understatement in this context. It is quite clear that this meeting is negotiations and nothing else; it cannot be otherwise in the present context.

An attempt has been made to say that we should separate the border dispute from the wider complex of Indo-Chinese relations—a very clever argument, but a completely unconvincing one. At a time when foreign troops are on our soil, at a time when one country has committed an act of war against another, to say that we can discuss in the abstract, in the vacuum, Indo-Chinese relation while keeping aside the subject of the aggression and occupation of our territory, is asking too much of the credulity of our public, and I do not think the Indian population will swallow this kind of fiction which is sought to be imposed on it. Let us be quite clear that this invitation is a climb-down.

The second argument is that it cannot do any harm. Why do you object? After all what harm can happen? Many good friends have argued

along these lines. I can only say this that not only do I feel that a meeting in this context, at this time, is fraught with grave consequences but, if I may say so, it can do nothing but harm. I cannot, for the life of me, see any good coming out of this meeting in this context, and I shall give two or three good reasons for this feeling.

First of all, this meeting has to be looked on in the psychological context. What will be the effect on the opponent? What kind of opponent are we up against? We are up against an expansionist imperialist communist Power of the most ruthless kind, a power that has before our eyes murdered our neighbouring country of Tibet, a power that under the guise of volunteers invaded the Republic of South Korea, a power that even today is infiltrating through its North Viet Nam satellite regime into the country of Laos, a power that is striving to expand in every possible direction. This power showed its understanding of negotiations at the time when there was a truce in Korea, and we all recall those agonising months at Pan Mun Jon, where a new kind of diplomacy was revealed, a diplomacy which used the negotiating table for nothing else than waging a war of nerves. The Chinese Communist regime does not believe in negotiations and it has never negotiated in good faith till now. Every promise which it has made, it has violated, whether in Tibet or elsewhere. For the Chinese Communist regime negotiation is an act of war, an act of war at the conference table, a continuation of war by other ways.

It is with such an opponent that we are now dealing, and to say that a friendly meeting between the two Prime Ministers will be used by the Chinese Communists for any other purpose than to push forward the process of intimidating us further is to revel in an illusion which is long past its time. All that I can say is that in future this will encourage toughness on the part of the Chinese

[Shri M. R. Masani]

Communist regime. They will say "Ah! we have got them down. These people refused to come to talks except under certain conditions they laid down—the recognition of the MacMahon line and the vacating of aggression on their territory—as pre-conditions for negotiations and talks. Now, look, within three or four months they have come down to talk to us unconditionally, as we demanded all along." To a good Christian or a kindly Hindu gentleman, the Gandhian approach of "all right, you have your own way; I will meet you on your grounds", may be all right. But, then, we have to remember the character of the opponent when we are dealing with this problem and there is nothing in the character of the Chinese Communist regime that gives us any reason to hope that this gracious surrender is going to have anything but the most unfortunate consequences on the psychology of the other side.

Then, let us look at our psychology. What is it going to do to us? There is no doubt in my mind that this country will regard this invitation as a national humiliation. I wonder if there is any instance in history where a country that has been attacked, a country whose territory has been occupied, has gone out of the way to make a friendly invitation to the opponent. People have sent armies, navies and air forces into action, people have sent ultimatums, people have broken off diplomatic relations, as Nasser did when Britain and France attacked his country during the Suez incident. Here is a brave and patriotic country which is being attacked and pushed around, its men killed, the blood of its troops and policemen on the hands of the other side, and what we do is to invite them to come here as our honoured guest. This, I think, is certainly breaking new ground in history. What we are doing is to perpetuate the illusions about the Chinese Communist regime which unfortunately has already been created for the

last ten years and which it is high time our people were encouraged to shed. We are trying to perpetuate those illusions which were embodied in our earlier misguided acts.

Then, what will we do to our armed forces? What effect is it going to have on our policemen and our armed forces, who have been killed, or maimed, or tortured, by the Chinese? What are going to be the sentiments of that brave man, Karam Singh, a man who in any other country would have been built up as a national hero whom our Government, to our shame, has relegated to obscurity during the last few weeks. That man would have been taken by any patriotic government round the country to educate the people as to what negotiating with the Chinese really means. What effect is this kind of diplomacy going to have on those to whom we look for the defence of our country against aggressions of this nature?

I regret to say this but to me it seems that this invitation is the result of a complete bankruptcy of policy which we have reached. That feeling was there in the minds of many of us as we listened to the Prime Minister winding up the debate on the penultimate day of the last session when he said that he had no answer to the problem with which we are faced, and this letter has made it clear that there is no answer.

We may be in a hopeless minority in this House today, though we are not in this country, and I want to repeat this warning. Many of us gave this warning in similar terms on December 6 and 7 1950, and I invite any hon. Members who have the time and patience to go through that debate in the proceedings available in the Library of this House. There were nine or ten of us who warned our Prime Minister that the selling out of Tibet was going to lead to an attack

on this country and I say again that the continuation of that weak policy, the policy of appeasement which has found its expression in the latest communication will take this country farther and farther away from our goal.

Now, the third argument that has been advanced is: "What can we do? What else is there to do?" Many good friends have put this question: "what else can we do?" That is a counsel of despair.

I believe there are many things which this country can do. We are not privileged to have adequate data from our military forces on which we can recommend specific policies. We do That is a monopoly of the Government, and that must be left to the not have enough knowledge to judge. Government. But it is quite clear that there are two broad alternatives before this country.

One is, if we have the power, to eject by police action the Chinese aggressors from the territory they have occupied. This is what a country normally does. Whether we have the power to do it or not I do not know. Judging by the very optimistic and hopeful announcements made by the hon. Prime Minister and the hon. Defence Minister, who tell us that the country's armed forces have never been in better condition, that they are adequately equipped to drive out any aggressor from our territory, which we would like to believe, there is no reason why they should not be asked to do their duty. There are many of us, however, who have doubts on that subject. If they were so adequately armed and equipped, why are we where we are today? Why have we allowed to happen what has happened? So, there are grave doubts among the public. The hon. Prime Minister could usefully enlighten these Houses of Parliament about the nature of the equipment and the logistical support which may or may not be

available to our armed forces for fighting in such terrain. But, as I say, we do not know and, therefore, we can only make the hypothetical statement that if we have the strength to do what we should be able to do then there is only one honourable course and that is to give the order to the armed forces to do their duty.

But let us assume for a moment that we are not in that position. Before I move on to that I would refer to the question that is raised, "But that will lead to war". I do not know if there is any logic in that statement. It will certainly not be an act of war on our part. It has never been held in history that a country that has been invaded, while repelling foreign troops from its territory is guilty of an act of war. It is an act of defence of a police nature. But it is possible that the other party will then make it an act of war by broadening the front or by making it a general action. That is possible. But we seem so pre-occupied with our own difficulties that one would imagine that the Chinese Government is all dying and ready to launch a major war on India. I would like to question that ready assumption.

Why do we assume that the Chinese Communist Government is prepared to have a major war with this country any more than we are prepared to have it with them? We certainly do not want a war. Nobody wants it in this country. But why do we assume that they want it? I am not depending on any peaceful professions of theirs. I am depending on the situation in which they find themselves. They are encountering a severe drought. The regimented communes in which they have penned their people—like animals in a zoo—those people are dying for an opportunity to rise. They have a Nationalist Government outside their boundaries which is almost certain to try and land and liberate the mainland. That threat may or may not be a serious one. But are the Chinese Communist Government prepared to shift their main forces thousands of miles to our frontier, leave their mainland and home territory exposed

[Shri M. R. Masani]

either to internal revolution from discontented people of the country or to a landing from the nationalist Government outside? I doubt it. I doubt if Communist China is prepared to fight a major war on two fronts today.

So, when we think so much of our own weakness, let us also consider the element of bluff on the other side.

If we have not got the fighting force, what do we do? Then again I think there is a great deal that this country can do. Assuming that we have not got the strength to eject the aggressor, does it mean that we have to invite him to come to meet us in our territory? Does it mean that we have in any way to have any dealings with him? A brave nation has not been known to connive or acquiesce in the aggression or the occupation of its territory. I am not saying that the hon. Prime Minister's letter and the Note—and the Note is a very fine note; it evokes a responsive echo in the hearts of all of us—concedes anything. But where is the need to meet when you are not prepared to concede anything? If we are not in a position to restore the status quo before the aggression, let us be dignified enough to stay where we are, to say we will not give up this territory, we shall retake it as and when it becomes possible for us to retake it. Many countries in history have bided their time for years and decades before they were able to get back their territory which had been flitched from them by superior military power. But they do not negotiate with the other power. They do not invite them to come and sit in conference with them. They say, "You have taken something that is mine. You are too strong for me to take it back. Please note that it is mine and I shall take it back when I can." There you stop. You leave the thing where it is.

It is like asking what does an honest citizen do if a bandit comes and occupies his verandah. Does he go and

ask him to come to his drawing room, have a cup of tea and discuss the matter with him? Or does he go to the telephone, if there is one, and telephone to the Police? Does he raise a shout and call his neighbours to help? Does he barricade his door and say, "I will hang out till somebody comes to my rescue"? Why are we not doing what a prudent housekeeper would do in any part of the world? Which is what? To break off diplomatic relations with the Chinese Communist Government, to open negotiations, which we have not done, with our friendly neighbours in South and South East Asia, who also are menaced by the same menace and who are very worried about the way in which we are meeting the threat to our own frontiers. People who have been in South and South East Asia from this country have come back and said that they are very worried. They have pointed out that the Himalayas are the frontiers of free Asia and that in not defending them actively enough, we are imperilling their own freedom. Why do we not call a Bandung Conference and tell them where we stand? Why do we not invite them to a pact—to say that an attack on one is an attack on all? Why do we not do that? Leave all the foreign powers and the so-called imperialists out. Why do we not call our fellow nations, the uncommitted nations in Asia to get into a group?

Why do we not equip our armed forces better than they are? The hon. Prime Minister and the hon. Defence Minister have, in their wisdom, said that they will not accept military equipment without payment. Acharya Kripalani in a previous debate pointed out that between accepting military equipment and adhering to a policy of non-alignment, there is no contradiction. Marshal Tito took military assistance from America as long as he needed it, discontinued it when he did not need it any more and nobody has ever suggested that he sacrificed non-alignment for even a minute. If Tito

could do it, we can do it. But if we do not want to do it individually or unilaterally, let us do it multi-laterally. Let us form a regional organisation of the countries of South and South East Asia and let that organisation invite assistance and aid from other parts of the world so that the independence of judgment and the independent foreign policy of any single country is not endangered in the slightest.

When I say that, I am aware that the hon. Prime Minister is apt to read too much into these statements, as indeed he did at Bangalore at the annual session of the Congress Party where when an innocent amendment was moved asking for a reconsideration of certain things, he attacked his critics—respectable members of the Congress Party—for daring to suggest that foreign troops should march up and down India trying to defend us from Chinese aggression.

**An Hon. Member:** Really they are marching.

**Shri M. R. Masani:** Nobody is asking for foreign troops to be invited to this country. But when this question is raised and the hon. Prime Minister says that he would not agree to one inch of our territory being occupied by foreign troops, the fact remains that 5,000 to 10,000 square miles of our territory are already under foreign occupation. It is a popular game that is going on in certain quarters when people ask, "How many thousand square miles make a square inch?" What kind of arithmetic is this? Therefore, I am not suggesting inviting foreign troops. I am not suggesting alliances. I am suggesting a regional organisation of the countries of South and South East Asia for common security and defence.

**Shri Kalka Singh (Azamgarh):** Does the hon. Member suggest that we should join military blocs?

**Shri M. R. Masani:** No, I do not suggest anything of the kind. I am saying that the uncommitted countries of Asia, like Burma, Indonesia and Ceylon

and others, should be asked to come and sit with us to find out as to what can be done for the greater security of the region from external aggression. Let such a group—it will not be a military bloc, it will be a group for common consultation—be the channel through which foreign equipment can come into the country without foreign troops or without foreign interference. Therefore, I hope that this bogey of foreign troops marching up and down will not be needlessly raised here as was done in Bangalore.

This is the line of thought that I would suggest. Now, I will be told, "Are you not suggesting something extreme, when you suggest that diplomatic relations should be broken off with this aggressor regime?" Without any provocation, or much less, we have done as much. We have broken off diplomatic relations with South Africa and Portugal without anything comparable to what we have endured at the hands of the Chinese Communist Government. Even worse, we have no diplomatic relations with a friendly, helpful, co-operative country like Israel—a country that has done nothing to us, whose existence we recognise but, for good reasons that the Government alone knows, whom we fail to recognise in the sense of accrediting a diplomatic mission. If we can desist from having diplomatic relations with Israel, surely it is not asking too much that that very mild act of displeasure might be endowed on those who are aggressing against us, who have killed our people and who have on their hands our men's blood.

The Prime Minister's letter ends by saying to Mr. Chou En-lai: "You will be an honoured guest when you come here." Undoubtedly the Prime Minister and the Government are entitled to invite whoever they like as their honoured guests, but may I say that Mr. Chou En-lai will not be the honoured guest of the Indian people? He is not wanted here. If he comes, he will come as the guest of the Government, we cannot help it, but the Indian people do not want to shake hands with murder, with those on

[Shri M. R. Masani]

whose hands is the blood of our policemen and armed forces. Therefore, I do want to dissociate those of us who feel differently on this subject from this unfortunate invitation which, in my view, is a national humiliation.

**Shrimati Renuka Ray (Malda):** I welcome the President's Address, and more especially do I welcome the mention in it that India will not tolerate any unilateral action on the part of China, and that we shall defend our frontiers.

The last speaker has said a number of things, and I feel that he has contradicted himself and thus has made it quite obvious and clear that the invitation that our Prime Minister has sent to the Prime Minister of China is not one which takes away by one iota the stand that we have taken in regard to this problem.

In the recent note that has been sent from India to China, it has been made clear once again in unequivocal terms that India will not and cannot tolerate this incursion into her frontiers, and that the watershed is the natural barrier which has existed for centuries. After this I think it was not necessary for my hon. friend Shri M. R. Masani to make a speech which is more or less a speech of sabrerattling. I do not understand how it will help our cause or that of any one in the world to merely threaten. I do not yield, and this side of the House does not yield, in any way to Shri Masani or anyone else in love or patriotism of the country. We shall not yield any of our territories, and what has been taken we must have back. This is the stand we have taken, but our approach is the same as the approach which this country had when the battle of freedom was on. It is the approach of non-violence, it is the approach of peaceful methods, and if Shri Masani thinks that we have lost our dignity because we invite someone to come to our land even though we do not agree with him, even though we know that they have done wrong to us, I do not agree with it. But I do agree, and I think this House and the country more

especially does agree that under no circumstances will India tolerate aggression or concede her territories; if some of this is under foreign occupation, we shall get it back. We hope that by this generous gesture if Mr. Chou En-lai comes, in spite of what China has done, he will understand the atmosphere, and that things may change. But it does not mean that we shall be patient for all time; it does not mean we have inexhaustible patience; it only means that to the extent possible, we shall pursue the path of peaceful negotiations, of a peaceful approach, and that is exactly what has been done.

I do not agree with my hon. friend Shri Asoka Mehta either when he says that the whole frontiers of India have been thrown into the melting pot. That is not correct. I know that people have their apprehensions, we all have apprehensions that our frontiers are violated. There are many things with which we are concerned, but we do not have any apprehensions that because Mr. Chou En-lai has been invited—and it has been made abundantly clear to him and to his Government that India does not by one inch change the stand that she has taken—we are conceding anything.

I turn now to another point made in the President's Address, that is the need for unity in this country if our defence is to be effective. This is most important, and I would suggest in all humility to the Prime Minister, who is not here at the moment, something that I once suggested in the provisional Parliament, namely that at a time like this more especially, there is need for some kind of a coalition Government. I do think that the P.S.P. is a party which is not opposed to us in any very violent way, that its economic policies are more or less the same as ours. Is there any harm if we make a fine gesture and have a coalition between that party and ours at a time when the nation is in danger.

**Shri Kalika Singh:** It is your individual opinion.

**Shrimati Renuka Ray:** I am merely placing this before the Government. Members may not agree, it is my individual opinion. I know that at one time, many years back, there were negotiations with the Socialist Party, and it is not the Prime Minister's fault that they fell through at that time. I feel that now in a moment of common danger, perhaps if there is a coalition Government with a party with which we had negotiated earlier....

**Shri S. M. Banerjee (Kanpur):** What about the Muslim League?

**Shrimati Renuka Ray:** I do not talk of communal or communist parties which do not believe in democratic ways.

**Shri Vajpayee (Balrampur):** Why Kerala?

**Shrimati Renuka Ray:** What is even more important is the fact that in this country today insidious attempts, deliberate and underhand attempts, are being made to infringe upon our national solidarity. It is in the dark corners and crevices that a whispering campaign is going on, more especially in the frontier areas, in Darjeeling District, in NEFA, where disturbances have been created by *agents provocateur*, and in other parts of the frontier such as the Ladakh region and U.P. Wherever there are minorities who are fighting amongst each other, or wherever there are groups which quarrel, wherever there is any kind of weakness, this kind of influence is penetrating. It is very unwholesome, and much more dangerous than anything else. I do not speak of those who, like Shri Masani, assail even our defence position. I do not speak of them. I know that they will do anything to oppose this Government. Nor do I speak of any party in the country as a party, because even if there are persons who have extra-territorial loyalties, it is not on the basis of party that I fear them. It is not the known danger, but the subtle influences that are being utilised today to weaken our country, that have to be coped with.

It is known that in present times a nation loses its territory not necessarily by means of armies and warfare; there are other influences. There is the creation of areas of influence through which a nation may lose its very soul, its backbone may be broken, its cultural heritage despoiled.

13 hrs.

It is to these things that I draw the attention of Government, and more especially, of our Prime Minister. I would say that even if we are too cautious, it would not be wrong. But let us not give ourselves away to a sense of complacency and thus be caught napping over these things. It is a very dangerous situation; far more dangerous than the obvious situation about which Shri M. R. Masani and other people have spoken. The Constitution has given us the power to take steps against this type of treachery and this type of disloyalty. As I said, it is not the known that we fear so much as those who are using underhand methods. We must take proper action against them, armed with the Constitution as we are in this matter. I have spent a lot of time speaking on this situation which is uppermost in our minds.

Turning to the internal situation in India, the President's Address has drawn attention to the fact, and we welcome it, that industrial production has gone up. It is also true that for the first time the depletion of our foreign exchange reserves has stopped, and to some extent there is an encouraging position in regard to exports.

But the most important thing in this country today is the increase of our agricultural production. Here, unfortunately, we are in a very difficult position. I do not want to join the chorus of those who sing a swan-song of frustration, but, nevertheless, it is necessary for us to focus attention on what is the most urgent problem today. It has been said—and these are Government figures—that our

[Shrimati Renuka Ray]

agricultural production in this country is short of our demands only by 10 per cent. If that be so, why could not the necessary momentum have been created by this time? Why could we not have gone ahead in this matter? I know that some people bewail fate that there are increasing prices, and there are inflationary trends in our economy. I do not hold the view that we can check this altogether, more especially when we are in the midst of a developing economy. Nevertheless, there is truth in this, that so far as the food prices are concerned, we must do something at least in regard to the prices of essential foodgrains. We have to do something in this regard, because food is an essential need of man. In fact, that is the most essential need of man. We need not think of keeping stocks of other things at a time like this during the transitional period, but we must have stocks of foodgrains; even if we have stocks of other things, their significance is not of such great moment, but if people do not have food, which is the most elementary pre-requisite, then it becomes a serious matter. It is for this that we are having our developmental plans for increasing stocks and for increasing agricultural production, and yet we have not gone ahead in the matter. I feel that there is bankruptcy of wisdom in our minds. We are hesitant in our policies. If we believe that there is shortage in this country, and distribution must be effected and enforced properly so that all people, more especially the children, get nutritious food, then let us think of controls. But what is this irritating policy of having checks that are no checks, those zonal systems that merely provoke and do not lead to real results? How does it help us? We are importing foodgrains in order to avert famine, in order to deal with what we should have begun to deal with in another way. But, even the import of foodgrains has not checked the rising prices. In one State, which has been much attacked, namely West Bengal, they did make an attempt to bring in price controls, but in isolation

they could not go on with it, and, therefore, they had to withdraw from that position.

I know that there are many in this country who are allergic to the word 'controls'. You may drop that word and use any other word you like, but it is necessary when we are in short supply that Government should arrange through some form of State trading for enough food, in fact not merely arrange, but see that the distribution of food goes on in the right way and that priorities are allotted in the right way. If that is not done, then how do we say that we talk about the welfare of children? How do we say that we give priority to the children of this nation? I had spoken once before in this House about what wartime Britain did, but even today we have not found our way to doing that. Even in the case of milk which could easily be rationed and distributed to children and nursing and expectant mothers, we seem to have failed to do anything.

I would appeal to the Food Minister who is not here at the moment that when the Demands for Grants relating to his Ministry come up here, he will give us some assurance that in the case of the nutritive diet for children, Government do intend, and have gone ahead in some way, to do something. So far, we have no policy in this matter. As I said, West Bengal has been blamed because she did make an attempt at a policy which was the only policy which could be followed when we were in short supply, but she had to abandon it. Today, we are having these zones, or as I said, these merry irritant checks, but the prices are not controlled by these zones. I do not suggest that Government should try to control all types of prices. But I would suggest that at least they should concentrate on the prices of foodgrains and do something; to the extent that this will influence the other prices, they must do something to check the rising food prices. It does not matter if the other prices go up during this period of a developing eco-

nomy, to some extent. But let us be in a position to give food to our people at rates at which they can buy it....

**Shri Barman** (Cooch-Bihar—Reserved—Sch. Castes): At economic rates.

**Shrimati Renuka Ray:** . . . at economic rates, so that they can buy food for themselves and for their children. That should be the thing on which we should concentrate in the home front.

I now turn to another point about which I have spoken many times in this House. But before doing so, I would submit that I regret that in the President's Address, there is no reference to the unprecedented floods that came to West Bengal in 1959. In 1956, there were abnormal floods, and it was said that these were abnormal floods and that for the next fifty years, such floods might not come, but they have come again in 1959. I know that a flood control committee has been set up, but the reason why I am drawing attention to this more particularly and specifically is that it is very unfortunate that the Farrakka barrage over the Ganga, about which so much has been said, and about which Government themselves have given an assurance, has not yet been started. It will take time, no doubt, but it is unfortunate that the construction work has not yet been started, although it is admitted that it will help to prevent floods in many regions of West Bengal, that it will rehabilitate the port of Calcutta and what is more, that it will rehabilitate the region, namely, West Bengal. I hope that when the budget is presented before the House, there will not merely be an allocation for the Farrakka barrage, but when the Demands for Grants relating to the Ministry of Irrigation and Power come up, the Minister in charge will be able to tell us that the construction work has actually started on the Farrakka barrage.

I do not have much time at my disposal, but there are just one or two points which I would like to raise. One of these relates to the Pay Commission's report. We have had a long

discussion on the Report of the Pay Commission. I feel that whatever be the legal position, it is utterly and morally wrong that for the same work, the employees of the Central Government should get more pay than those of the State Governments or the local authorities. What has the teacher in the local authority done that he should be paid less than the *chaprasi* of the Central Government?

**Mr. Speaker:** Does the hon. Member suggest that for a period of ten years, whatever is intended to be given to the Central Government employees as an addition may be reserved and given away or distributed to the States?

**Shrimati Renuka Ray:** I do suggest that the employees of the State Governments and local bodies should have been dealt with first.

**Mr. Speaker:** She believes that that will be the method by which there will be equalisation of salaries for the same work.

**Shrimati Renuka Ray:** Yes, for the same kind of work. I want to say that this differentiation is a relic of British days. When the British were here, their last stronghold was the Central Government. The Provinces had transferred subjects. They did not care what the Provincial Governments paid to their employees. They wanted loyalty only at the Centre. But is it for us to continue this? I say to all Members on different sides of this House: have we such bankruptcy of statesmanship that even apart from the fact that it is morally wrong, we do not consider these other people in the same context? A sum of Rs. 55 crores is being spent to enhance the salaries of Central Government servants, and nobody is satisfied because on an individual basis, it comes to little.

**An Hon. Member:** It is Rs. 31 crores.

**Shrimati Renuka Ray:** I thought the Finance Minister said it was Rs. 55 crores.

**Shri S. M. Banerjee:** Ultimately Rs. 55 crores.

**Shrimati Renuka Ray:** Ultimately Rs. 55 crores. But Rs. 55 crores is a big dent in our total wealth though individually it is very little. Therefore, I think it would be better if even at this stage we utilise the money already promised to give amenities for the children of these other employees, for their welfare, and raise their money wage on an individual basis.

Lastly, before I conclude, I would ask the Government as to what is happening to the Report of the Direct Taxes Administration Enquiry Committee and their recommendations. Perhaps our coffers may have a little more funds if what Shri Tyagi and his colleagues have suggested are taken into consideration more seriously. This is a very sad state of affairs in our country. I wanted to deal with the administrative side, but there is no time. It is a very sad reflection on authority that the reports of Committees such as the Estimates Committee, and the reports of study teams—so many authorities who take a great deal of trouble to make recommendations—are given so little consideration up till now. We are now going for a very large Third Plan. But how is it going to be implemented? That is of far greater consequence. I will take some other opportunity to speak on it at length.

Lastly....

**Mr. Speaker:** How many 'lastlys'?

**Shrimati Renuka Ray:** Thank you very much. I support the Presidential Address. I am sorry I have not been able to have the time to speak on one or two other things.

**Mr. Speaker:** There will be other opportunities.

**Shri Raghbir Sahai (Budaun):** I take this opportunity of expressing my gratefulness to the President for the very lucid and exhaustive Address

that he made to the Members of the two Houses only very recently. In that noble Address he dealt with a number of points, both on international affairs as well as on domestic matters. It will not be possible for any of us to deal with all those points, nor with many of them. Only a few can be taken up at the present moment in the limited time at our disposal.

I feel that the President has very rightly given the topmost priority to the subject of China and Chinese intrusion into the borders of India. He has very rightly characterised this action on the part of China as a breach of faith. I am really surprised that some of my hon. friends here and outside should object to this expression. If it is a matter of truth, why should it be concealed? It is the feelings of this country which the President has rightly expressed in this term. I personally think it is a very dignified term, though it is a strong one. At the same time, it is a very restrained use of language.

I personally think that all this time we had not been able to understand China. All along, we were expressing our friendly feelings towards China. While she was busy with her own border incursions, she was blaming us for expansionist designs. Now this mentality and conduct on the part of China could not be understood by any one of us. This is a very absurd position which was adopted by China, and I congratulate our Prime Minister on having taken up a very peaceful approach, at the same time a very firm approach, in this matter. It may be to the dislike of some of our esteemed friends here and outside. But it will be admitted by everybody that it has won us friends all over the world. We find today that China stands isolated in the Sino-Indian dispute. Even as big a personality as Mr. Khrushchev has advised China to come to a peaceful settlement with India. I think many of our friends will agree with me that the advice tendered by Mr. Khrush-

chev will have some salutary effect on China.

I am not at all surprised at the invitation which has been extended by our Prime Minister to the Prime Minister of China to meet him in the middle of March in New Delhi. I do not find that there is any cause for consternation, as was evident from today's motion for adjournment. As the Prime Minister told us, we are brought up in a different atmosphere. I remember when the first non-co-operation movement was on, Mahatma Gandhi was on meeting terms with Lord Reading. I remember also that when we were all locked up in jail, when the civil disobedience movement was at its zenith, Mahatma Gandhi was again meeting Lord Irwin and came to an agreement with him known as Gandhi-Irwin agreement. I also remember that when the civil disobedience movement of 1931 was going to be started immediately, Mahatma Gandhi wanted to meet Lord Wellington. Where is the harm if Mr. Chou En-lai wants to meet our Prime Minister? Let him meet. There is no reversal of policy involved. Our Prime Minister has made the whole thing crystal clear as to what is our stand. Let both Prime Ministers meet and let the world judge the results of that meeting. There is no cause for consternation and there is no reason for dissatisfaction to be expressed in this House.

The Prime Minister has not called upon the country to make a halt in its progress and in its preparation to meet the aggression of China. On the other hand, he has called upon the country to be prepared for the worst, even if we have to meet force with force. So there is no harm in extending that invitation. Are we prepared and are we taking all proper steps to meet the aggression and to strengthen our unity? The Prime Minister has rightly called upon the country to push on with our industrial progress, to push on with our agricultural progress. We are really

proud that our industrial progress is really giving satisfaction to many people in this country, although we wish that it should proceed with still greater speed.

In this connection, I am glad to note that a decision has been taken that the N.C.C., the Territorial Army and the Lok Sahayak Sena are going to be expanded. I feel that by these actions people will be heartened and will feel that our Government is serious to meet the menace of China. Here, I would like to offer a word of advice and suggestion to the Government that compulsory military training should be introduced in all schools and colleges and universities because this is the right time when such a step could be taken, not only to make our student folk manly and improve their physique but to wean them away from indiscipline which is a canker in our society.

Coming now to agricultural production, as has been rightly pointed out by one of the hon. Members here yesterday, it is the weakest link in the whole chain. We should certainly feel ashamed of it. Look at the soaring prices of foodgrains. Not only the Ford Foundation Committee but also the U.N. Mission Report has also laid stress on taking serious steps to step up our agricultural production. I do not blame the Government for any indifference in this matter; but, we judge the whole thing by positive results. The results are disappointing.

**An Hon. Member:** Who is to blame? The agriculturists?

**Shri Raghbir Sahai:** Even where the Government have provided enough water for irrigation, enough fertilizers, enough good quality seed, we find that the yield from our land is the lowest in the world.

Now, as I said, this is not a matter for pride and I feel that we have not created a sense of urgency in the people to take advantage of those amenities or facilities which have

[**Shri Raghbir Sahai**]

been provided by Government. It is up to us to see that all these facilities which are being provided by Government are taken full advantage of. I do not say that further progress should not be made, further irrigation facilities should not be provided, further quantities of fertilizers should not be provided or even more quantities of good seed. But, I say that the present quantities that are available are not being fully utilised and that we should evolve a machinery to see that those facilities are being fully utilised.

In this connection, I very carefully listened to the remarks of my esteemed friend Shri A. P. Jain yesterday, our former Food Minister. He did not have any particular observations to make in regard to agriculture because he happened to be our Agriculture Minister only very recently. But, he offered some remarks in connection with Community Development administration. I have got very great respect for Shri Jain; he comes from my own State and we are all proud of him. (Interruption). But, he has, unfortunately, made some very sweeping remarks in regard to another Ministry.

I thought that I was, perhaps, the greatest critic of the Community Development Ministry in this House and I took pride over it (Interruption). I took pride as the constructive critic but I find that he has outheroded Herod. He has characterised the whole scheme as mis-conceived or ill-conceived and he has come to the conclusion that it has borne no results.

**An Hon. Member:** Borne no child! (Interruptions).

**Shri Raghbir Sahai:** He is entitled to hold his own honest opinion. But, I wish to ask him...

**Shri Braj Raj Singh (Firozabad):** Whom?

**Shri Raghbir Sahai:** I wish to ask Shri Jain, if he holds this opinion

why did he not make it clear to our Prime Minister or to his Cabinet colleagues (Interruption) because our Prime Minister happens to be the greatest advertiser of this Community Development movement not only in this country but all over the world. We are all really very grateful to our Prime Minister for having made this movement a popular movement in this country and all over the world. Shri Jain should have made his position clear. He did not even take Parliament into confidence about his views; and, now, as last as 1960, he is telling us that the whole scheme is misconceived, which means that all this time we were wasting all these funds. I think if this criticism had been made by some freelance on the other side that would have been excusable (Interruption). I am very sorry for him. Not only that; he has made some more remarks.

13.27 hrs.

[**MR. DEPUTY-SPEAKER in the Chair**] He says that a functional approach should have been made in the Community Development scheme. I agree with him, to a certain extent; but is that possible? Even now I find that the Community Development Scheme is being criticised, day in and day out, for being a top-heavy administration. And, there is some truth in it.

If we are going to act on the advice of Shri Jain, think of the administrative cost that it would amount to. What he wants is that at the village level, not only should there be a village level worker, whom he characterises as a multi-purpose individual, but experts for every individual matter, for soil, for agriculture, for plantation, for cooperatives, for this and for that. Even now, the village people feel that there are too many officers. If Shri Jain's scheme is to materialise what would be the situation? Where to find all these? It is not possible. He says that there should be experts not only at the village level but at the block level also. It may be perfectly correct; but, is that possible?

Only yesterday we saw that even experts differ. We saw two experts differed on the quality of railway sleepers. One set said they were perfectly good and the other experts said that they were bad. Even experts differ. Can we produce experts by pressing one button?

I am intimately connected with so many activities of community development. At present, our Ministry is busy with the training programme, from the highest level to the village level.

**Shri Braj Raj Singh:** From the Minister to the Gram Sewak.

**Shri Raghbir Sahai:** But, are we satisfied.

**Mr. Deputy-Speaker:** The hon. Member may conclude now.

**Shri Raghbir Sahai:** Sir, I would like to have a few minutes more; and this is the last point.

**Mr. Deputy-Speaker:** So far as liking is concerned every hon. Member wants to have more time. All right; he may have 3 or 4 minutes more.

**Shri Raghbir Sahai:** I feel that if this argument is carried to its logical conclusion, it will carry us nowhere. We cannot multiply so many officials in community development either at the village level or the block level. The stress at the present moment is that the villagers themselves should be so trained so that we have a very limited number of officials. That is why *gram sahayaks* are being trained in all these matters. We are looking forward to the day when the services of all these officers who have been deputed to this department could be dispensed with and everything could be controlled by the village people themselves.

While the physical results are something of which we can legitimately be proud, we have certainly failed in creating a new outlook. If Shri Jain

had laid stress on that aspect, I would have agreed with him in entirety. We have failed in creating a new urge and a new outlook. But that is not a matter which can be achieved by sending experts or resorting to functional approach which Shri Jain has emphasised. I am sorry that Shri Jain should have gone out of his way to criticise the Community Development Ministry ..... (Interruptions.) The hon. Member has explained that he has been relegated to the second position now. I am glad if Shri Jain's views find an echo in the heart of so many of our esteemed friends here on the Opposition Benches. But let us see whether a time comes when Shri Jain would be able to convert the entire House to his views. I think those views should be discussed at length and we should be able to find out where the fault lies.

**Shri P. K. Deo (Kalahandi):** Sir, at the beginning I want to congratulate the President on his realistic and patriotic stand on the question of Chinese aggression. At the same time he has given a timely call to the nation for national unity and for economic and industrial advancement. I beg to submit that as a corollary to this national preparedness and determination to preserve India's integrity, he should have clearly stated that the Government would not hesitate to take extreme steps to drive away the Chinese from the Indian soil and to restore the lands occupied in Aksai Chin and NEFA to India. I feel that in that part he has completely failed in not explaining the sentiments to the people of this country. He has rather expressed the pious hope that China under the pressure of world public opinion will come to some sort of an agreement with India.

We know very well that though a state of belligerency does not exist between India and China, it would be hypocrisy to admit that the relationship is cordial. You have seen that obstacles had been put to the Indian traders contrary to trade agreements of 1954. Our frontier guards have been taken as captives and subjected to all

[Shri P. K. Deo]

sorts of third degree methods in definance of all cannons of international law and that has been discussed in this House previously. Very rightly my hon. friend Shri Masani has paid compliments to Shri Karam Singh for his patriotic duty. We have seen that our diplomats in China have been subjected to difficult living conditions.

The Chinese are very regular in reiterating *Panchsheel* in the last paragraph of every communication that has been sent to us but we have seen that this reiteration has not stood in the way of their going in the manner they have done. All the protracted negotiations have not yielded any fruit. It has rather worsened our relations. We have noticed that in every communication not only the old claims are affirmed but new ones are asserted. I think that 47,000 sq. miles territory is the latest claim of the Chinese and I do not know what will be the further claim when Mr. Chau En-Lai visits Delhi. I feel that at this stage any negotiation would be futile.

At the same time, I congratulate the Ministry of External Affairs for having published a fully documented and massive atlas reproducing the various old maps, specially those interesting ones which were prepared by the Chinese authorities and which go to prove the validity of our frontiers. Especially the most interesting part of it is the reproduction of the famous map which was prepared to illustrate article 9 of the Simla Convention, defining the MacMahon Line and it has been signed in the most picturesque calligraphy by the Chinese and Tibetan representatives as a token of their acceptance. All these documents go to prove the soundness of our case and I think we should take firm action to expel the Chinese and not to go in for any negotiation unless and until our land is cleared completely of the bandits.

It is a painful thing to learn that our Prime Minister has invited the

Chinese Premier to Delhi. A few days back such an invitation of the Chinese Premier to Rangoon was rejected by our Prime Minister. That was the line the country has been thinking about because we were all afraid that Rangoon may be a repetition of the Munich Conference. Today, I fail to understand what circumstances have changed and what reasonings have prevailed on our Prime Minister to invite Mr. Chou En-Lai to Delhi. In this connection, I would draw your attention to page 2 of the President's Address where he says:

"My Government, therefore, pursues a policy both of a peaceful approach, by negotiation under appropriate conditions..."

I would like to know if the appropriate condition is not for the Chinese to clear the occupied territory. The same conditions as before have prevailed. Even then our Prime Minister has gone to the extent of extending an invitation to a Prime Minister of a hostile country.

Another painful thing of the present development is the freedom that is given to China to purchase the various strategic war materials from this country, especially jute and jute products which have increased to tremendous proportions in recent years. I think there should be a stop to all these, as these materials may be used against us.

Coming to the home front, I beg to submit my most painful surprise at the omission in the Address of any reference to the integration of the outlying Oriya tracts with Orissa. When the bilingual State of Bombay which was sometime back considered to be an irrevocable decision is going to be bifurcated into two States of Mahagujarat and Maharashtra with great jubilation, it will be a great pity if the fate of the outlying Oriya

tracts of Seraikella and Kharaswan in Bihar and some areas in Bastar, Raipur, Raigarh Districts of Madhya Pradesh and Srikakulam and Visakhapatnam Districts of Andhra Pradesh still remain to be undecided. (Interruptions.) I beg to submit that the whole question should be reopened and a boundary commission should be formed on the basis of the Pataskar formula. Then justice will be done to all parties.

Sir, our Government is completely in the know of the deep-seated discontent that is prevailing in Orissa regarding the adjustment of the boundaries which is a very legal claim. In this connection, I would like to bring to your notice that on various occasions it has been pointed out to the Commissioner for Linguistic Minorities as to how a deliberate and systematic attempt has been made to suppress the language and culture of the Oriyas in those areas. Let me take the case of Seraikela and Kharaswan. In the 1941 census a population of only 1,000 persons were there with Hindi as their mother tongue. In 1951 it suddenly rose to 23,633 as against an Oriya-speaking population of 60,000. According to the latest statement made by the Minister of Education, Bihar, we came to know that at the moment there are 257 Hindi primary schools with 9,000 and odd students and 79 Oriya primary schools with 2,000 and odd students. If that be so, it means that 40 per cent of the Hindi speaking population are "citizens" of school going age. I cannot understand how this high incidence of infancy prevails in the Hindi-speaking population. It is absurd.

There is a deliberate denial of the rights guaranteed under the Constitution to the linguistic minorities. When the national literacy stands at 16 per cent 4 per cent of literacy among the Oriyas goes to prove that there is something wrong somewhere.

Settlement records in that area used to be kept in the regional language—

Oriya—and settlement operations used to be conducted in that language. Now we find that settlement operations are being conducted in Hindi.

Apart from the negation of cultural rights of the local people, we often find that they undergo innumerable economic hardships. The Oriya villages are not so well developed as the non-Oriya pockets. The Oriyas do not get suitable jobs in spite of their qualifications. Sir, not only administrative convenience but consideration of civilised human values should prompt the Government to re-examine the whole question and, if possible, to appoint a boundary commission at an early stage.

Sir, my speech would not be complete without a reference to the most controversial suggestion regarding the appointment of a high-powered tribunal to go into the conduct of persons placed high in our national life. I am glad to know that our Prime Minister has been thinking in right earnest in that line, and in his recent utterances at Bangalore he expressed a view that the Ministers should declare their assets. It would not be out of place, Sir, to say that in 1954, as a member of the Orissa Legislative Assembly, on behalf of my party I introduced a non-official Bill, and the name of that Bill was "The Orissa Declaration and Periodical Verification of the Public Servants Properties Bill". That was negatived at that time by the brute majority of the Congress Party in the Assembly.

**Shri Surendranath Dwivedy (Kendrapara):** Why don't you bring it now?

**Shri P. K. Deo:** Now, after the Ganatantra Parishad joined the coalition, it is a good thing that at the direction of that party the Ministers belonging to Ganatantra Parishad there have declared their assets and they are subject to verification at any time. It is a good thing that the main ruling party of the country today and its government have been thinking exactly in the line which was suggest-

[Shri P. K. Deo]

ed by my party six years back. They wanted to act in that line but the suggestion was then rejected by the brute majority of the Congress.

I do not appreciate the appointment of a whole-time tribunal for this purpose, but I want an assurance from the Prime Minister that an *ad hoc* tribunal will be appointed to enquire when specific charges are brought in against persons placed high in public life.

**An Hon. Member:** He has promised that.

**Shri P. K. Deo:** Lastly, I beg to submit that it is a good thing that the President's Proclamation so far as Kerala is concerned is going to give place to the normal constitutional machinery which is going to be restored very soon. At the same time, I congratulate the people of Kerala for having taught a very good lesson to our Communist friends for their anti-national stand and the way they reacted to the question of Chinese aggression. But, at the same time, I express my regret at the fact that the communal forces in certain parts of this country are raising their ugly heads as an aftermath of this Kerala elections, and I draw your attention to the various resolutions of the Congress Party and the Praja-Socialist Party which have made it a regular feature to pass resolutions in their conferences that they will have no truck with any communal or Communist Party of the country. But, Sir, adversity makes strange bed fellows. It is a great pity that even for the purpose of elections they have sacrificed the very principle on which they have been speaking to the people so long.

**Shri Siva Raj (Chingleput—Reserved-Sch. Castes):** Mr. Deputy-Speaker, Sir, the China cloud seems to hang rather heavily in this House and cast its shadow on many other issues which can be raised in this debate on the Motion of Thanks to the President for his address. Nevertheless, Sir, this

came all of a sudden, this invitation by our Prime Minister to Mr. Chou En-Lai, at least it was not in accordance with the view that we all took on this question especially in this House. I thought any such meeting or negotiation, by whatever term you might like to call it, should be made on the condition precedent, namely, that the Chinese ought to vacate all the territories which they have occupied. It is on that basis we thought this House dispersed last time with the view that the Chinese ought to vacate the aggression if at all there should be any negotiation, settlement or meeting—by whatever term people may like to call it on this occasion.

I am only surprised that our Prime Minister who lays claim that he has been trained under the peaceful and non-violent teachings of Mahatma Gandhi has not gone further and learnt the other big lesson, namely, that if and when—and all human beings are liable to err—he makes a mistake or commits an error he must admit it in the public, as Gandhiji did, that it was a Himalayan blunder. I hope in this case he will come to the House and say that in inviting Mr. Chou En-Lai he has committed this blunder. I do not want to go to the excesses to which my hon. friends Shri Masani and others went in this matter of China border dispute. I think every effort ought to be made, undoubtedly, even at the last moment, to see whether the opponent can be brought round by peaceful negotiations.

One feature of this Address is the reference made by the President to the stream of foreign visitors who came to our country. It is undoubtedly a sign of the importance and the stature that India occupies in the international world. We have always been ready to welcome these foreign visitors coming as most of them did with the ostensible purpose of helping India in her economic and industrial development and also to get the aid of India in their cause for the

furtherance of peace. Most notable were the two visits, one by the President of the United States of America, President Eisenhower and the other by the Premier of Soviet Russia, Mr. Khruschev. The trend these days seems to be that, apart from the ideology for which these persons stand for—it does not matter—they all agree, or at any rate attempt to agree, on a policy of peace and friendship in the world. While Mr. Eisenhower said "family, peace, food and freedom", Mr. Khruschev stands for what is called disarmament. I think this disarmament is received now by us with hope and gratitude. I do hope that we on our part will help in such a manner as is possible for our Government and people to further this cause of world peace and disarmament.

Unfortunately, however, while discussing about peace and disarmament, the French nation has conducted nuclear tests in the Sahara desert: not that they are unwilling for world peace, not that they do not know the consequences of the atomic tests, but it is probably to test their own capacity for the production of these nuclear weapons if not on par with the United States and the USSR, but at any rate sufficiently near them in the matter of achievement in these nuclear weapons. That is perhaps quite a legitimate aim, I suppose, with which they have done it. I know some of the young hopefuls in our country also suggest that we should also take to the manufacture of these nuclear bombs and we must also try the test in some part of this country: I hope it is not in the deserts of Rajasthan in any case. But that seems to be the trend. So, in all this confusion I think we on our part should help to come to an understanding to achieve some unity of purpose in order to see that this cause of world peace is achieved.

Not merely this China clouds many other issues. We must also see that the other important questions such as the question of, or the problem of, our Indian nationals in

Ceylon and the problem of Indians in South Africa and the problem of Indians in Goa, are settled. In all these respects also, we must not stop our effort. We must pursue our efforts to solve these problems in such a manner as is possible and in a manner which appeals to the Union Government today, and because of the issues of peace and disarmament these issues should not be given the go-by.

The Address, in the first place, refers to the progress made in the industrialisation of the country. The President has been good enough to give the record of achievements made in this direction; not merely in the matter of steel plants but in the matter of cement and aluminium factories. He has also referred to defence production and the self-sufficiency which is aimed at in the matter of defence equipment in this country. He also has mentioned about the railways and what the railways are trying to do in the matter of self-sufficiency in the matter of equipment, wagons and the locomotives and the like, though he has not mentioned anything about the sleepers. I suppose it is not possible. Nevertheless, progress has been made to the extent that is possible and it is a record on which we must congratulate the Government.

On the agricultural front, however things have not gone so well and not as fast as we all wish it should. One feels that in a way this excessive industrialisation has cast its reper-cussion upon the agricultural front. One also fears that too much of industrialisation might lead to the sapping of the agricultural economy in this country. Particularly, we find that apart from the fact that there is short supply in the matter of foodgrains for the increasing population of India, the question of distribution of these foodgrains also comes up. It is a tragedy to see that the very person who cultivates his soil and who sees from day to day to the harvest of the crops, the corn-grower and the paddy grower, is not able to get a morsel of the grain at times even

[Shri Siva Raj]

though the birds and the beasts around him get the opportunity to have a go at their produce. Such is the kind of distribution we are having in this country. It has been brought to the notice of both the Central Government and the State Governments as to how food production can be increased more particularly by the allotment of lands to the landless labourers by reclaiming a lot of cultivable waste-land. We do not know what attempts have been made in this direction. We would like to see that as far as possible all the cultivable waste-land must be brought under the plough and to see that all these lands are allotted to the landless labourers in India. That will go to increase production undoubtedly.

We have had an example recently on account of the efforts of the Republican Party of which I have the honour to be the President. Owing to our efforts in five districts of the Bombay State they have been able to get 36 lakh acres of land, by putting pressure upon the Government,—what they call land satyagraha. I think the Bombay Government was both kind and sensible enough to accede to the demand and ultimately they granted 36 lakh acres. Before the agitation they said that the lands were not available for cultivation. Anyway we feel that if honest attempts are made both by the Government and the people who are interested in the welfare of these poor rural population, a lot of land will be available.

Next, I must refer to the rising price of foodgrains and other essential commodities. It is a pity to see that people cannot get things at what is called a fair price and yet one looks on to the moral progress that our country has made. This reminds me of one thing: years ago, there used to be a report sent periodically to the Secretary of State for India; it was called a note on the material and moral progress of India. It started

with moral progress and then dealt with material progress and the conditions in India. Therein they gave an account of the famine this, that and the other. I wish that the President's report referred to some such moral progress. I am afraid on the moral front, far from there being any progress, we are on the decline.

For instance, in the matter of rising prices of foodgrains and other essential commodities, there is black-marketing. This also reminds me of something which I had read sometime before and which seems to have been put in the words of Mahatma Gandhi. This is what he seems to have said:

"High rising prices are due to the fraud of the business. Now we are free. We must do honest work somewhere at least. The apprehension of rising prices is there because we are scoundrels and cheats. Business men do not know how to earn an honest penny. I am ashamed to say all these things. How could *panchayat raj* be established under the present conditions?"

14 hrs.

This is what Gandhiji is supposed to have stated. That is the reason why I said that the President should have referred to the decline in—I do not know what to say—morality. It has declined in the moral front. It is not merely black-marketing; we also find, for instance, that student indiscipline has assumed such proportions that it is a matter for pity that no control can be exercised over the students at a time when such control is necessary in their own interest and in the interest of the future generations of the country. It is incredible that everywhere students should take the law into their own hands.

There is another matter in which, I suppose, there is a sort of decline on the moral front; I refer to the kind of nepotism one finds everywhere. Corruption has figured so much in the

last few days. There are a number of instances of corruption. In every country there is corruption, but the more important danger is that corruption is probably recognised as a sort of normal pattern of conduct in our country. That ought not to be encouraged.

According to me, corruption is not so much a course of conduct, as a state of mind, which either on account of parochialism, communalism or casteism, is prepared to sacrifice truth and honesty for securing one's own ends. That is also a kind of corruption. I am not merely referring to corruption where one blackguard in power deals with another blackguard on a profit basis to do a wrong thing to the detriment of honest citizens. That is the worst form of corruption. I have in mind the general temperament or state of mind where people think that there is no harm in doing a thing like that. If they do a wrong thing, they want to justify it on the ground of provincialism, parochialism or casteism. That is the sort of corruption, which I think is prevalent in this country. I think the President, in his Address has not given us a lead in this matter as to how best this ought to be put down.

There is one other matter which has become stale and many have already referred to it. There seems to be an impression in the public mind—it does not matter how much we protest here—that the Union Government, particularly the Prime Minister is trying to fight shy of the challenge that has been thrown to him by Shri C. D. Deshmukh. It is, of course, very difficult for the Prime Minister overburdened as he is already with many problems of various kinds to deal with it immediately nevertheless, he has got a duty to this House. This House, having got cognizance of the matter, must dispose of it in a suitable manner and it is his responsibility to satisfy the House as to how he is going to deal with this matter. I am not going to talk of personalities, because we do not know the personali-

ties. I am not going to talk about the charges, because I do not know the charges. It is rather amazing that the Prime Minister should get up and ask, "What are the charges?" In fact, we are waiting to know the charges from the Prime Minister as revealed to him by Shri Deshmukh.

**Shri Heda (Nizamabad):** Shri Deshmukh has not revealed the charges; that is what the Prime Minister says.

**Shri Khushwaqt Raj (Kheri):** Why not place all the correspondence before the House?

**Shri Siva Raj:** My only anxiety is to see that the man in the street does not talk of it all the time in every nook and corner. It is a matter on which we should all agree that irrespective of the consequences either to individuals or even to institutions, we must see that the fair name of our country is not unduly tarnished.

**Shri Sanganna (Koraput—Reserved—Sch. Tribes):** Mr. Deputy-Speaker, Sir, I want to congratulate the President on his excellent speech. In doing so, I will make a few remarks.

The President's speech is elaborate and exhaustive. It speaks of the steps that are to be taken and also strikes a note of boldness. There is mention of the different development programmes, about the working of mines, multi-purpose river valley projects and other development works that are to be executed for raising the standard of living of the country and also food production. The steps to be taken must be so elaborate that decent living standard must be ensured for years to come.

Coming to the defence problem of the country, the north-east and north-west frontiers must be fortified. When the Sino-Indian dispute was discussed, some of the top-ranking Members of this House made suggestions for the successful implementation of the development programmes on the bor-

[Shri Sanganna]

der. They said, roads must be improved and modern amenities must be made available to the people there. When aggression took place in the initial stages, there was panic and a sense of insecurity among the people living on the border. But when the army took it over, now there is a sense of security and safety among the people. Further developments must be made there so that the people may feel a further sense of safety and security. It is gratifying to find from the newspapers that U.P. Government has made some provision in the budget for the development of the borders there. I hope similar steps will be taken in the other border States also.

The food problem is so acute in this country that unless we take some special steps, the whole economic structure of the country may collapse. Yesterday, Shri A. P. Jain, former Food and Agriculture Minister, made a suggestion about an all-India service for agriculture. I agree with him, because food production should not be State subject; it must be made an all-India subject, so that the problem may be tackled on an all-India level. At present the instructions issued by the Centre to the different States on different occasions are only shelved in the secretariat level of the State Governments. It is not their fault, because the Centre wants the problem to be tackled on a war-footing, but the State Governments have no machinery to tackle the problem in that way. So, it is no use asking the State Governments to tackle the problem in the way the Government of India wants. Already, instructions issued from the Centre are not being properly attended to, though they are circulated to the district magistrates, because the district magistrates are so over worked with their own problems of law and order and other development works of the States that they are not able to devote proper attention to this aspect, with the result that the food problem is not being

attended to. In this connection, there is the question of decentralisation, which means the creation of gram panchayats, gram samitis and zilla parishads. If these bodies are created, I think they will be in a position to take up and tackle the problem of food production. Now all the States are not moving in this direction. Only Andhra and Rajasthan have embarked on the scheme of decentralisation. It is to be seen how it will succeed.

Yesterday, Shri A. P. Jain, our former Food Minister, stated that community projects have not been much of a success here. In all those areas where there is political and social awakening, the community projects are very successful. The Prime Minister was pleased to say that the State of Andhra has gone ahead in this direction very well. In all those areas where there is social education, these schemes are progressing well. It is no use saying that the Community Project programme is not satisfactory. If there is any defect in the programme, it must be rectified and remedied.

In order to make the programme more broad-based, we must create social consciousness in the people. The Community Development programme was first initiated in the year 1952. It is true that any new programme will have impetus and progress in the initial stages and after some time there will be some slackness. So, in order to create enthusiasm in the programme, we are having seminars and training camps for village level workers. Hitherto, the training for village level worker was only for six months. In view of the stupendous nature of the programme it was felt that the training of six months is quite insufficient and so it has now been extended to two years. Then, every year there is a meeting of the Development Commissioners; They hold in each State, training Camps of the officials and non-officials to exchange views. Even if there is any defect in the progress of the programme, it is only local. It

cannot be said that the whole programme is defective and is not progressing.

If that is so, then there would have been no clamour for the starting of new Community Projects and development blocks. The object of the Government is to cover the entire country by the year 1963. But the people want the date to be advanced so that every area in the country can be covered by this scheme soon, and the people can get the benefit of the programme as early as they can. Therefore, it is not correct to say that the Community Projects on the whole have been a failure.

The programme can be successful only if public participate in the programmes for the construction of roads, wells, schools and hospitals. Community development means social development, spiritual development and other developments. Social development cannot be measured in monetary terms. It can be measured only by the social awakening of the people. The community projects can be made more elaborate, more exhaustive and more progressive by having more of propaganda machinery and personnel.

Coming to the abolition of double-member constituencies, which has been mentioned in the President's Address, in Para 39 I am not in favour of continuing the double-member constituencies, because it goes against the interests of the members of the Scheduled Castes and Scheduled Tribes. Because, if there is a double-member constituency, the area will be so unwieldy that it is not possible to cover the entire area and to have contact with the people in a humane way. Before the commencement of the Constitution, when there was no adult franchise, the harijans and the adivasis had no franchise and so there was no necessity for the representatives to meet them or look after their benefits, and the result has been that those areas have not been developed to the extent Government or their leaders want. Now the Government is thinking

wisely that the double member constituencies should be abolished. If they are there, the area will be unwieldy and the responsibility is also of two members. If there is joint responsibility, it will be the responsibility of nobody.

Some members think that if they are left to themselves, members of the Scheduled Castes and Scheduled Tribes cannot get elected. That is a wrong notion. In 1952 I was representing a single-member constituency, and I got elected uncontested. Now, if it is a reserved constituency, there will be so many rivals, because there are so many classes and creeds. On the other hand, if it is a single member constituency and there is one suitable candidate, the other candidates, whether they belong to the opposition or other parties, they may not contest. In the 1957 elections, because I was standing from a double-member constituency, I had to contest in the elections.

Then, if it is a double-member constituency, the spade work in the constituency will always be left on the shoulders of the reserved member. The general candidate will always be roaming about attending meetings and functions. The reserved candidate will have to go from place to place, maintain contacts with the people and bring their difficulties to the notice of the Government. At the same time, he may not be very effective in the Assemblies or in Parliament though he may be effective in his constituency. So, I am of the opinion that double-member constituencies should be abolished and single-member constituencies should be introduced in all the States.

It is not correct to say that members of the Scheduled Caste and Scheduled Tribes will not get elected if there are no double-member constituencies. On the other hand, I am of the opinion that they will get a thumping majority if there are single member constituencies.

Article 339 of the Constitution refers to the appointment of a Com-

[Shri Sanganna]

mission to study the economic and social condition of the Adivasis. Because it is mandatory on the Government, I think the Government have already decided about it and the Commission is going to come into existence very shortly. I would submit that the composition of the Commission should be such that more members of the Scheduled Castes are included in it so that they can represent the interests of the people very well. Prior to this Commission, though some other commissions were appointed, members of the Scheduled Tribes have not been properly represented there. Of course, it is true that even others may be interested in the welfare of the Adivasis, but they may not be well-informed. The problems of the Scheduled Tribes are so peculiar and so technical that unless a man is in constant touch with them and has got living contact with them he cannot understand or appreciate them. Many people are not interested in the problems of the Adivasis and Scheduled Castes, because they do not know their problems.

Now coming to the multi-purpose tribal blocks, I would say that though now a committee has been appointed under the able and efficient tribal anthropologist, Dr. Elwin, it has not been able to produce a valuable report so far because there are so many geographical and also topographical difficulties. They are not able to cover the entire area so far in view of the communication difficulties and all those things. So in order to have a more elaborate and exhaustive study of the Adivasi problem, the Committee members must be from such areas where they have been working life-long and where they have been devoting most of their time for the welfare of the tribal people. If the Committees are not properly constituted, I think the wishes of the Government will not be fulfilled.

Lastly, I may point out that Shri P. K. Deo, has suggested that at the instance of his party the hon. Prime

Minister has made a declaration that the people in high authority must make a declaration of the property that they are having. Shri P. K. Deo might have made this remark with some purpose in future, but very recently he has also held a conference of his workers in my constituency where he said that at the instance of his party and himself the Government of India have been moving to make this declaration. But I want to know from him by way of clarification whether he has made any mention of this in his party manifesto of 1957 on which he has been campaigning for the success of his party. Moreover, his party has been here since 1952. Has any of his Members moved any resolution or brought it in the form of a Bill? I just want to know whether all these things have been thought out.

**श्री रामसिंह भाई बर्मा (निमाह) :** उपाध्यक्ष महोदय, राष्ट्रपति के भाषण को मैंने बड़े ध्यान से सुना और बाद में शांति से उसको पढ़ा भी। उस सारे भाषण को सुनने और पढ़ने के बाद ऐसा लगा कि राष्ट्रपति महोदय ने अपना भाषण बहुत ही सरल और साधारण दिया है। उस में कोई भी ऐसी बात नहीं है कि जिसके बारे में कहा जाय कि यह बात बहुत बड़ा चड़ा कर कही गयी है।

सब से प्रथम बात राष्ट्रपति महोदय ने जो अपने भाषण में कही है वह जीन के भारत भूमि पर आक्रमण के बारे में कही है। मुझे यह कहते हुए बड़ा आनन्द होता है कि इस सम्बन्ध में हमारी सरकार की जो नीति रही है वह बहुत संतोषजनक रही है और अगर यह कहा जाए कि जो बात हमने हुनिया के सामने रखी है उस पर हम कायम हैं तो अत्यक्ति नहीं होगी। जोश में आकर कोई भी बात कही जा सकती है और कोई भी काम किया जा सकता है, लेकिन उसका परिणाम क्या आता है यह देखने की जरूरत

है। मैं यह मानता हूँ कि हमारे प्राइम मिनिस्टर ने समय समय पर चौन के आक्रमण के सम्बन्ध में जो कुछ भी कहा है, और जो कुछ सदन के सामने रखा है, उससे हमारा देश दुनिया की नजर में ऊंचा उठा है और मजबूत बना है। कुछ बेजवाबदार लोग बाहर जिस तरह से बात करते हैं अगर हम भी उसी तरह से बेजवाबदारी की बातें करने लगें, तो हमारा सारा व्यान अपने विकास पर से हट कर उधर लग जाएगा। इससे आम जनता को नुकसान ही पहुँचेगा क्योंकि उस अवस्था में मेटेलिटी विकास की तरफ नहीं बल्कि विनाश की तरफ हो जाएगी जो किसी भी देश के द्वित में नहीं है।

दूसरी बात जो राष्ट्रपति ने जी अपने भाषण में कही है उसका जिक्र पैरा १२ में है। उन्होंने औद्योगिक उत्पादन पर कुछ संतोष अक्षत किया है। उसमें यह बताया है कि हमारा औद्योगिक उत्पादन पहले वर्षों के मुकाबले में बढ़ा है। और इसी प्रकार से कृषि उत्पादन के सम्बन्ध में राष्ट्रपति महोदय ने जिक्र किया है। अविकसित या अर्ध विकसित देश जब विकास के पथ पर चलते हैं तो यह तो मानी हुई जाता है कि उत्पादन तो बढ़ा ही चाहिए। हमारा औद्योगिक उत्पादन भी बढ़ रहा है और उसके साथ ही कृषि उत्पादन भी बढ़ रहा है। दूसरी तरफ भाव भी बढ़ रहा है और तीसरी तरफ.....

एक माननीय सदस्य : आप भी बढ़ रहे हैं।

श्री रामसिंह भाई बर्मा : हम तो घट रहे हैं, बढ़ तो आप रहे हैं। जो भेहनत करने वाला है वह तो वजन में घटता ही है।

तो मेरा यह निवेदन है कि हम अ घोगिक उत्पादन को देखते हैं, कृषि उत्पादन को देखते हैं, प्राफिट को देखते हैं, एम्प्लायमेंट को देखते हैं और महंगाई को देखते हैं। अगर

हम आजादी के बाद का सन् १९४८ का फिर लें और आज का अर्थात् १९५६ का फिर लें तो हम देखेंगे कि हमारा औद्योगिक उत्पादन इस बीच में ढबल हुआ है। इसी प्रकार दूसरी तरफ अगर उसी टाइम का हम प्राफिट का फिर लेते हैं, तो हम आजादी का हमारा औद्योगिक उत्पादन इंडस्ट्रीज का लीजिए या अलग अलग इंडस्ट्रीज का, तो हम देखते हैं कि कोई भी इंडस्ट्री ऐसी नहीं है कि जिसने टोटल लास किया हो। हमारा प्रोफिट का फिर भी बराबर बढ़ता गया है। भी कुछ फिर सदन के सामने रखना चाहता है। सन् १९४८ का हमारा अंद्रोगिक उत्पादन ७८ था तो आज हमारा औद्योगिक उत्पादन १५० है। इस प्रकार हम देखते हैं कि सन् १९४८ के मुकाबले में हमारा औद्योगिक उत्पादन आज दुगना हो गया है। अगर हम सन् १९५१ को लेते हैं और सन् १९५१ के फिर को १०० मान लेते हैं, तो सन् १९५१ के मुकाबले में सन् १९५६ में हमारा औद्योगिक उत्पादन ५० परसेंट बढ़ा है। इस के साथ साथ मैं यह भी निवेदन कर देना चाहता हूँ कि उत्पादन के साथ साथ प्राफिट भी बराबर बढ़ता रहा है। सन् १९४६ में भाल इंडस्ट्रीज का प्राफिट का फिर १८१-५ है, तो सन् १९५० के अन्दर वह २४६-६ हो गया। उसके बाद हम सन् १९५२ को लेते हैं। इस वर्ष बहुत से उद्योग बंद हो रहे थे और गडबड़ी मची हुई थी। लेकिन इस साल का भी प्राफिट का फिर १८०-६ है। १९५३ का फिर २६१-२ है, १९५४ का ३२०-४, है, १९५५ का फिर ३३४-३ है और १९५६ का फिर ३२६-५ है। तो जिस प्रकार से हमारा उत्पादन बढ़ा उसी के साथ साथ हमारा प्राफिट भी बढ़ता चला गया।

इसी के साथ जब हम बाजार भाव को देखते हैं तो वह भी बढ़ा है। लडाई के पहले अगस्त सन् १९३६ के सरकार के बाजार के फिरास को अगर हम १०० मान लें तो आज हमारा बाजार भाव ५०० के करीब पहुँच गया है। हमारी यह समझ में नहीं आता कि एक

## [भी रामसिंह भाई वर्मा]

तरफ हमारा उत्पादन बढ़ रहा है, दूसरी तरफ हमारा प्राफिट बढ़ रहा है और तीसरी तरफ बाजार भाव बढ़ रहा है। लेकिन लोगों की कमाई कितनी बढ़ी है? राष्ट्रपति महोदय ने अपने भाषण में यह बताया है कि हमने अपनी राष्ट्रीय आय १९५१ की निस्वत तीसरी पंचवर्षीय योजना में ढबल करनी है। मैं सदन के सामने यह निवेदन करना चाहता हूँ कि हमारी आमदानी-धरनिंग तो बढ़ी नहीं है, हालांकि हमारी प्राइवेटिटी परिमाण में काफ़ी बढ़ी है। और हमारा उद्योग बढ़ा है। इस के मुकाबले में अगर हम एम्प्लायमेंट को लेते हैं— रोजगार को लेते हैं, तो वह परिमाण में घटी है, कम हुई है। मैं इस विषय में टैक्सटाइल इंडस्ट्री की फ़िगर्ज़ सदन के सामने रखना चाहता हूँ। आजादी के पहले हमारी टैक्सटाइल मिल्ज लगभग ३५० के करीब थीं, जब कि आज वे ५०० के करीब हो गई हैं, लेकिन अगर हम एम्प्लायमेंट की फ़िगर्ज़ को लें, तो वे पहले से मिलती-जुलती हैं। मैं यह निवेदन करना चाहता हूँ कि जून, १९५८ में काफ़ी टैक्सटाइल मिल्ज बन्द हुई थीं और उस समय एम्प्लायमेंट की फ़िगर्स ७,६७,१५० थीं। इस के मुकाबले में १९५६ में कपड़े के भाव बढ़ने के कारण दूसरी और तीसरी शिफ्ट्स भी चलने लगी थीं, लेकिन जून के महीने में एम्प्लायमेंट की फ़िगर्ज़ ७,३१,७३० थीं। कहने का मतलब यह है कि शिफ्ट्स बढ़ने के बावजूद बारह महीने में एम्प्लायमेंट ३५ हजार के करीब कम हो गई, जब कि कपड़े का भाव ३० परसेंट बढ़ गया था।

मैं यह निवेदन करना चाहता हूँ कि मैं एक छोटा सा आदमी हूँ, मजदूरों में काम करता हूँ, लोगों में धूम्रता हूँ। हम से अक्सर कहा जाता है कि डिसिप्लिन इन इंडस्ट्री होनी चाहिए, एकिशेन्सी बढ़नी चाहिए। इस से कोई इन्कार नहीं है। अगर डिसिप्लिन नहीं होगी, तो काम नहीं चल सकता है। इस में

भी कोई शक नहीं कि प्राइवेटिटी भी बढ़नी चाहिए। लेकिन हो क्या रहा है? आल इंडिया लेबर कांफरेंस में रैशनालाइजेशन इन इंडस्ट्री के बारे में निर्णय हुआ, क्योंकि हम ने प्राइवेटिटी बढ़ानी है। तमाम पार्टियों ने उस को एप्री किया। रैशनालाइजेशन के आधार पर मजदूर कम हो रहे हैं, मजदूरी सम्बन्धी लर्च कम हो रहा है, लेकिन कारखानों में जो रा मैटीरियल लगता है, उस में कितनी कमी हुई है? जब प्राइवेटिटी का सबाल आयगा, तो हम को हर तरह से देखना होगा कि कितना रा मैटीरियल लगता है, कितना स्टोर लगता है, कितनी पावर लगती है और कितनी मजदूरी लगती है। ये तमाम बातें हम को देखनी होंगी। मैं बड़े दुल के साथ यह निवेदन करना चाहता हूँ कि मजदूरी सम्बन्धी लर्च में कमी हो रही है, लेकिन रा मैटीरियल का भाव बढ़ रहा है, स्टोर का भाव बढ़ रहा है लेकिन मजदूरी का भाव घट रहा है। मैं इस सम्बन्ध में कुछ फ़िगर्ज़ सदन के सामने रखना चाहता हूँ। कास्ट आफ़ प्राइवेटिटी के बारे में गवर्नरमेंट आफ़ इंडिया की तरफ से नैशनल कॉसिल आफ़ इकानोमिक रिसर्च से सरबो कराया गया, जिस ने अलग अलग इंडस्ट्री के विषय में बताया कि रा मैटीरियल, स्टोर, लेबर, पावर बर्गरह कितने परसेंट होना चाहिए रिसर्च करने के बाद यह एक फ़ारमूला ठहराया गया। अगर हम ने प्राइवेटिटी बढ़ानी है, तो हम को यह देखना होगा कि हर एक चीज़ में कमी किस तरह से हो और किस तरह से हम कन्यूमर को सस्ता माल दे सकें। मैं यह निवेदन करना चाहता हूँ कि प्राइवेटिटी का मतलब मुनाफ़ाखोरी नहीं है, बल्कि उस का मतलब देश की जनता को अच्छा और सस्ता माल सुविधा से उपलब्ध कराना है। लेकिन इस दिशा में कुछ नहीं हुआ। मैं अलग अलग इंडस्ट्रीज़ को लेने के बजाय सिर्फ़ मुश्य एक ही इंडस्ट्रीज़ —टैक्सटाइल को लेता हूँ। काटन में ४८

से ५२ परसेंट तक तो काटन की प्राइस होनी चाहिए, वेज और सैलेरी २५ से ३२ परसेंट होनी चाहिए, स्टोर ६ से ११ परसेंट होना चाहिए, पावर ३ से ५ परसेंट होनी चाहिए और अन्य आइटम ३ से ६ परसेंट होने चाहिए। आज क्या हालत है? आज हम देखते हैं कि रा र्मेट्रिक्यल का भाव ७० परसेंट तक पहुंच गया है, हालांकि उस का भाव ४८ से ५२ परसेंट तक ठहराया गया था। वेज और सैलेरी २५ से ३२ परसेंट ठहराया गया था, लेकिन वह २३ परसेंट ही है। ये गवर्नर्मेंट के फ़िरांज हैं। इस का मतलब क्लीयर-कट यह है कि सारा मामला ढंडीमार लोगों के हाथ में है। अगर आज हम यह कहें कि हम कोई ऐसा क.म करेंगे जिस का कायदा हमारे देश और हमारी जनता को होगा, तो ऐसा होता नहीं है उन को कायदा मिलता नहीं है और ये ढीली घोटी, लम्बे लम्बे और कड़क टोपी व ले पूरा पूरा कायदा उठा रहे हैं और हारे जैसे गरीब सड़कछाप लोगों को वह कायदा नहीं मिल पा रहा है।

श्री बज्रराज सिंह : सरकार ढंडीमार हो गई है।

श्री रामसिंह भाई बर्मा : इस स्थिति पर हम किस तरह से क़ज़ा करें, यह एक बड़ा भारी महत्वपूर्ण सवाल है। गवर्नर्मेंट के सामने सब से बड़ी बात यह होनी चाहिये कि किस तरह से जनता का दिल जीता जाये, जनता का विश्वास प्राप्त किया जाये। राष्ट्रपति महोदय ने अपने भाषण में बताया है कि ११५८ में इंडस्ट्री में डिसिलिन रखने के बारे में जो समझौता हुआ था, उस के कारण अच्छा प्रभाव पड़ा है। सब पार्टियों ने उस को माना था। गवर्नर्मेंट ने हमको विश्वास दिलाया था कि अगर मजदूर प्रथम और द्वितीय पंच-वर्षीय योजनाओं के अन्तर्गत औद्योगिक शांति बनाए रखें, डिसिलिन कायम करें, उत्पादन बढ़ायें, तो उन की उरुरतों को पूरा करने का लक्ष्य

गवर्नर्मेंट का होगा और हम उन के सब मामलों और बेतन सम्बन्धी मसलों का निर्णय बेज बोर्ड से करवायेंगे। बेज बोर्ड का मतलब है पंच। हमारी सरकार, हमारी संस्था और हमारे देश की जनता ने पंच-प्रथा को सब से प्रथम स्थान दिया है और राष्ट्रपति महोदय ने भी अपने भाषण में पंचायती राज्य की व्याख्या की है। मजदूरों ने पंचवर्षीय योजना को सफल बनाया और द्वितीय पंच-वर्षीय योजना को वे सफल बनाने जा रहे हैं। बल्कि मैं यह निवेदन करना चाहता हूँ कि जहां तक इंडस्ट्रियल पीस का सम्बन्ध है, जब हम हिन्दुस्तान और दूसरे देशों की हालत को देखते हैं, तो हम पाते हैं कि उस में हमारे मजदूरों ने बहुत शानदार हिस्सा भदा किया है। इस हाउस ने अपनी पालिसी के अनुसार प्रथम पंच-वर्षीय योजना और द्वितीय पंच-वर्षीय योजना स्वीकार की और उस में मजदूरों को बेज बोर्ड देने का वायदा किया गया और वह उन्होंने दिया। लेकिन मेरी समझ में यह नहीं आता कि जब बेज बोर्ड की यूनैनिमस रिपोर्ट आती है, तो वह रिपोर्ट कहां दबा कर रखी जाती है और क्यों दबा कर रखी जाती है।

श्री बज्रराज सिंह : ढंडीमार होंगे।

श्री रामसिंह भाई बर्मा : १९५६ में वह रिपोर्ट आती है और यूनैनिमस रिपोर्ट होती है और गवर्नर्मेंट ने बचन दिया था कि अगर यूनैनिमस रिपोर्ट होगी, तो उसे वह स्वीकार कर लेगी तो क्या कारण है कि उसको स्वीकार नहीं किया गया है और क्यों उसको प्रकाशित नहीं किया गया है। सब से बड़ी दुःख की बात तो यह है कि मिनिस्टर सोग इधर उधर प्रेस स्टेटमेंट देते हैं और इसी लिये रिपोर्ट का अमल नहीं लिया जाता है। हमें पता लगना चाहिये कि उस रिपोर्ट के अन्दर हाथी हैं, घोड़े हैं या गधे हैं, हमें पता तो लगे कि उसमें क्या है। जब इस तरह से चीजों को टाला जाता है तो डिसि-

## [श्री रामसिंह भाई बर्मा]

प्लिन इन इंडस्ट्री कैसे रह सकता है। आप अपने वादे को पूरा नहीं कर रहे हैं।

हमने प्रैस में पढ़ा है कि वेज बोर्ड ने टैक्सटाइल इंडस्ट्री के लिये उसने छः रुपये और भाठ रुपये की सिफारिश की है। मुझे पता नहीं कि यह सही है या गलत है। लेकिन अखबारों में यह चीज़ छी है। इसका एवरेज सवा छः या साड़े छः परसेंट के करीब आता है। हमारी मांग २५ परसेंट की थीं। हमारी इस मांग को ले कर ही तो आपने टैक्सटाइल, सीमेंट, शूगर, जूट आदि में वेज बोर्ड कायम किये हैं और जैसा कि हम अखबारों में पढ़ते हैं कि छः और भाठ यानी सवा छः या साड़े छः परसेंट की सिफारिश की जाती है जो कि कुछ भी नहीं है लेकिन इतना होने पर भी उस रिपोर्ट को दबा कर रखा जाता है, यह क्यों किया जाता है, यह बात भेरी समझ में नहीं आई है। किस के असर की वजह से ऐसा किया जाता है, मज़दूरों के असर की वजह से किया जाता है, पूंजीपतियों के असर की वजह से किया जाता है, यह मुझे पता नहीं है। लेकिन इस तरह से करने से जैसा कि राष्ट्रपति के भाषण में कहा गया है कि डिसिप्लिन इन इंडस्ट्री रहे, वह नहीं रह सकता है। मैं निवेदन करना चाहता हूँ कि इस रिपोर्ट पर आप अमल करें और इसको प्रकाशित करें।

जहां तक इंडस्ट्री का सवाल है, उत्पादन का सवाल है, यदि इस स्थिति पर हम काढ़ नहीं पा सके हैं तो इसमें जो दोष है वह वितरण व्यवस्था का है, वितरण प्रथा का है। हमारा इंडस्ट्रियल तथा कृषि उत्पादन तो सपाटे से हो रहा है, सपाटे से वह आगे बढ़ रहा है लेकिन उसका सही वितरण नहीं हो पा रहा है। मैं समझता हूँ कि सही वितरण तभी होगा जब उत्पादन के साथ वितरण के ऊपर गवर्नरमेंट कंट्रोल होगा

और यह चीज़ स्टेट ट्रेडिंग के बिना नहीं हो सकती। जब हम मानते हैं कि प्राइवेट-विटी बढ़नी चाहिये, रेशनलाइजेशन की तरफ हम जा रहे हैं, आटोमेटिक मशीनरी की तरफ जा रहे हैं लेकिन उसके साथ ही अगर रा भैटीरियल के भाव और बढ़ जाते हैं तो अमिकों को, गरीब लोगों को, कंज्यूमर्स को भारी मुसीबत का सामना करना पड़ता है। मैं .....

उपायक महोदय : मैं ढंडी तो नहीं मार रहा हूँ, धंटी मार रहा हूँ। आप खत्म कीजिये।

श्री रामसिंह भाई बर्मा : बहुत अच्छा, आपका धन्यवाद।

Shri Heda (Nizamabad): First of all, I would like to refer to the very serious problem which our country is facing internally, namely the problem of unemployment. Under-employment, partial employment or seasonal unemployment are just its different names or features. While we are thinking about this problem it creates certain aspects of which we have to take cognizance.

There are certain places where there is no unemployment. I make this bold assertion because I represent a constituency, the major portion of which is not facing the problem of unemployment. Rather, it is facing a different kind of problems, namely the problems of prosperity. The point is that a sugar factory, the largest in the country, crushing about 4000 tons of sugarcane a day has created a situation there and has created a problem there, which our country is not giving thought to to-day.

The problems are these. The minimum wage for the agricultural labourer there is about Rs. 2; on certain days, it rises up to Rs. 4. In spite of this, the community development programme there insists on cottage industries. No cottage indus-

try can give more than eight annas. Even the Ambar Charkha, if plied by an expert hand, would give only about twelve annas, or at the most one rupee. The result is that the money is wasted. There is the staff, there are the officers and so on to look after the cottage industries or small industries, but no benefits accrue to the population. This sort of situation cannot be allowed to continue. So, the point is that we should not adhere to a uniform pattern of budgets. We make this bold assertion always that we do not adhere by it. But I find that in spite of the fact that the block advisory committees or the block panchayat samitis that have now taken form, and the public leaders have been agitating and raising their voice that the moneys allotted for the cottage industries be diverted to other items, particularly, to the construction of school buildings, or hospital buildings, or to the construction of new roads or culverts, yet nothing is being done.

Similarly, in the areas where sugarcane is grown, there is heavy goods traffic. The result is that the roads are washed away in no time, and the repair of roads demands a lot of money. The condition of the roads in my constituency is fast approaching such a point where you will have to find out the road only by the absence of the sugarcane crop. They have gone so bad. Everywhere, there are ditches and ditches and ditches, and you will be able to know where the road is only by the fact that on the one side is the sugarcane field and on the other is the sugarcane field, and, in between there is a small line where there is no sugarcane crop, and, therefore, that must be the road. The sugarcane cess is being collected. The central excise is being collected on sugar, and more than a crore of rupees is collected on this account in my own constituency. In spite of that, no special preference is given to this place for the construction of roads. Besides, whatever quota comes population-wise or even district-wise, Government are

not able to spend because of the very reason of the prosperity of the area.

The PWD has a particular rate for the construction of roads. They want roads to be constructed in my constituency also at the same rates. No contractor comes forward, because he cannot get labour at the same rate at which he can get at other places. The result is that the money lapses. After pressure, Government came forward and say that they will pay ten per cent. more, but this 10 per cent. more is no good actually. Over a fourteen-mile track between Nizamabad and Shakkarnagar, Government had taken a decision, and the Central Government had sanctioned also the money needed to construct a cement concrete road. For the last four years, efforts are being made. One after the other, contractors are being persuaded to take up the work. Even if somebody comes forward, he thinks that breach of the contract is more profitable than the construction of the road, and, therefore, he just evades under some plea or other; he is prepared to pay some money for not fulfilling the contract, but he would not complete the road. These are the problems that we are confronted with in different areas.

Of course, in my own constituency, there are certain areas where there is unemployment and where there is poverty. So, my point is that we have to plan according to the needs of the different areas and according to the requirements of the different areas.

I am happy that electricity has also come, but not in as ample a measure as it should have come. This problem of unemployment which is a very serious problem or rather problem No. 1, so far as internal affairs are concerned, is what the country is confronted with today, and if we want to solve this problem, we have to create the employment in the rural sections, in the sections where there

[Shri Heda]

is unemployment. Because of agricultural development, because of better and improved methods of paddy and sugarcane cultivation, in that major portion of my constituency there is no unemployment. But what about the other parts? In other parts, I think one activity which can be undertaken universally all over the country—and not only partially—to meet this menace of unemployment fully is the construction of houses. Under this head, various schemes are forthcoming. There is no doubt about it. Some houses are being constructed for Harijans or backward classes or tribal people. Various other aids and facilities are also provided for the construction of houses in general. But these things are there on paper. In actual execution, we come across various difficulties. Unless you form a co-operative society, you cannot get any aid for the construction of houses. We have a maximum limit of Rs. 8000 as a rule to be given for construction of a house; in case a person has no other house, in a case a person does not own any other house, and he is going to live in the house, that provision is there. But how far is that provision utilised? If you look at it from that point of view, you find that the pace of construction so far as houses are concerned is very slow. If we take up the schemes of construction of houses, I am sure it will help to solve much of the unemployment problem that exists today. Unemployment is not prevalent to that much extent as is generally thought. I am not talking of unemployment among the educated classes or the matriculates and graduates; I am speaking of unemployment in the rural areas. The rural areas are fast changing their face and therefore, we can easily not only eradicate unemployment in those areas, but at the same time create better conditions of living and give a better look to the entire rural areas by undertaking the construction of houses on a larger scale.

Since I have referred to community development, I would like to ex-

press my views on a pertinent point raised by Shri A. P. Jain. He says that the multi-purpose approach we find today in the community development programme is not conducive to success. He is in favour of a functional approach. I do not agree with him. You will note that we have two different levels of administration. One is the Community Development Block which covers a population from 60,000 to 1,00,000; the other is the administrative unit under a collector at the district level. You will find that at the district level there is functional approach, but at the block level there is not the functional approach but the multi-purpose approach. I think this multi-purpose approach at the level of the block is very necessary, particularly after we have accepted the Balwantray Mehta Committee's recommendation on democratic decentralisation. The panchayat samitis have already come up. They are working very well. The new chairman and the members of the various committees are taking interest. Now the matter is not only in the hands of the BDOs or the administration; there is close co-ordination between the public and the administration and they are working very well.

My own constituency was one of the first places where the recommendation of the Balwantray Mehta Committee was given effect to. I find the working of these block panchayat samitis very successful. The zila parishads that have recently come up will, I am quite confident, work very successfully. Therefore, let us continue the multipurpose approach in the community development programme as it is at the block level. We need not change it to the functional level since it is there already at the district level. It is just possible that we may achieve greater prosperity and when we achieve greater prosperity, it may be possible to allot a full-fledged doctor, full-fledged engineer or other scientist for each block; but till our resources are enough for that purpose,

I think the present pattern of multi-purpose approach to community development needs to be kept intact.

When I go through the President's Address, I note in paragraphs 17 and 18 that he has referred to the statutory Oil and Natural Gas Commission. In a nutshell, he has given the progress we have made in the exploration and exploitation of oil. But I think it is not the whole picture. If you look at the developments that have taken place recently, you will notice that there is a little departure from our general policy. Our general policy was that once a thing has been accepted in the public sector, we should not allow the private sector in or should not allow it until it comes with full finances. Finances to come from the public sector and management to come from the private sector—that is not the trend that our Government had been following all along. But I have noticed that certain agreements have been concluded under which there is a departure from this stand. So far as the distribution of oil is concerned, we have already allowed the private sector to take full interest. In the refining part of it also, we find that the private sector is there. But so far as exploration and exploitation of oil was concerned, it was very necessary that Government should have full control over it and the private sector not allowed to enter into it. The entire thing that was in the public sector should have been kept intact as such.

There is an added feature to this departure. Not only are we allowing the private sector, but rather we are allowing the foreign private sector to enter it. If you look at the history of oil in general all over the world, you will find that oil enters into politics. There is a famous novel based on it. Either you who are in politics,

in Government, control the oil or the oil starts controlling you. Therefore, I would plead with Government, and particularly the Minister in charge, to take this aspect into consideration and not allow the private sector to have close association or share with Government in this aspect of oil—I am not talking of the distribution of oil or refining of oil, but the exploration and exploitation of oil.

**Shri Goray (Poona):** Oil will grease the political wheels!

**Shri Heda:** Yes, but the difficulty is that the oil will start greasing the wheels of not only one political party but more than one political party and then it will create a problem which I think many in politics may not be able to solve.

Another aspect to which the President has referred and which deserves the attention of the House is the question of export earnings. Last year, we made very good efforts to increase our export earnings. By our earnest efforts in all directions, by various measures—panels, committees, commercial crops, semi-agricultural crops etc.—we have almost exported goods worth about Rs. 700 crores, and I think during the Third Plan we will be exporting annually to the tune of Rs. 700 crores or more worth of goods. But when we take into consideration the amount likely to be made available for development purposes, after providing for defence requirements, servicing of debts and maintenance of the economy, we find that there are hardly Rs. 50 crores or Rs. 100 crores, per year for financing the Third Plan. Therefore, it is time we laid greater emphasis on those items which figure in our export earnings, particularly commercial crops, and thereby increase

[Shri Heda]

our annual export earnings from Rs. 700 crores to about Rs. 1000 crores, without which I do not think it will be easy for us to finance the Third Five Year Plan.

15 hrs.

**Shri A. K. Gopalan (Kasergod):** Mr. Deputy-Speaker, Sir, I wish only to deal with two or three points in the President's Address. First of all, I am sorry to say that the President has not made any mention of the most menacing aspect of our economy, namely, the rise in the prices of food materials. The burning problem in the country today is the rise in the prices of food materials. As far as the wage-earners are concerned, it reduces their real earnings. This is a problem that was there last year and this year also it is there and is continuing.

As far as the price of sugar is concerned, instead of 55 nP per lb. it was sold for not less than Re. 1 and crores of rupees have been taken as profit. I want Government to see that there is stabilisation of prices at least as far as the food articles are concerned so that all national development activities in the country may go on smoothly and well. Unless that is done, I am sure, it will hamper national production activities in this country.

The second problem that I want to deal with is about agricultural production. The President has referred to this in his Address on page 3 as well as on page 6. On page 6, it is said:—

"It is, however, by better cultivation avoidance of waste through pests, better animal husbandry, the advance of co-operation both in production and in marketing, and by the determination of the people to be self-reliant, that individual and national prosperity can be achieved."

On page 3, it has been said:—

"The objective of the Third Five Year Plan is to seek almost to double the national income, taking 1950-51 as the basic level, and to pay much greater attention to agricultural production and to our food requirements, to heavy machine building.....".

From the speech of the President, it is very clear that in the Third Five Year Plan much attention would be paid to the increase in agricultural production. On page 6, it is said that it will be by better cultivation and avoidance of waste through pests and other things. I am sorry to say that nothing has been said about land reforms. So, without land reform and with avoidance of waste by pests and other things, I am sure, agricultural production cannot increase. Not only that.

In Nagpur, the Congress passed a resolution and it was said that before 1960 land reform legislation in the States would be undertaken. But, as far as this is concerned, nothing has been done. I want to stress that if agricultural production should increase, and that is also the basic economy.....

**Mr. Deputy-Speaker:** Before 1960?

**Shri A. K. Gopalan:** It was said, before 1960. That was the resolution as I understood it.

In the Address it is said that agricultural production is the basic economy of this country and it is only by that that rapid industrialisation of the country can come, because it is only by increasing agricultural production that you can increase the purchasing power of the 80 per cent of the population who live upon land. So that is the main factor.

The objective of the plan is rapid industrialisation and increase in the

living standards of the people and also increase in production. It was also stressed that land reform legislation must be there, which has not been done. There is no mention of any land reform legislation in the Address. It is said that by better cultivation and other things agricultural production can be increased. It is regrettable that land reform is not mentioned here. Until and unless there is land reform legislation, agricultural production can never increase; and it must be done immediately.

In this connection I would like to say that the President should, at least now, be kind enough to give assent to the Agricultural Relations Bill that had been passed by the Kerala Assembly—now that a new Government is coming in Kerala—and return it so that there may be implementation of the agrarian relations which would certainly be able to increase food production.

The next point that I want to touch upon is what the President has said about production. I want to point out that there is a crisis in the handloom industry today. I do not know what is happening in other parts of India, but, so far as Kerala is concerned, from November onwards there has been an increase in the price of yarn from Rs. 18 to Rs. 25. It is still rising; I do not know what it is today. The effect of the increase in the price of yarn is that thousands of handloom workers have gone out of employment and factories have closed. With the increase in price it has become impossible for the handloom owners to run them. So a new crisis has come.

I have already written to the Minister of Commerce and Industry and drawn his attention to this fact; and also to the Adviser to the Governor of Kerala pointing out these things. I want to say that if the prices still continue to rise and if they are not brought down, then, certainly, Kerala, where there are thousands of handloom workers will be affected and there will be great unemployment in

the handloom industry there and also in other parts of India.

The next point that I want to deal with is this. The President has made mention on page 7 of the elections in Kerala. The President has said:—

"Members of Parliament are aware that in the Proclamation issued in relation to the State of Kerala on the 31st of July, 1959, which was approved by Resolutions passed by the Lok Sabha and the Rajya Sabha, it was provided that the general election for constituting a new Legislative Assembly for that State shall be held as soon as possible. The general election was accordingly held and polling took place in the entire State on February 1, the number of voters exercising their franchise being one of the highest recorded in any election."

I want to deal with this. The elections are over. It is very good, because the President's rule will be over and a legally constituted Assembly will be there. As the President has said, in the history of this country it was an election where the largest number of people recorded their votes. But there are certain other things that are not known and that should be known, because in parliamentary democracy elections are very important. The way in which the elections are conducted is the basis of parliamentary democracy because parliamentary democracy means coming into power through the ballot box. That is the reason why I want to point out certain things about these elections, and what is happening today after the elections.

A new method of election was introduced, one day's polling and also one day's counting. That was a new thing so far as these elections were concerned. First of all I want to point out that in the history of parliamentary democracy it recorded the

[Shri A. K. Gopalan]

highest number of voters. How did it happen? Was it a triumph for democracy or the noble traditions that had been accepted by the Congress Party? But whatever may be our criticism about the elections and the way in which they have been conducted in some places and the defects in them, I want to say that we accept the verdict of the people and we will act as responsible Opposition, co-operating with the Government as far as the national development activities are concerned. Only where we find that certain things are done, as I will place before you, or are happening, we will very strongly mobilise the people and attack those anti-people's policies. That is our position and that is why I say that we respect the verdict of the people because in the elections the Congress and the Alliance have got an absolute majority.

The Governor and the other officers have painted a pretty picture of the elections and said that they were completely free and fair. It was one day's polling and one day's counting. But was it really fair and free? There was only one policeman in one polling booth. That means that in some booths—I do not say in all booths—the whole booth was captured by some unruly elements and they were able to do as they liked. In some places the voters were driven away and the agents were beaten from inside and outside the polling booths. Beatings took place in several places and there had unfortunately been a murder. I have yesterday pointed out to you some things; in one constituency (Thiruvella Constituency), in Kaviyoor Panchayat on the morning of February 1, at 6 O'clock, 200 voters were moving and there was a clash. Some people were inside a tea shop and when they came out they were beaten and unfortunately one man died and 11-12 were injured. The other people went and recorded their vote. The man who died was Kunju Kunju. His mother, his wife and his brother who was a polling agent and others went to record their vote and

when they came back they saw the brother dead. That was one instance.

There was another instance. I do not want to point out many instances because I have no time. The beating of the polling agents had taken place because of posting one policeman in one booth. I am pointing out these things so that the experience of these elections may be kept in view.

In Thiruvella, Shri Kuriyannur Valiyathalayil Unni took out his revolver in front of the polling station in Thottapuzhasseri and threatened the polling agent of the Communist Party and the voters in the queue. Again on the polling day in the Kayamkulam constituency, Communist Party's polling agent in Pathiyerkala booth was forcibly removed from the polling station by Congressmen. The polling agent was beaten up. In spite of repeated complaints the police and the Presiding Officer did not take any action to bring the polling agent back to the station. In another place in Kayamkulam constituency, the polling agent was beaten up on the road by some persons whose names are given here. I do not want to give their names. A police party which happened to pass that way removed the man to the hospital but they never cared to bring the culprits to book. There was another similar incident in the Madai constituency.

I do not want to go into more details about these things. I have given a record of these things to the Governor. All these things were there because there was only one policeman in one booth. When these things were brought to the notice of the Presiding Officer, he said: "What can I do? There is only one policeman; I will not be able to manage."

Again, the counting was in one day. As far as this is concerned, both the parties say that there were irregularities. There are irregularities as far as counting is concerned because there is one agent for three

tables. One man will not be able to do justice to his work. Some papers have written editorials on this—not the Communist Party papers but the other papers—saying that there had been irregularities. Duplicate ballot papers were there. It was reported that there was no check for every table. This is also another aspect and I want to point out these because some enquiry has to be made as to how these irregularities came and if so how they could be avoided in future. Unless it is found out whether there were irregularities, if so what they were and how they happened, these things would continue. Similarly, it could also be ascertained whether because there was one agent for three tables, the counting was not fair. I do not say that these things happened in all the polling booths but in some there were these irregularities. An enquiry may be made into these things so that some changes may be made to avoid in future elections these irregularities.

After the elections were over, I moved an adjournment motion yesterday and the hon. Home Minister in a short reply said that the situation was normal and the officers were impartial. Maybe, the Home Minister may not have got complaints about the real situation there or reports about the way in which some police officers are acting. When I approached some persons and asked them whether they have reported these things, to the officers, they said that they did not report because they were afraid to go to the police station and report about some incidents. I have given copies of the petitions to the Governor. These are here only copies of the signed petitions. I have told the Governor that they did not give these complaints to the police officers because they were afraid to do so. So, the Home Minister will be knowing about them only after the Governor reports to him. That is why I say that these things may be gone into. Then only you will understand whether the situation is normal there. As I told you yesterday, one man

went to Chathan on the morning of the 1st. I told you yesterday how he was murdered.

**Mr. Deputy-Speaker:** I do not remember the exact words, but I think the Home Minister probably said that such incidents do occur even in normal times.

**Shri A. K. Gopalan:** This is not an incident which will occur in normal times. On the 31st some people approached Chathan and told him that he should not go to the polling booth to vote. Chathan replied that the Government of India has given him a vote and he will cast it at his own free will. Then he was told: "We will deal with you later on". He was dealt with later on, and at night on the 1st he was killed. These things happen only when there are elections and not otherwise. Because Chathan went to vote he was stabbed to death on the 1st at 10 P.M. There was absolutely no clash at that time. His wife is alive today. When we went there his wife said that she knows the people who came to her house on the 31st and 1st. She also gave the names of the people who went there. Even though the names were given they were not arrested and no action was taken.

Another thing happened at Ettumanur at the polling booth there. On the 1st there was the victory celebration. Ettumanur is a place in Moovattupuzha. Some people took out a procession to celebrate the victory. When the procession came near the house of a native physician the processionists entered his house, broke his bottles and did other things. He has submitted a petition to the police about this incident.

Another polling agent, a man named Damodaran was beaten. Those who die in normal times cannot be polling agents or those who are connected with elections. If only polling agents and people connected with elections die, it is not a normal thing to happen. We find cases where a polling agent is beaten, one who went to vote is

[Shri A. K. Gopalan]

murdered and a third man who has been working outside as an agent has also been stabbed. That is why I say it is not a normal thing, it is something that is not accidental, it is something that is very serious.

Then there is a fourth case. In Kayamkulam Raghavan and his brother Gopalan were stabbed. Raghavan died instantly. Raghavan worked as a polling agent for the Communist Party candidate in Kayamkulam constituency. When the police were removing Raghavan's dead body his elder brother came to embrace the dead body but he was beaten by the police. Another relation of the deceased who came there was also beaten by the police.

Why is it that after elections polling agents die, polling agents are beaten, those who vote die and their houses are set on fire. If this is something that is normal, then we must consider whether there must be elections in Kerala. If elections mean beating of agents, setting on fire of houses belonging to agents, I must say it is not a normal thing. There must be a thorough enquiry, because in the four or five cases that I have mentioned, one is a polling agent, there is another one who has been working as an agent outside, and there is a third man who said that he will vote. I do not want to go into the other details which I have here.

As far as the officers are concerned they were not impartial. Not only that. Kerala consists of Malabar, Travancore and Cochin. In Malabar there have not been many representations about police beating in lockup and other places. If it is a general thing, why is it that in Malabar this has not happened whereas in certain constituencies and in certain districts this has happened? Not only after the polling, even before the polling there have been representations about certain officers. Whatever may be the orders given to them, it is they who do these things. Three Members of

my group, Shri Vasudevan Nair, Shri Punnoose and others, personally met the officers and told them that for some six or seven months this has been the situation in certain constituencies, which they named, and suggested that unless they send some more police force there there may be murders, beatings and so on. They urged the officers to take some action to prevent that. Representation was made even after the polling. But it was not done.

Therefore, Sir, it is not for mere pleasure that we say these things here. These are not some concocted stories. These things were pointed out earlier. A memorandum was given to the Inspector-General of Police. The Adviser was also approached in this connection. They were requested to send some more police to certain places where the people were mostly Harijans, but no action was taken.

These crimes were done against a certain section of the people, against the agricultural labourers and Harijans. Except one the other three who died were all Harijans. Not only that. I say that the victory in the elections—many may not agree—is not a victory of democracy. It is a victory of reaction, it is a victory of communalism. I have got here copies of letters. Can you expect, Sir, in a democracy circulars and individual letters being sent to voters saying that they will be excommunicated if they work or vote for the Communist Party. Here is a letter from the Bishop of Mangalore which says:

"Therefore, unless, you inform me before next Sunday (Jan. 24, 1960) that you have withdrawn from such activities, you will be excommunicated from the Church and your excommunication be announced publicly from the pulpit."

This letter was written to Pannikaseri Francis by Father Bonarenture, O.C.D., Director of Third Order. This is a photostat copy of the letter sign-

ed by him. I shall read the whole letter. It says:

"I have received reliable information that you, a member of the Carmelite Third Order of the Catholic Church is working for the success of the Communist Party and its candidate in Ernakulam. You know that it is prohibited for any Catholic to work for the Communist Party or its candidates. Therefore, unless, you inform me before next Sunday (Jan. 24. 1960) that you have withdrawn from such activities, you will be excommunicated from the Church and your excommunication be announced publicly from the pulpit."

It is just like a summons from a Magistrate, saying that you inform me by such and such a date or else something will be done. Will not a believer in religion be affected by such a letter? Will it not affect the success or otherwise in the elections? How can you say that this is a success especially in a secular State? India is a secular State. Will not such letters affect the conduct of the elections?

There is another letter from the same Bishop where he has said:

"While giving one's votes a Catholic should clearly bear in mind that he is forbidden under pain of excommunication to vote for the Communist candidate. It does not matter what enticing promises he makes or what beneficial undertakings he gives, the very fact that he is a Communist he is an unworthy, unsuitable and dangerous candidate for us Catholics. I repeat again, the recent Vatican decree forbids voting for a candidate—even a self-styled Christian who favours communism. Catholics who join the Communist Party and work for it knowingly and freely, who defend or propagate it in any way, ipso facto incur excommunication specially reserved to the Holy See."

I do not want to read the other parts of this letter.

I want to bring another thing to your notice. As soon as the elections were over evictions started. I have got petitions from about 50 persons. Evictions are still going on. Even before the new government has come into power evictions have started. Evictions started immediately the results were known. Not only that evictions started, even the wages have been reduced. If before the elections it was 10 for a harvest it is now 8. So, wages are reduced. Evictions have come in. Not only that. Even social boycott is there. Harijans cannot take water from the wells. In some places where I had been, the Harijans said that they were not taking water from the neighbouring well because they were suspected to have voted for such and such a party. So, they said that they had to go a mile away to get water. There are written statements from them. If an enquiry is made, it should be made whereby they will not get more blows, for in many enquiries, the police officer goes there and the men concerned get more blows. So, there is social boycott. There are cases where petitions have been given and which I can show. There are cases where a man who had murdered another person was not arrested. On the 25th January, there was a murder at Guruvayoor. It happened when a procession was going on. The people there handed over the man to the police but till the 1st of this month, that man was walking along freely. He was not even arrested. When there is a charge of murder and when the people hand over the man to the police and say, "this is the man who has done that crime," at least he must be arrested. But till the 1st—I do not know what has happened on the 2nd or the 3rd—he had not been arrested and he was freely going about. So, if a man who stabs another is not sent to jail and, before the election, if he is able to move about freely, what effect will it have on the voters? So, I cannot say that there has been impartiality so far as the officers were concerned. No.

For example, in Chengannur police station, I can say what has happened.

[Shri A. K. Gopalan]

I went to that place some months ago and I went to the constituency where there was some trouble. I informed the DSP and the police inspector and I said I was going there and that I feared some trouble. Even in spite of my having informed the police authorities of my going there, my car was stoned and fortunately I escaped. The inspector said: "We wanted the information and we were watching in some other place". When I went to the north, they said they were watching in the south! When I informed the DSP and the inspector, they all agreed and said: "We were watching" but not in the place where the stones were thrown but somewhere else.

I am saying all this from personal experience. So, unless you deal with these things properly, such incidents will continue, whatever the intentions of the Home Minister and whatever the reports he may get. But these are things which he may not get in the reports, because it is impossible to get these things in a report now. Not only this. I have got some reports and I shall submit a copy to the Home Minister. For instance, in four or five places, when you go there you cannot find anybody. In one place, when we went there, there were some people remaining outside. When they heard the sound of a horn of the car, they ran in. Nobody was there thereafter. Later, one man came out slowly. The point is, he wanted to know whether there were policemen or somebody else. First, one man came; then five people came; afterwards 20 people came. After knowing that it was not the police who had come to that place, they come out. I asked why it was so. They said that the policemen went round and they feared them. The Harijans have had to go from one place to the other for fear of the policemen, and they get no work by having to do so. So, a situation must be created wherein the people can work peacefully. You can make an impartial enquiry. But the impartial enquiry should be made not by the same officer who beat the man

but by some other officer. If you ask the police whether they beat such and such a man, they will say, "No; we have not". If an enquiry is made in that way, the facts cannot be gathered. There are places from where the people have evacuated. Nobody knows whether it is for any political purpose or for any other purpose. But these things are really happening. I want to say that after the election, the conditions are not normal, though the Home Minister said yesterday that the conditions are normal. Something must be done immediately to put things right.

For example, there is a set form in which names are given—A, B, C, etc. About 20 names are given. Those names are those whom one knows when one sees them! In Malayalam, it is *kandal ariyunnavarku*. That is, I do not know who they are, but when I see them I can know who they are. The policemen take in those people in the list when they see them. Only those names of persons are given whom they know when they see them. When a person is an enemy, they will say, "I can know him when I see him". Then they will say "this is the man against whom such reports are there".

I shall finish now. I do not want to give the names, because there is no use. But I know there are responsible people in the Congress and in the Government who said when they came there that they wanted the election to defeat the Communist party and to eliminate the Communist party and those who supported it. I want to know whether that is the policy today, namely, eliminating one party. Whether any party can eliminate another party, etc., is another question. But whatever it is, this is what they said. What is wanted today is not elimination of the Communist party in Kerala, but elimination of unemployment; elimination of poverty. Because Kerala is industrially backward and there are so many problems in Kerala. We as the opposition are ready to co-operate with the Govern-

ment, but will the Government be able to solve these problems if the State Government is not able to do so? If the present situation in Kerala continues, I am sure that the consequences will be very bad. It is not for pleasure that I am saying all this; it is not for *tamasha* that I am saying all this. It is not due to any political intention that I am placing all this before this House. There may be some habitual exaggeration in what people say or write, but what I have said here, I have seen from personal experience, and I am placing the facts before the House. I want to say that the situation in Kerala today is not normal. If anybody says it is normal, certainly it is very dangerous to say so. On the one hand, the police do what they like: the people, the tea-shopkeeper, the cloth merchant, everybody says so. On the other hand, there is retaliation in the places where the party that has won in the elections is strong. This is bad.

I would request the Prime Minister and the Government specially to look into this matter and see that such things are removed. Or else, it would be bad not only for the Communists, not only for the Congress, but for everyone both inside and outside the Kerala State. As for the way in which the elections have been conducted, I want the Government to make a thorough enquiry about the new method in which the elections are conducted in Kerala: with policemen in the booth and also at the time of counting. This is what I have got to say.

श्री जगरात्त सिंह: उपाध्यक्ष महोदय, भारतम् में ही मैं संसदीय मामलों के मंत्री की सेवा में एक बात प्रस्तुत करूँ। राष्ट्रपति का अभिभावण एक महत्वपूर्ण नीति वक्तव्य सरकार की तरफ से होता है। ऐसे बीति वक्तव्य पर सब से पहले राज्य सभा में बहस हो, लोक सभा में न हो, यह जो देश की जनतंत्रीय परम्परा है, उस के अनुसार नहीं है। मैं चाहूंगा कि अविष्य में यह प्रवल किया जाव कि सब तरह के महत्व-

पूर्ण वक्तव्यों पर सब से पहले लोक सभा में चर्चा हो और बाद में ही उस पर राज्य सभा में विचार हो।

राष्ट्रपति ने अपने अभिभावण में बहुत सी बातों की चर्चा की है। सदन में उन पर काफी बहस हो चुकी है। इसलिये मैं दो तीन बातें ही कहना चाहता हूँ। हमारी पंच वर्षीय योजनाओं को सफल बनाने के लिये जहाँ हर तरह के उत्पादन को बढ़ाने की प्रावश्यकता है वहाँ खेती के उत्पादन को बढ़ाने की सब से अधिक आवश्यकता है। खेती के उत्पादन पर पहले तो ध्यान दिया ही नहीं गया, लेकिन कल अपने भूतपूर्व खाद्य मंत्री के भाषण में जो कुछ हमें सुनने को मिला वह एक बहुत ही आश्वर्यजनक बात थी। आप को मालूम होगा कि भूतपूर्व खाद्य मंत्री ने अपने भाषण में कहा था कि २ करोड़ रुपया प्लार्निंग कमिशन सिर्फ इसलिये नहीं दे रहा था कि किसी मिनिस्टर की नाक चपटी है या मुँह काला है। यदि इस तरह की बात प्लार्निंग कमिशन कह सकता है तो मैं जानना चाहता हूँ कि आखिर प्लार्निंग कमिशन की क्या व्यवस्था हमारे विधान में है? प्लार्निंग कमिशन क्या कैबिनेट से भी ऊपर कोई बाढ़ी हो गई है? कोई एक्स्पर्ट बाढ़ी हो, विशेषज्ञ समिति हो, वह राय दे तो वह ठीक है, लेकिन कल भूतपूर्व खाद्य मंत्री ने बतलाया कि सारे हिन्दुस्तान के खाद्य मंत्री और केन्द्रीय खाद्य मंत्री एक राय के थे कि नालागढ़ कमेटी की रिपोर्ट जो है वह मंजूर की जानी चाहिये और उस पर अमल के लिये जितने रुपयों की आवश्यकता है, २ करोड़ के करीब वह मिलना चाहिये। उस पर अगर प्लार्निंग कमिशन वह कहे कि जो खाद्य मंत्री है उन की शक्ति इस तरह की है इस लिये रुपया नहीं दिया जा सकता, मैं समझता हूँ कि यह आपत्तिजनक बात है।

उपाध्यक्ष महोदय : लेकिन उन्होंने वह नहीं कहा है कि प्लार्निंग कमिशन ने यह कहा था, बल्कि यह कहा कि उन का स्थान क्या था । उनके इन्कार करने की बजाय क्या थी, यह जो उन के मन में आया वह उन्होंने बतलाया ।

श्री बलराम सिंह : जो व्यक्ति कब उक्स सरकार का एक कैबिनेट रैक का मंत्री रह चुका है वह भाज इस बात को कहता है तो दूसरे लोगों के दिल में क्या भावना पैदा होगी ? मैं चाहूंगा कि इस की जांच पड़ताल की जाय कि आखिर कहीं ऐसी बात तो नहीं है कि जिस प्लार्निंग कमिशन को हम ने मुकर्रर किया है, उस काम के लिये कि सरकार की नीतियां अच्छी तरह बनें और अच्छी तरह उन पर अमल हो, वह कहीं उस में स्काबट हो नहीं डाल रहा है ।

सेती का प्रश्न जहां उठता है तो बार बार उस पर ध्यान देने की कोशिश की जाती है कि अच्छी स्थाद मिले, अच्छी तरह से उसकी बूताई हो और कीड़ों को मारा जाव । वह ठीक है कि उत्तम स्थाद, सिचाई की व्यवस्था करके और कीड़ों का नाश करके हम अपने देश में स्थायान का उत्पादन बढ़ा सकेंगे । लेकिन इसके प्रतिरिक्ष स्थान उत्पादन को बढ़ाने के लिए कुछ मूल कारणों की तरफ हमें आना पड़ेगा । भाज हमारे देश में काफी जमीन परती पड़ी है जिस पर कि भाज सेती नहीं हो रही है जो जानना चाहता हूँ कि उस जमीन को तोड़ कर सेती के बोध बनाने के लिये कौन सी व्यवस्था होने चारही है ? राष्ट्रपति ने अपने भाषण में इधर कुछ ध्यान नहीं दिया है । मूल में करीब ८ करोड़ एकड़ जमीन इतनी ही है कि जिसको कि तोड़ कर सेती बोध बनाया जा सकता है और जिस पर कि सेती की आवश्यकता है ।

कि उसको तोड़ कर जल्दी से जल्दी उस पर सेती की जाय । अगर हमें स्थान उत्पादन बढ़ाना है तो निश्चय ही हमें उस क्षेत्रफल को जिसमें कि सेती की जासकती है, सेती बोध बनाना होगा । उससे न केवल स्थायान का उत्पादन ही बढ़ेगा बल्कि मूल में भी करोड़ों की तादाद में लोग बेकार हैं उनको काम मिलेगा । इसके जरिए हम दो काब करेंगे, एक तो हम देश में स्थायान का उत्पादन बढ़ा सकेंगे और दूसरी तरफ हम देश में जो बेकारी फैली हुई है उसको भी बहुत दूर तक दूर कर सकेंगे । मैं निवेदन करना चाहता हूँ कि मेरे अपने निर्वाचित क्षेत्र में बदि चम्बल और यमुना के स्थाद को एक जा किया जा सके तो वहां पर ३० हजार सानदानों को सानदान बनाये जा सकते हैं । प्रति परिवार को ५ एकड़ जमीन दी जा सकती है और ३० हजार सानदानों को काम दिया जा सकता है । जोग चाहते हैं कि उनको इह उत्तरह की सेती की जमीन मिले लेकिन सरकार का ध्यान उत्तर नहीं जा रहा है । अगर हम स्थायान के उत्पादन को बढ़ाना चाहते हैं तो उसके लिए हमारे दृष्टिकोण में एक औलिक परिवर्तन होना चाहिये । जहां हमें उत्तम स्थाद और सिचाई की उचित व्यवस्था करने की जरूरत है वहां उसके साथ ही वह बहुत सारी जमीन जो कि अभी तक छोड़ी वहां गई है उस जमीन को तोड़ कर खेती बोध बनाने की जरूरत है और उन लोगों को जो कि सेती कर सकते हैं, उन्हें सेती करने के लिए देने की आवश्यकता है । जब तक हम ऐसा नहीं करेंगे मैं निवेदन करना चाहता हूँ कि तीसरी चंचवर्दी योजना में जो ११० मिलियन या १०० मिलियन टन का उत्तर रखा है वह पूरा नहीं हो सकेगा । इसलिये हमें अपने अब तक के तरीकों में बैसा यैन बतलाया तबदीली लानी पड़ेगी क्योंकि अगर आपने अभी तक जले आ रहे वही पुराने तरीकों को ही अपनाये रखता तो आपको अपने नवय तक पहुँचने में सफलता नहीं मिल सकेगी ।

इस से जुड़ा हुआ सामुदायिक विकास भंत्रालय का काम भी आता है। सामुदायिक विकास भंत्रालय के सम्बन्ध में भी हमारे नूतन्पूर्व साथ मंत्री ने कहा कि जिस तरह से वहां पर सामुदायिक विकास खंडों में काम चल रहा है उससे ह कभी सफल नहीं होने आता है। उन्होंने कहा कि प्रत्येक के लिये अलग विदेशज्ञ नहा चाहिये लेकिन ही समझता हूँ कि आज हमारे देश की जैसी अपेक्षा व्यवस्था है उसमें न हम इतना अल इकठ्ठा कर सकते हैं और न इतने सारे विदेशज्ञ अलग अलग हर ब्लॉक में या गांव में रख सकते हैं। लेकिन मैं जानना चाहूँगा कि सामुदायिक विकास भंत्रालय जिन लोगों के लिए काम कर रहा है क्या बाकी में उन लोगों के लिए कुछ काम हो रहा है? गांवों में जहां कि सामुदायिक विकास भंत्रालय का काम चल रहा है वहां काम करने के लिये आप ऐसे लोगों को भेजते हैं जो कि कोट पैट पहनते हैं जो कि अंग्रेजी में बातचीत करने वाले होते हैं जिनका कि गांव कि जीवन से कोई सम्बन्ध नहीं है। ऐसे लोग जो कि यह जानते नहीं कि एक किसान का जीवन कैसा होता है वह उनके बीच में आ कर क्या बात करेंगे और उनकी क्या बदल करेंगे? किसान तो यह समझता है कि एक दूसरा नया अफसर उनके बही चर आ गया है और ऐसे लोगों का गांव की जनता पर कोई प्रभाव नहीं पड़ सकता है। मुझे दुःख के साथ यह कहना पड़ता है कि सामुदायिक विकास भंत्रालय का काम आज गांवों में जिस प्रकार से चल रहा है वह ऐसा है कि गांव की जनता का उस पर विश्वास नहीं होता। इसमें बादू बढ़ा दिये गये हैं जो कि जेतीबाड़ी से कोई सम्बन्ध नहीं रखते हैं। वहा ऐसे लोग पहुँच गये हैं जिनको कि यहां तक पता नहीं है कि गेहूँ का पौधा कैसा होता है और ज्वार का पौधा कैसा होता है? उनको गेहूँ और ज्वार के पौधे में फक्क नहीं मालूम है। ऐसे लोग कभी भी किसानों का भला नहीं कर सकते, जेती के

हरीकों को घच्छा नहीं कर सकते और आदानप्रद की पैदावार नहीं बढ़ सकती। उनको हो अलबत्ता वह तरीके मालूम हैं कि जिससे अकरार और राष्ट्र का प्रधिन से प्रधिक अन सर्व कर सके, और बर्बाद कर सकें। आज ज्यादातर यहीं हो रहा है कि गलवाह डंग से रुपये सर्व हो रहा है। रुपये का अपव्यय हो रहा है। जेती का उत्पादन बढ़ाने के लिये हमें उस सारे ढांचे में जो कि बना हुआ है आमूल परिवर्तन करना पड़ेगा। ऐसा जब हम करेंगे तभी सामुदायिक विकास भंत्रालय का जो उद्देश्य है वह पूरा हो सकता है।

“चीन” से जो हमारा सीमा सम्बन्धी विवाद चल रहा है वह एक बहुत ही महत्वपूर्ण प्रश्न है। उसके सम्बन्ध में कल हमारे प्रधान मंत्री महोदय ने एक नोट यहां पर रखा है और अपना वह पत्र भी रखा है जो कि उन्होंने चीन के प्रधान मंत्री को लिखा है और जिसमें उन्होंने चीन के प्रधान मंत्री को यहां दिल्ली आने का निमंत्रण दिया है। अब यहां तक चीन से बात-बीत करने का सवाल है उसके लिए उन्होंने यह कहा था कि जब तक कुछ पूर्व बातें बैकप्राइंड की बातें तय नहीं हो जातीं तब तक उसके साथ बात-बीत का कोई प्रश्न नहीं उठता है वैसे मैं यह स्पष्ट कर दूँ कि मैं बात-बीत करने का सर्वबा विरोधी नहीं हूँ लेकिन जब तक पहले की प्रीलिमिनरी बातें तय न हो जायें, चीन के प्रधान मंत्री का यहां आना कुछ मुनासिब नहीं जंता क्योंकि मैं आशा करता हूँ कि वे एक दूसरे की शकल देखने के लिए तो इकट्ठा नहीं होंगे। साफ़ है कि जब आयेंगे तो उन में आपस में बात-बीत चलेगी। बात-बीत भले ही चले लेकिन ये कहना चाहता हूँ कि देश की जनता की जो भावनायें हैं उसका व्याप उन्हें रखना चाहिए। चीन देश हमाय मित्र रहा है और एक घच्छा पढ़ीसी रहा है। पिछले सैकड़ों और हजारों सालों से उनका और हमारा सम्बन्ध रहा है। लेकिन हिन्दुस्तान

## [श्री बजराज सिंह]

की सरकार को साफ तौर से बताना है कि इस विषय में देश की जनता की क्या भावनाएं हैं और कम से कम मैं तो इस बात को देश की जनता के सामने जरूर कहूँगा कि प्रगरहिन्दुस्तान में चीन के प्रधान मंत्री आते हैं तो हिन्दुस्तान की जनता को जानना चाहिए कि चीन के प्रधान मंत्री हिन्दुस्तान की जमीन पर नाजायज कब्जा किया हुए हैं और यही नहीं बल्कि उन्होंने एक राष्ट्र की हत्या की है और ऐसी सूरत में देश की जनता उनको उनका जो बास्तविक रूप है उसमें देखे । हम चीन से सीमा के सम्बन्ध में शान्तिपूर्ण समझौता करना चाहते हैं । हम चीन के साथ इस बारे में शान्तिपूर्ण समझौता करने को इच्छुक हैं । हम यह भी जानते हैं कि लड़ने के लिए हम में शक्ति नहीं है और प्रगरह शक्ति हो भी तो लड़ाई से कुछ हासिल नहीं होगा, विनाश होगा लड़ाई से देश की विकास योजनाओं में रुकावट पड़ सकती है । हम सब लोग इस बारे में शान्तिपूर्ण समझौता चाहते हैं लेकिन इसके साथ ही चाहतं तक कि देश की प्रतिष्ठा और उसके आत्म व्याप्तान का तकाजा है हम उस पर कोई आंच नहीं आने देना चाहते । हिमालय की हमारी सीमा के पास जो उससे मिले हुए मूल्क है उनके प्रति जो रवैय्या हमारा होना चाहिए वा वह नहीं रहा और मैं चाहूँगा कि उधर हम ज्यादा सजग और सतकं रहें ताकि हम हिमालय के घरपें बौद्धं को मजबूत कर सकें । हिमालय से सभी घरपनी सीमाओं को हमें सुदूर करना चाहिए ।

कुछ दिनों से मुल्क में एक मांग चली है । हमारे भूतपूर्व वित्त मंत्री श्री देशमुख ने एक आवाज उठाई है कि भृष्टाचार के मामलों की आंच पड़ताल के लिए ट्रिव्युनल की स्थापना की जाय । उसकी चर्चा राज्य सभा में हुई और इन यहां हाउस में जब श्री अशोक मेहता सभा का जिक्र कर रहे थे, तो प्रधान मंत्री भगोदय ने उनको चैलेंज किया कि प्रगरह भृष्टाचार है तो उससे सम्बद्ध केसेज वे क्यों नहीं देते

तो मैं कुछ केस आपकी सेवा में देना चाहूँगा लेकिन केसेज देने से पहले मैं आपसे विनम्र निवेदन करना चाहता हूँ कि जो कुछ इस देश के प्रधान मंत्री कहते हैं वह कहने से पहले सौचं कि वे क्या कह रहे हैं, भले ही वे गुस्से में कहें या प्यार में कहें, क्योंकि जो कुछ वे कहते हैं उसका असर न सिर्फ यहां पड़ता है बल्कि गांधों में जो सिपाही हैं, दारोगा हैं, तहसीलदार हैं अथवा नायब तहसीलदार हैं उन सब पर पड़ता है । जब आप यह बात कह देते हैं कि हम इसको नहीं मानेंगे तो नतीजा वह होता है कि दरोगा भी कहता है कि प्रधान मंत्री हमारे साथ है, हमारा कोई कुछ नहीं कर सकता । तो इसका अप्रत्यक्ष असर पड़ता है । जब वह कहते थे कि ब्लैक मार्केटीयर को लैम्प पोस्ट से बांध कर गोली मार दी जाय तो उसका असर होता था । इसी तरह इस बीज का भी असर होता है जब आप यह कहते हैं कि हम इसको नहीं मानते । मैं यह नहीं कहता कि आप ट्राइब्युनल की स्थापना ही कर लीजिये । लेकिन मैं चाहूँगा कि प्रगरह उनके सामने कोई स्पष्ट मामला आवे तो उसकी जांच पड़ताल होनी चाहिए । मैं एक दो मामते आपके सामने रखता हूँ । मैं चाहूँगा कि उनकी जांच पड़ताल की जाय । मैं चाहूँ तो केन्द्रीय सरकार के मंत्रिमंडल के बारे में भी कुछ कह सकता हूँ लेकिन इस बहत में नहीं कहना चाहता । मैं उत्तर प्रदेश की कुछ बातें आपके सामने रखना चाहता हूँ । प्रगरह इन मामलों की जांच पड़ताल होगी तो जब भीका आवेगा तो और भी मामलों की बात कही जायगी ।

उपाय्यक महोदय : प्रगरह आप इंडी-वीजुप्रल केसेज की जांच पड़ताल कराना चाहते हैं तो उनको लिखकर भेजिये ।

श्री बजराज सिंह : मैं जानता हूँ कि आपको परेशानी होगी और सदन का यह नियम है कि ऐसे मामले यहां न रखे जा ये लेकिन चूंकि कल प्रधान मंत्री जी ने यह वे लोंग किया कि कुछ मामले क्यों नहीं रखे जाते ।

उपाध्यक्ष महोदय : वह चाहते हैं कि उनके पास भेजे जायें न कि उनका यहां जिक्र किया जाये ।

श्री ब्रजराज सिंह : कल का जो बातावरण वा उससे तो यहां पता चलता था कि शायद वह ऐसा चाहते हैं कि यहां मामले लाये जायें ।

उपाध्यक्ष महोदय : नहीं, ऐसा नहीं होना चाहिए । यह दुस्स्त नहीं है कि यहां इस तरह की चर्चा चले, आप किसी पर यहां इत्याम लगायें जो कि यहां अपने को डिफेंड करने के लिए मीजूद नहीं है । आप उन मामलों को लिख कर प्राइम मिनिस्टर के पास भेजे और तभी उनकी तहकीकात हो सकती है, यहां उनकी चर्चा नहीं चलायी जा सकती ।

एक मानवीय सदस्य : वह सूद चाहते थे ।

उपाध्यक्ष महोदय : वह क्या चाहते थे वह आपको कहने की जरूरत नहीं ।

श्री ब्रजराज सिंह : यह बड़ी परेशानी हो जाती है । इस तरह के मामले मांगे जाते हैं ।

उपाध्यक्ष महोदय : जो कुछ उन्होंने कहा है उसका मतलब यह नहीं है कि इन मामलों की यहां चर्चा चले और न इस बात की इजाजत ही दी जा सकती है ।

श्री ब्रजराज सिंह : मैं आपकी व्यवस्था को शिरोधार्य करता हूं लेकिन इससे पहले मैं एक निवेदन कर देना चाहता हूं। इस मसले को जितना दबाने की कोशिश की जाती है उतना ही जनता पर उलटा असर पड़ता है । मैं आपसे सिफ़े इतना ही निवेदन करता चाहता हूं कि क्योंकि यह मामला देश की जनता को परेशान कर रहा है, यद्गर आप अपनी व्यवस्था को बदल सकें और इस मामले को यहां लाने दें तो जनता को इससे बहुत संतोष होगा ।

उपाध्यक्ष महोदय : मैं आपको साफ़ और पर बतला देना चाहता हूं कि मैं इस्स को

नहीं बदल सकता और न इससे कोई फायदा होगा । मैं आपकी नेकनीयती पर शक नहीं करता । जो आपको कहना है वह आप लिख कर भेज सकते हैं । मैं नहीं समझता कि प्राइम मिनिस्टर साहब चाहते हैं कि इन मामलों को यहां लाया जाये । और यहां उनका फैसला कैसे हो सकेगा ।

एक मानवीय सदस्य : वह तो लाना चाहते हैं ।

उपाध्यक्ष महोदय : वह चाहें तो भी मैं इसकी इजाजत नहीं दूंगा ।

श्री ब्रजराज सिंह : तब मूले परेशानी होंगी । जो आपको आज्ञा है उसको मैं शिरोधार्य करूँगा । लेकिन प्रधान मंत्री महोदय ने यह चैलेंज किया था कि कोई स्वास चाह नहीं है ।

श्री यादव (बाराबंकी) : यह नहीं होना चाहिए कि शिष्टाचार के नाम पर सत्य को दबाया जाये । यह ठीक नहीं है ।

उपाध्यक्ष महोदय : एक बहुत में एक ही स्पीच हो सकती है और वह भी खुसूसन एक ही पार्टी की तरफ से । मैं मानता हूं कि आपको परेशानी हो रही होगी लेकिन जो यहां परम्परा है उसी के मुताबिक चलना होगा ।

श्री ब्रजराज सिंह : मैं आपकी व्यवस्था को शिरोधार्य करता हूं लेकिन मैं सिफ़े यह निवेदन करना चाहता हूं कि इस प्रश्न को यह न समझा जाये कि कोई लोग इसको इसलिए उठा रहे हैं कि वह सरकार को मुल्क में बदलाव करना चाहते हैं । यह ऐसा प्रश्न है कि जिस पर सारे देश की जनता परेशान है । हर जगह हमको यह सुनने को मिलता है कि क्या हो रहा है । लोग कहते हैं कि हम लोग जानते हैं । लेकिन जब ऊपर भेजते हैं तो कुछ होता नहीं है । लेकिन यूंकि आपने व्यवस्था दे दी है इसलिए मैं किसी का नाम नहीं लूंगा । उत्तर प्रदेश के दो

[श्री बजराज सिंह]

मिनिस्टरों के सम्बन्ध में मैं कुछ कहना चाहता हूँ। एक ने तो आपने लड़के को आपने विभाव के ३६ लाल रुपये के ठेके दिये जिन में गोलमाल हुआ और जिसमें सरकार के एक मिनिस्टर ने मतभेद होने के कारण इस्तैफा दिया। एक दूसरे मिनिस्टर साहब हैं जिन्होंने बनारामपुर .....

उपाय्यक बहोदय : मुझे फिर कठिनाई नज़र आ रही है। आप नाम न लेते हुए भी सब कुछ इस तरह कह सकते हैं और वह बह कुछ समझा जायेगा। यह बात तो देखने की जरूरत है। मुझे यह समझ नहीं आता कि अगर आपके पास सुवृद्धि हैं तो उनको लिख कर भेजने में आपको क्या दिक्कत है। जिनको तहकीकात करनी है आप उनके पास लिख कर भेजें, तभी तहकीकात हो सकती है।

Shri Kalika Singh (Azamgarh): He wants to be in the privileged position of a complainant inside the House.

श्री बजराज सिंह : मैं कोई प्रिविलेज नहीं चाहता। और जो आपने व्यवस्था दी है उसे मैं मानने के लिए तैयार हूँ। लेकिन मैं चाहता हूँ कि देश की जनता को जो शिकायतें हैं उनको दूर करने की कोशिश की जाये। वैसे तो उत्तर प्रदेश की सरकार ने भ्रष्टाचार को रोकने के लिए अफसर भी रखे हुए हैं। लेकिन जब वे अफसर भी वही करने लगते हैं तो क्या किया जाये। इस चीज को दूर करने के लिए कोई तरीका निकालना चाहिए। इसलिए भ्रष्टाचार के मामलों को देखने के लिए हमें कोई स्वतंत्र संगठन बनाना चाहिए। अगर प्रधान मंत्री महोदय ट्राइबुनल की स्थापना के लिए राजी नहीं होते तो कम से कम वालियामेंट के सदस्यों की एक कमेटी बनायी जाये जो कि इन मामलों को देखे। मैं जानता हूँ कि शासन की तरफ से इस तरह का ऐतराज किया जाता है कि इस तरह का ट्राइबुनल नहीं बनाना चाहिए क्योंकि उससे जनतंत्र पर कुठाराधात होगा। जनतंत्र पर कुठाराधात हो,

वह मैं भी नहीं चाहता। इसी लिए मेरा सुझाव है कि पार्लियामेंट के सदस्यों की एक कमेटी इस काम के लिए बनायी जाये। पार्लियामेंट सर्वसत्ता समझ संस्था है। वह सब कुछ कर सकती है। उसकी एक कमेटी बनाकर हम यह काम उसके सिपुर्द कर सकते हैं। लेकिन उद्देश्य यह होना चाहिए कि अगर कोई ऐसा मामला उठता है तो उसकी जांच पढ़ताल होनी चाहिए। मैं और बातों का जिक्र नहीं करना चाहता लेकिन यह मामले ऐसे हैं कि जिनके बारे में लोगों में यह घारणा बन रही है और लोगों का ऐसा विचार होता जा रहा है कि यद्यपि हमरे प्रधान मंत्री महोदय क्रान्तिकारी भावनाओं के रहे हैं और जब वह भावनाएं उत्तर पड़ती हैं तो जोश में वह बह जाते हैं और कुछ बातें कह देते हैं। लेकिन वह अब ट्रेडीशनल होते जा रहे हैं और जब ट्रेडीशन उन्हें पकड़ती है तो आगे नहीं बढ़ पाते हैं। तो मैं इस प्रश्न को यहीं छोड़े देता हूँ और आशा करता हूँ कि इस पर गम्भीरता-पूर्वक विचार किया जायेगा और कोशिश की जायेगी कि देश की जनता की शिकायतें हर की जायें जिनमें विरोध पक्ष का कोई सम्बन्ध नहीं है। ये शिकायतें जनता को परेशान कर रही हैं। इनको समाप्त करना चाहिए।

कांग्रेस का नागपुर अधिवेशन हुआ और अभी बंगलौर का अधिवेशन हुआ। मैं मानता हूँ कि कांग्रेस आज देश की सब से बड़ी राजनीतिक पार्टी है और देश में उसकी सरकार भी है। लेकिन चाहे कोई बड़ी पार्टी हो या छोटी, क्या यह उचित है कि उसके प्रधार के लिए विज्ञापन के तौर पर पुस्तिका प्रकाशित करने में सरकार का लालों रुपया खर्च किया जाये। जैसा कि बंगलौर और नागपुर अधिवेशनों के लिए किया गया। प्रश्न यह है कि क्या यह ठीक किया गया। मैं इसके मैरिट वे नहीं घुसना चाहता कि कौन पार्टी बड़ी है और कौन छोटी, लेकिन अगर उसी तौर पर ऐसा किया जाता है तो हर पार्टी के बिना

ऐसा किया जाये। लेकिन मैं उस्ली तौर से इसको गलत समझता हूँ और चाहता हूँ कि ऐसा नहीं होना चाहिए।

**Shri Tyagi (Dehradun):** I think you are right. We agree.

**एक माननीय सदस्य :** यह प्रचार के लिए किया गया था।

**श्री बजराज सिंह :** प्रचार के दूसरे तरीके भी हो सकते हैं।

फिर बेकारी का प्रश्न आता है। यह देश के सामने एक बड़ा प्रश्न है। नतीजा यह है कि जो स्थान सरकार की तरफ से निकलते हैं उनमें कुछ ऐसी गड़बड़ी होती है कि जिनकी पहुँच होती है वही उन जगहों तक पहुँच पाते हैं और दूसरे नहीं पहुँच पाते। और यह गड़बड़ी इतनी बड़ी गयी है कि लोग रेलवे पल्लिक सरविस कमीशन और दूसरे पल्लिक सरविस कमीशनों के दपतरों की 'शिकायतें करने लगे हैं। मैं चाहूँगा कि सरकार का ध्यान इधर जाये। लोगों की इस परेशानी को दूर करने की कोशिश की जानी चाहिए। आज लोगों में यह विश्वास हो गया है कि जिनकी पहुँच होती है वही आगे बढ़ सकते हैं। उनको ही नौकरी मिल सकती है। लोगों को विश्वास होना चाहिए कि उनकी चाहे पहुँच हो या न हो अगर वे योग्य हैं तो उनको स्थान मिलेगा।

साथ ही मैं यह निवेदन करना चाहूँगा कि उन बगों की उप्रति के लिए जिनका अब तक समाज में नीचा स्थान रहा है, जिनको शिक्षा आदि की पूरी सुविधाएं नहीं मिली हैं, उनके लिए हमें यह योग्यता का आधार छोड़ा होगा। जो वर्ग पिछड़े रहे हैं, जब तक वे दूसरे बगों के बराबर नहीं आ जाते तब तक उनको विशेष सुविधाएं देनी चाहिए। उनको न केवल नौकरी में बल्कि दूसरे क्षेत्र में भी विशेष सुविधाएं दी जानी चाहिए। इसके लिए मेरा सुझाव है कि इन पिछड़े बगों,

हरिजनों आदि के लिए सरकारी नौकरियों में, फौज आदि की नौकरियों में ६० प्रतिशत स्थान सुरक्षित रखे जायें जब तक कि ये वर्ग दूसरे बगों के बराबर न आ जायें। अगर इनके लिए योग्यता का आधार रखा गया तो ये कभी भी दूसरों के बराबर नहीं आ पायेंगे। योग्यता के आधार पर तो कलक्टर का लड़का कलक्टर होगा, कमिशनर का लड़का भी कमिशनर होगा और मिनिस्टर का लड़का भी उन्हें पदों पर पहुँच जायेगा लेकिन रिक्षों वाले और तांगे वाले का लड़का आगे नहीं बढ़ सकेगा क्योंकि वह उनका मुकाबला नहीं कर सकेगा। इन सुझावों को सिद्धान्त रूप से मान लिया जाना चाहिए ऐसा मैं महसूस करता हूँ।

16 hrs.

अब साधारण के बारे में मैं कुछ निवेदन और करना चाहता हूँ। अभी हमने साधारण के राज्य-व्यापार की बात चलाई। वह चली और उसका विशेष हुआ हमारे कुछ मित्रों की तरफ से। श्री मसानी मौजूद नहीं हैं। मालूम पड़ता है कि बीच में ही भ्रुण हत्या हो गई है—एवार्शन होगया है। इस योजना को लागू करने का सीरियसली-गम्भीरता पूर्वक विचार नहीं किया गया है। मैं तो यह समझता हूँ कि जब तक साधारण की राज्य-व्यापार योजना में भी यह बात निश्चित नहीं कर देते कि जिस भाव पर हम किसान से कोई चीज़ लारीदाते हैं उसे एक निश्चित प्रतिशत से अधिक भाव पर हम उपभोक्ता को नहीं बचेंगे। जब तक ऐसी व्यवस्था नहीं की जायेगी, यह समझ्या हल नहीं हो सकती है। आज हालत यह है कि फ़सल पर जो चीज़ बिकती है १६ रुपए मन वही चीज़ फ़सल के छः महीने बाद, उस फ़सल और दूसरी फ़सल के बीच में ३२ रुपये में बिकेगी। इस का नतीजा यह है कि मोटे तौर से साधारण के सम्बन्ध में २०० करोड़ रुपये का मुनाफ़ा

## [श्री ब्रजराज सिंह]

सालाना बीच के लोग उठा ले जाते हैं और सरकार की ओर से उसका कुछ इन्तजाम नहीं किया जाता है। जब और विषयों के बारे में सरकार कानून लागू कर सकती है, तो फिर इसके बारे में भी कानून बनाया जा सकता है। यह निश्चित किया जाना चाहिए कि इस से कम कीमत पर खाद्यान्न बिकेगा नहीं और किसान को इतने से कम कीमत मिलेगी नहीं और किसान को जितनी कीमत मिलती है, उससे १६ प्रतिशत से अधिक कीमत उपभोक्ताओं को नहीं देनी पड़ेगी। आज व्यवस्था यह है कि विसान का शोषण हो रहा है। जब फसल आती है, तो उस के भाव गिर जाते हैं और जब अनाज किसान के घर से निकल कर उन के हाथ में चला जाता है, जिस को मेरे मित्र श्री रामसिंह भाई वर्मा डंडीमार कहते हैं, तो व उस अनाज को दूने भाव पर बचते हैं और खूब मुनाफा कमाते हैं। जहां तक खाद्यान्न का सम्बन्ध है, उस की समस्या सिर्फ यही नहीं है कि उस की कमी है—कमी तो है और उसके बारे में मैं ने सुझाव दिया है—लेकिन कमी के साथ यह भी परेशानी है कि खाद्यान्न का वितरण इतना गलत है कि उस से उपभोक्ता का शोषण होता है और उत्पादक—किसान—का भी शोषण होता है उस को सही कीमत नहीं मिलती है। इस का नतीजा यह है कि इन दोनों का शोषण होता है और बिचौलिया करीब करीब २०० करोड़ रुपए का मुनाफा उठाते हैं।

मैं यह निवेदन करना चाहता हूँ कि कुछ लोगों से डर कर कि खाद्यान्न के राज्य-व्यापार से कुछ लोगों को हानि हो सकती है, उसको छोड़ दें, यह उचित नीति नहीं होगी। उसके साथ साथ यह निश्चित करना पड़ेगा कि भले ही राज्य की ओर से खाद्यान्न का व्यापार हो, लेकिन एक निश्चित माना से अधिक सरकार भी मुनाफा नहीं कमा सकेगी।

मैं चाहूँगा कि सरकार फिर से गम्भीरता-पूर्वक भ्रष्टाचार के सम्बन्ध में विचार करे यह जो सोचा जाता है कि कुछ लोग सिर्फ़ इस लिए यह आवाज उठा रहे हैं कि इस कोई राजनीतिक फ़ायदा होगा मैं यह कहना चहता हूँ कि राजनीतिक फ़ायदे का इस में कोई प्रश्न नहीं है। प्रश्न यह है कि देश का प्रशासन शुद्ध हो, अच्छा हो, जिससे देश की जनता की परेशानियां दूर हो सकें।

**Shrimati Mafida Ahmed (Jorhat):** Mr. Deputy-Speaker, Sir, before I proceed to place my humble observations on this Motion, I associate myself with the sentiments expressed by the hon. Mover of the Motion. The hon. President, in his illuminating Address, has given the Parliament a realistic appraisal of the activities of the Government during the past year. He also made a fervent appeal to the Government and the people to be alive to their tremendous responsibilities to make India a welfare state in reality. It was in the fitness of things that the hon. President in his Address first mentioned the Chinese incursions at our border, and made a firm declaration of India's determination to defend her frontiers. I do hope that this House will join with me in affirming our unswerving faith in the mature judgment of our hon. Prime Minister, and in the strength of our Government and our Army to defend the territorial integrity of India.

This vital issue of Sino-Indian tension has now been before the country for some six months. In my opinion this period has been important for a number of reasons. Firstly, it has allowed us to know the exact dimensions of China's expansionist aims not only against India but against other neighbouring countries of South East Asia. For the first time India and countries of South East Asia have fully realised that politically China is a common danger to all.

Secondly, our border defence has been strengthened to a great extent.

We feel happy that in recent months our Defence Minister had been to the remote outposts both in the eastern and western sectors of our northern border, and everywhere he found the morale of our army men very high. While we debate here this issue of Sino-Indian tension, my thoughts go all out to those brave sons of our country who are facing all hazards of the Himalayas and risking their lives for the defence of the motherland.

At the same time, the development of communications in the remote parts of our country has started with utmost speed. Apart from the point of view of defence, facilities for quick and easy transport of men and materials to and from border regions is essential for the economic development of the country. It was unfortunate that proper attention was not given to the development of transport and communications in the north eastern region of the country so long.

In this connection, with your permission Sir, I want to refer to a report which appeared in the magazine 'Time' of November 23, 1953, that is several months before India signed the 1954 treaty with China regarding Tibet. To quote the exact sentences:

"One 1,400-mile road starts from Sinkiang at the edge of Russia and curves through Tibet parallel to the Indian frontier. From this strategic cord, side-roads will point towards every major pass of the Himalayan mountains. The Chinese Communists are also laying down air fields in western Tibet using Russian engineers and Russian equipment on all these projects."

The report, so to say, forewarned India of the possible hostile intentions of Peking at some future date. But unfortunately the news was not taken seriously, and our complacency, in my humble opinion, has left us behind China in the race to build roads in the frontier regions. I respectfully submit that the roads now undertaken should be completed with top speed

not only in NEFA, Sikkim, Bhutan and western Himalayas, but these regions should be linked through feeder roads with the contiguous States in northern India. I humbly suggest that the planning and construction of roads in the border areas should be entrusted to our army engineers so that they may be built in accordance with its strategic importance.

Sir, for the present compelling situation of the Sino-Indian relations I believe posting of military Governors for the border States would be a measure in the right direction, as has been done in the case of Assam.

While discussing the border issue, one thing strikes my mind, and that is the rehabilitation of the Tibetan refugees. Our Government have formulated some schemes for the rehabilitation of the Tibetan refugees. It is humanitarian, no doubt, but the Government should be very careful, in view of the national interests, while locating the areas to settle the Tibetan refugees. I venture to urge upon the Government that on no account should they be settled in the border regions.

I said that the last six months have been important for so many reasons. It has also helped us to see the true colour of the Indian Communists.

Yesterday, comrade Shri Hiren Mukerjee objected to the phrase 'breach of faith' used by the President. Red China which solemnly accepted the 'Panchsheel' and presented it to the war-torn world herself committed an aggression on India. A number of Indian policemen were killed in cold blood, and repressive measures were taken against Indian traders in Tibet. So, may I ask the learned professor whether he wants anything more than this to constitute a breach of faith? Peking's grandiose ambition to grab chunks of Indian territory reminds me of the Mongol hordes who centuries ago came from northern China to plunder India. But the Mongols came merely to plunder. But, today, India is face to face with

## [Shrimati Mafida Ahmed]

an ambitious, expansionist and totalitarian neighbour, and we have to face it with courage and fortitude. It is high time that we should seriously try to find out the motives behind the Chinese activities and be alert always to her changing tactics from time to time.

The first thing that we have to probe into is the tactics that China has adopted in dealing with Burma and Indonesia in recent weeks. Every Member of this House is aware of the development of those countries and the tactics adopted by the Chinese, and how they delayed settlement of the border issue with Burma and the ratification of the dual nationality agreement with Indonesia. I am not going to dilate the matters of these countries but, I want only to point out that Peking waited for a congenial time to come when she might be in a position to speak from her military strength. And this time came for China last year, and the world found with amazement Bandung's Chou En-lai in a completely changed mood. He made absurd demands on the neighbouring countries of the south and when he found those countries quite strong in their determination to save their sovereignty and territorial integrity, Peking gave second thought to her plan and acted accordingly. But to her utter surprise, China found that she did not even get approval from the communist world for her dealings with India and other neighbours. In the face of the weight of world opinion, and being isolated by the communist world, Peking modified her tough attitude towards her neighbours and sent proposals for negotiations. In November, 1959. Premier Chou En-lai requested our Prime Minister to meet him somewhere in Peking or in Rangoon to settle the border issue, and that request was made along with some preposterous suggestions. Our Prime Minister took up a forthright stand by rejecting that proposal, as thousands of square miles of our territory were illegally being occupied by China, and when, special-

ly, the traditional MacMahon line was not recognised by China. He rightly pointed out that he was always ready to meet and settle issues peacefully. But unless the principles are settled, and facts are recognised by both the parties, the details cannot be settled in just a meeting of the two Prime Ministers, and we hope that our Prime Minister will continue to be firm in his attitude.

In his personal letter to Premier Chou En-lai of 5th February, 1960, which was placed before Parliament yesterday, Prime Minister Nehru has extended an invitation to Premier Chou En-lai to come to Delhi for talks for a peaceful settlement. Hon. Members opposite expressed grave concern this morning at this new approach, but I want to emphasise that this is not a new approach for India; it is one which is consistent with India's basic foreign policy. I believe Peking will accept this invitation and come to terms for a peaceful settlement and practise *Panchsheel* in action and live as a friendly neighbour with India.

Some Members in the other House expressed doubt about the recent agreement signed between China and Burma. The Government of India welcomed that agreement, and both the Government and the people of India will feel happy to see the Joint Border Committee of Peking and Rangoon settle the border matters peacefully. It is needless to mention that it might convince China that like Burma, India is not going to surrender anything in the shape of territory.

Now I come to some other point referred in the Presidential Address. The President referred to the country's foreign exchange position and gave a brief of the Government's policy to be pursued to conserve foreign exchange resources. May I most respectfully ask why Government are delaying the finalisation of the gold-bond scheme to mobilise the country's private gold stocks? I am

sure that every Member of this House is eager to know on this vital point. According to a survey of the Reserve Bank of India, the gold hoards in India are valued at Rs. 1750 crores at the ruling international price of gold, and it can easily solve the foreign exchange crisis of the country. I would like to know whether Government are contemplating to abandon the scheme.

Before I conclude, I take this opportunity to congratulate the Government of India on the decision taken to introduce Assamese as medium of instruction in schools in NEFA from the school session of this year. We are looking forward to the day when the existing artificial barrier between the hillmen and the people of the plains is removed. With these words, I support the Motion and thank you for affording me this opportunity.

**चौ० ज्ञान प्रकाश (दिल्ली सदर) :** जनाब डिप्टी स्पीकर साहब, मैं राष्ट्रपति जी को और खास तौर पर गवर्नरमेंट को बधाई देना चाहता हूँ कि उसने बम्बई का सूचा बनाने का फैसला कर लिया है। मैं समझता हूँ कि महाराष्ट्र और गुजरात के लोगों के साथ हम सभी लोगों से गलती हो गई थी और उनके साथ उसकी बजह से अन्याय हुआ, उनको नुकसान भी उठाना पड़ा लेकिन हमने अपनी गलती को सही कर लिया है और ऐसा करके मैं समझता हूँ कि गवर्नरमेंट ने दानिशमन्दी और बहादुरी की बात की है। इसके लिए मैं उसको मुरिकबाद दिए बर्गेर नहीं रह सकता हूँ।

लेकिन इसी सिलसिले में एक दूसरी जो बात है, एक दूसरी जो गलती है, उसकी सरक भी मैं आपका ध्यान दिलाना चाहता हूँ। यह भी एक बेइंसाफी हम ने हिन्दुस्तान के नार्थ बैस्ट का जो इलाका है, उसके साथ की है। यह इलाका, पंजाब, दिल्ली, हिमाचल प्रदेश और उसके आस पास का इलाका है। इन इलाकों के बारे में मेरी बराबर १६५३ से

एक राय रही है और १६५६ तक मैं अपनी उस राय का इजहार करता रहा हूँ। उसके बाद मैं कुछ खामोश हो गया और मैंने सोचा कि कुछ इंतजार करना बहतर होगा। लेकिन अब भी मैं समझता हूँ कि इस सारे इलाके की तरफ हम ने उतना ध्यान नहीं दिया जितना हमें देना चाहिए था। इस इलाके के राजनीतिक, इस इलाके के पोलिटिकल प्राविद्यम की तरफ हमने सोचा ही नहीं है। मैं समझता हूँ कि इस इलाके का दुबारा पुनर्संगठन होना चाहिए। इसके न होने की बजह से इस इलाके की पोलिटिकल हैल्य पर काफी बुरा असर पड़ रहा है और दिन-ब-दिन यह खाराबी बढ़ती ही जा रही है। मेरी तजबीज यह है कि हिमाचल प्रदेश, पंजाब और हरियाना प्रान्त, ये तीन सूचे जरूर बनने चाहियें। हिमाचल में आज कोई जिम्मेदार हकूमत नहीं है। इसी तरह से दिल्ली के अन्दर कोई जिम्मेदार हकूमत नहीं है। इस तरह से इन इलाकों को एक दूसरे के साथ मिला दिया गया है कि डिवेलपमेंट के एतबार से, कल्चर के एतबार से, हिस्ट्री के एतबार से इनको किसी दूसरे के साथ मिलने का भौका नहीं मिला। खेती के एतबार से भी ये इलाके भिन्न भिन्न हैं। जबानें भी इनकी मुख्तलिक हैं। इनका हिस्सा भी अलग अलग रहा है। पंजाब का हिस्सा फौज में या खेती में अलग रहा है। पंजाब में पंजाबी चलती है और हरियाना के लोग बिल्कुल उससे मुख्तलिक जबान बोलते हैं। इन का व्यवहार, इनका तरीका, इनकी कल्चर, इनकी जबान, सब कुछ अलग अलग होते हुए भी मैं नहीं समझ पाया हूँ कि क्यों हिमाचल आदि को उनके राजनीतिक अधिकारों से बंचित रखा जाता है या क्यों किसी इलाके को दूसरे के साथ मिला कर रखा जाता है। क्या बजह है कि बैस्टन यू० पी० को खामोश हितने वह सूचे के साथ मिला कर रखा जाता है। हो सकता है कि उसका यू० पी० के दूसरे इलाके के साथ कुछ चीजों में बोड़ा बहुत भेज हो

## चौ० बहु प्रताश]

लेकिन इस इलाके का ज्यादा भेल दिल्ली और दिल्ली के आसपास के इलाकों के साथ है।

यह ठीक है कि इस बारे में अभी इतनी आवाज पैदा नहीं हुई है जितनी कि दूसरे सूबों में हुई थी। इसका कारण यह हो सकता है कि यहां के लोग शायद ज्यादा शान्तिप्रिय रहे हैं। लेकिन मैं समझता हूँ कि इस चौड़ा के लिए आवाज दिन-ब-दिन बढ़ेगी, दिन-ब-दिन ज्यादा तेज़ होगी। गवर्नरेंट को यह पालिसी नहीं अखत्यार करनी चाहिए कि जब तक पूरा प्रेशर न आये तब तक किसी बात को भी माना न जाये। इस बास्ते में समझता हूँ कि इन इलाकों की तरफ गवर्नरेंट को ध्यान देना चाहिए, इन इलाकों की समस्याओं को हल करने की कोशिश करनी चाहिए।

कभी कभी सुनने में आता है कि जो इस तरह की आवाज उठते हैं, उनके बारे में कहा जाता है कि ये लोग कम्युनल हैं, कम्युनल बात कहते हैं, इनका एटीट्यूड पेरोकिल है। अगर कोई प्रोकेसर इस तरह की बातें कहे तब तो बात समझ में भी आ सकती है लेकिन जब कोई पालिटिशन इस तरह की बात कहता है तो समझ में आने वाली यह बात नहीं होती है। अपने सूचे की बहतरी के लिए, अपने सूचे की खुशहाली के लिए, अपने सूचे की भलाई के लिए अगर कोई बात करता है तो फौरन उस पर इस तरह का इलाजाम लगा देना कि यह कम्युनल है या कोई और किसी किस्म का इलाजाम लगा देना, मेरे ख्याल में सही नहीं है। अगर इस तरह की कोई भी किसी ऐसे शक्ति की तरफ से भी कही जाती है जिस का कि एटीट्यूड सारी जिन्दगी में कम्युनल रहा है उससे भी यह बात गलत नहीं हो जाती है। हमें फैक्ट्स को फेस करना चाहिए और उनके आधार पर कोई हल तलाश करना चाहिए।

ओ० एवांगो : आपकी राय में पंजाबी सूचा बनना चाहिए ?

चौ० बहु प्रकाश : मेरी राय में वह बनना चाहिए और मैं समझता हूँ कि वह सही हल है। मेरी राय यह भी है कि इन इलाकों के सभी लोग इस बात को चाहते हैं, सिर्फ कुछ लोग जो शहरों में रहते हैं, जिन्हें देहाती जिन्दगी के बारे में कुछ ज्यादा मानूस नहीं हैं, वहां के लोगों के अन्दर क्या जबवात हैं, इसका इत्तम नहीं है और लास तौर पर जो बिजिनेस तबका है, वह इस बात की ज्यादा मुखालिकत करता हुआ आपको मिलेगा।

चौ० रणबीर सिंह : आप क्या चाहते हैं ?

चौ० बहु प्रकाश : हम हरियाना चाहते हैं।

उत्तराध्यक्ष महोश्य : इनके बाद मैं चौ० रणबीर सिंह को हो बोलने का योका दे रहा हूँ।

चौ० बहु प्रकाश : अब मैं एक दूसरी बात कहना चाहता हूँ। आज श्री मसानो साहब ने जब यह बात कही कि वह हमारे प्रवान मंत्री का चीन के प्रवान मंत्री के साथ मिल बैठ कर चाय पीना, मुकरा कर बात करना, या बातबीत करना भी पसन्द नहीं करते हैं, तो इससे मुझे कोई इंस्पीरेशन नहीं मिला। मेरी समझ में नहीं आया कि यह कौन सी पोलिटिकल स्ट्रेट्जी है, कौन सा यह हमारे बिहेवियर का तरीका है ? हम प्रालिंग कोई जंगली सिविलाइजेशन में नहीं रह रहे हैं या हम कोई ऐसे मैकार्थियन ईरा में नहीं रह रहे हैं कि जहां मिल बैठ कर बात करना भी एक गती समझी जाती है। हमारे प्रधान मंत्री जी ने बार बार इस बात को जाहिर किया है और जो नोट घब भेजा है उसमें भी साफ लिखा है कि चीन जो कुछ कहता है उसकी बेसिस पर अगर बात करने का प्रस्ताव हो तो हमारी उनके साथ नेगो-

शियेशन नहीं हो सकती है। यह बात उसमें साफ लिखी हुई है। अगर कोई कहे कि बात कर लो या अगर कोई हम से बात करने के लिए कहे तो हम कह दें कि हम बात करने के लिए भी तैयार नहीं हैं तो इस तरह का विहेवियर एक इगोरेस्ट का, एक डिक्टेटर का ही हो सकता है, यह शूमन और डेमोक्रेटिक विहेवियर नहीं हो सकता है। श्री अशोक मेहता साहब या मसानी साहब का रवैया गोपालन साहब के रवैये से मेल नहीं खाता है। लेकिन फिर भी वे जिस समय भी चाहें मिलते हैं, बात भी करते हैं, और कभी कभी डिक्टेट करने के लिए बैठ भी जाते हैं। तो योटी सी बात करना हमारे प्रधान मंत्री के लिए चीन के साथ अगर एक गुनाह माना जाता है, तो यह बात मेरी समझ में नहीं आती है और कम से कम यह बात रीजन पर पूरी नहीं उतरती है। मैं समझता हूँ कि हमें उनसे बात करनी चाहिए। हमने उनको बुलाया है, हमें उनको मेहमान तसलीम करना चाहिए, हमें उनकी इज्जत करनी चाहिए, मगर उसके साथ ही साथ अपनी बात को मजबूती के साथ पेश करना चाहिए अपनी ताकत को कायम रखना चाहिए, जो हमारी बुतियादी परिस्ती है, उसी के आधार पर हमें हमेशा बातचीत करने के लिए तैयार होना चाहिए।

अशोक मेहता साहब हमारे बुजुर्ग भी हैं और मैं बहुत मान्य भी हैं। उन्होंने दो एक बातें कही हैं जिनके बारे में मुझे एतराज है। एक बात तो उन्होंने बहुत परसनल सी उठाई है। बार बार कहा जाता है कि डिफेंस मिनिस्टर को जाना चाहिए। खास तौर से यह बात कही जाती है कि जो मौजूदा डिफेंस मिनिस्टर हैं, वे जायें।

श्री अशोक मेहता (मुजफ्फरपुर) : मैंने कल अपने भाषण में बात नहीं कही।

चौं० रखबीर सिंह : कही तो नहीं लेकिन इस की तरफ इशारा जस्तर किया था।

चौं० शृंग प्रकाश : अगर जाती तीर पर यह बात नहीं कही तो मुझे उनके बारे में कुछ नहीं कहना है।

उपाध्यक्ष महोदय : जाने की बात नहीं कही उनकी तकरीर पर एतराज किया था।

चौं० शृंग प्रकाश : किसी भी जगह, यहाँ या कहीं और यह कहना कि फलां मिनिस्टर नहीं रहना चाहिए, ठीक नहीं है। उनको भी परखने का शायद तब मौका मिलेगा जब कभी उनको प्राइम मिनिस्टर बनने का मौका मिलेगा। मैं समझता हूँ कि किसी भी मिनिस्टर के खिलाफ एतराज करना, सरासर अनडैमोक्रेटिक है, गलत है। मैं यह भी कहूँगा कि अगर हमारे डिफेंस मिनिस्टर साहब कुछ कहते भी हैं तो यहाँ पर ज्वायंट रिसपांसिबिलिटी है और हम फल्ख के साथ कह रहते हैं कि हमारे मिनिस्टर साहब ने अपने इससे में और इससे पहले भी जो कुछ किया है, ऐसा किया है जिस पर हम फ़ाज़ कर सकते हैं और ऐसा कोई काम नहीं किया है, जिस की वजह से हमारी गर्दन झूकती। डिफेंस फोर्मेंज के बारे में मैं इतना कहूँगा, खास तौर पर आर्म्ड फोर्मेंज के बारे में कि उन की एक शिकायत है, एक हार्ट बनिंग है उन में। मैं नहीं ह स ता कि मैं उन में से एक हूँ और उन की तर्जुमानी ठी़ से कर सकूँगा, लेकिन आखिर उन से मिलने का मौका मिलता है, छोटे से ले कर बड़े तक, उन की शिकायत है कि हमारे सेक्रेटेरियट के लोग उनके साथ ठीक तरह से व्यवहार नहीं करते। उन को छोटी छोटी बीजों में स्लाइट करते हैं और एक जो व्यूरोक्रेटि, एटिट्यूड है रोब दाब का वह उन के साथ रखना चाहते हैं यह अगर है तो बहुत गैरमुनासिब है और नहीं होना चाहिए। मैं अपील करता हूँ, खास तौर पर अपने सेक्रेटेरियट में बैठने वाले लोगों से कि वह आर्म्ड फोर्मेंज के लोगों से कर्ट-सी का विहेवियर करें, उनकी इज्जत करें। यह

## [चौंद उप्रकाश]

एक सिपाही से लेकर एक जनरल तक के दिल की बात है जो मैं कह रहा हूँ। मुझे उन से बातचीत करने का मौका मिलता है और ऐसे इन्स्टेंसेज मेरें नोटिस में आये हैं, जिन को कोट किया गया है, जब सेक्रेटरी डिप्टी सेक्रेटरी और अन्डर सेक्रेटरी ने उन लोगों के साथ बुरा बिहेवियर किया है।

मैं यह भी कहना चाहता हूँ कि हमारी आर्म्डफोर्सेज के अन्दर एक और हार्ट बॉनिंग है, और वह यह कि जब वह अपनी फौज में होते हैं और उनके पीछे घर बार की कोई प्राव्यवेश आती है, तो उन की देखभाल की तरफ कोई ध्यान नहीं दिया जाता। पहले रिटिश गवर्नरमेंट के जमाने में कुछ तरीके बने थे। आप रिटिश गवर्नरमेंट को बुरा कह सकते ह, लेकिन कुछ तरीकों की फौज में जरूरत होती है। हम चाहते हैं कि वे लोग खुश रहें। पहले एक यह तरीका बना था कि जब डिप्टी कमिशनर गांव में जाया करता था तो सब से पहले वहां के सिपाही से बात करता था, उस के कुनबे से बात करने की कोशिश करता था। आज कोई पूछता नहीं है। यह आम तौर पर उन की शिकायत है। मैं समझता हूँ कि जब आर्म्ड फोर्सेज फौजमें हों तो उन की फैमिलीज की, और जब वे फौज से वापस आयें और रिटायर हो कर गांवों में रहें, तो उन की देख भाल हो। इस बात की तरफ गवर्नरमेंट को खास ध्यान देना चाहिये। खास तौर पर जो मौजूदा सिच्चुएशन है, जो उन में डिस्ट्रॉक्टरमेंट है उसे मिटाने की कोशिश की जानी चाहिये। जो भी उन की बातें हों उन की तरफ हमारी डिफेन्स मिनिस्ट्री को और दूसरे लोगों को खास तौर पर जी सिविल डिपार्टमेंट के लोग हैं, उन को इस तरफ ध्यान देना चाहिये। उन्हें राइवेलरी की हैसियत से नहीं देखना चाहिये।

एक बात अशोक भेहता साहब ने कही और वह भी द्रिव्यूनल के बारे में एन्टी-करप्शन के लिए एक अधारिटी के बारे में। जहां तक

मैं समझता हूँ, इस से ज्यादा गलत और गैरमुनासिब बात और नहीं हो सकती। इस के दो तीन हिस्से हैं जिन पर मैं कुछ कहता चाहता हूँ। जो करप्शन की बात है, इस में कोई शक नहीं कि हमारे समाज में करप्शन है, हमारे डिपार्टमेंट्स में करप्शन है। मुझे बहुत मौका मिला है समाजों को देखने का। लेकिन अभी मुझे एसा सिस्टम मिलना बाकी है जिस में कोई कह सके कि फलां मुल्क में करप्शन बिल्कुल नहीं रहा जब कि उन्हें डेवेलप करते करते काफी बक्त हो गया है और उन्होंने काफी अच्छा स्टैन्डर्ड हासिल कर लिया है। मैं किसी खास सिस्टम का नाम नहीं लेना चाहता, लेकिन एक आदत हो गई है करप्शन की जरूरत से ज्यादा चर्चा करने की। यह सब से ज्यादा डेन्जरस एटिट्यूड हमारा है। कहीं भी आप चले जाइये, जैसे दोपहर बाद घर में खाना बना कर औरतें अपनी सिस्टर-इन-लाज के मुतालिक उधेड़ बुन करती हैं बिल्कुल उसी तरह से हमारी आदत हो गई है। आप काफी हाउस में जायें, क्लब में जायें, एक दम करप्शन की बात होने लगेगी। माफ कीजियेगा, चाहे अपोजीशन का भेन्डर हो, चाहे दूसरा पालियामेंट का भेन्डर हो, कोई मिनिस्टर हो या गवर्नरमेंट का हायेस्ट आदमी हो, सब के मुतालिक चर्चा सुन लीजिये, भले ही वह किसी भी पार्टी का आदमी हो। कोई बचा दुशा आप को नहीं भिलेगा। अगर अशोक भेहता साहब को अपने ऊपर बहुत घमंड है, तो हम भी नेज कर लेते हैं, जरा वे किसी पद के पीछे बैठ जायें और अपने बारे में सुन लें। वह सब कुछ गलत होगा, लेकिन एक आदत हो गई है गलत बातें करने की, गासिप करने की। जितनी भी बातें की जाती हैं, मैं समझता हूँ कि उन में से ६६ फीसदी गलत होती हैं।

दूसरी बात यह है कि करप्शन न बड़े और वह कैसे हो इस की मुल्तिलिक फिलासीज हैं। लेकिन मैं कहना चाहता हूँ कि अगर

करप्पान को खत्म करता है तो सोशल, पोलिटिकल और एकनामिक इन्स्टिट्यूशन में, खास तौर से सोशल एंड एकानामिक इन्स्टिट्यूशन में बगर और आल तब्दीली किये करप्पान नहीं पिटाया जा सकता। और इस के लिये पीपल्स इन्स्टिट्यूशन्स होने चाहिये, चाहे वह गांव की पंचायत की शक्ति में हों, क्रांति-परेशन की शक्ति में हों या दूसरी शक्ति में हों। जब तक यह इन्स्टिट्यूशन्स किएट नहीं होते तब तक कुछ नहीं हो सकता। चाहे राजतंत्र हो चाहे व्यूरोक्रेसी हो जहां करप्पान जन्म लेता है जब तक इस तरह के इन्स्टिट्यूशन्स डबलप नहीं होते तब तक करप्पान किसी ट्राइब्यूनल के जरिये दूर हो सकेगा, इस पर मैं भरोसा नहीं करता। यहां किसी तरह का प्रोग्राम ला कर वह खत्म नहीं किया जा सकता। हां, यह जरूर है कि हमें विजिलेंट रहना चाहिये। जहां पर करप्पान के स्पेसिफिक केसेज हमारे सामने आयें, उन को ढील करने के लिये एक हमारी अधारिटी होनी चाहिये। आज जितनी अधारिटी यह बनाते हैं, वह नई करप्पान का अड्डा बन जाती है। मैंने देखा है कि जहां ईमानदार और शारीक आदमी होते हैं उन के बारों तरफ जो इन्स्टिट्यूशन किएट होता है उस में करप्पान पैदा हो जाता है। जहां सज्जन और ईमानदार आदमी होते हैं वहां उन के बारों तरफ खराब लोग इकट्ठा हो जाते हैं। ठीक है, वह अधारिटी तो अच्छी होगी, जो तीन आदमी उस में अच्छे प्रायोंगे, लेकिन उस के बारों तरफ जो दफ्तर बनेगा उस के अन्दर जो डाटसं इन ला होंगी, सन्स इन ला होंगे, सन्स खण्ड डाट्स होंगी उन का क्या बनेगा? फिर यह भी मैं कहूंगा कि मैं समझता हूं कि इस तरह के ट्राइब्यूनल जिस तरह के लोग यहां पर इन्वेसेज किया करते हैं वह सिर्फ डिस्ट्रेटरिंग पर मैं बैठ सकते हैं, डिमोक्रेसी के अन्दर नहीं बैठ सकते हैं। जो लोग ऐसा कहते हैं, मेरे स्थाल में उन को अच्छी तरह पर कांस्टिट्यूशन को देखना पड़ेगा। मेरी राय में तो नहीं

बैठ सकते हैं। इस तरह के ट्राइब्यूनल औबर-आल पार्वस की बिठलाई जायें हाई कोर्ट्स के ऊपर, फौज के ऊपर, प्राइम मिनिस्टर के ऊपर, प्रेजिडेंट के ऊपर और मुख्रीम कोर्ट के ऊपर, यह कैसे हो सकता है? जरा आप देख लीजिये अपनी किताबों की और ला बुक्स को कि कहां तक यह मुमकिन हो सकता है।

श्री श्वामी: ट्राइब्यूनल के ऊपर एक और ट्राइब्यूनल बिठानी होगी।

श्री० बहु प्रकाश: हां, इस ट्राइब्यूनल के ऊपर दूसरी ट्राइब्यूनल बिठानी होगी। मैं समझता हूं कि यह बिलकुल गलत तजीबीज है और इस के अन्दर बहुत बड़े डेन्जर्स हैं। हां, इस तरह की मशीनरी जहर हमें रखनी चाहिये कि जो स्पेसिफिक करप्पान के केसेज हों, उन को हम ढील कर सकें।

अब जो कुछ हमारे अजित प्रसाद साहब ने यहां कहा उस के बारे में मैं कुछ कहना चाहूंगा। उन्होंने कम्यूनिटी डेवेलपमेंट के बारे में कहा कि वह इलक्सीड है। यह उन के शब्द हैं। वह मेरे दोस्त हैं, और मुझे हैरानी हूई कि उन्होंने कैसे कहा। मुझे तो ऐसा लगता है कि इन्होंने दिन तक उस मिनिस्ट्री से ताल्लुक रखने के बाद जो लेती से ताल्लुक रखती है, उन्होंने कम्यूनिटी डेवेलपमेंट को शायद समझने की कोशिश नहीं की। कम्यूनिटी डेवेलपमेंट और मल्टी परपज एप्रोब दोनों का एक दूसरे से जुदा नहीं किया जा सकता। अगर आप कम्यूनिटी डेवेलपमेंट चाहते हैं, जो फिलासफी आपने बनाई है, तो मैं कहूंगा कि आप ने बड़े-बड़े पैन्स बनाये, प्रोजेक्ट्स बनाये और जहां तक देहात का ताल्लुक है, रुरल डेवेलपमेंट का ताल्लुक है, उस में कम्यूनिटी डेवेलपमेंट जैसा रिवोल्यूशनरी प्रोग्राम कई नहीं आया है। उस में कमियां हो सकती हैं, उन को हम अच्छी तरह जानते हैं, लेकिन उसका एप्रोब मल्टी परपज है। उस को ढील करने का जो तरीका है, वह फँक्शनल है। मल्टी परपज

## [चौं० बृद्ध प्रकाश]

ऐप्रोच है कि डेवेलपमेंट हो, कम्प्लीट डेवेलपमेंट हो गांवों का, सोसायटी का, कम्पूनिटी का, लेकिन उस का भेथड क्या होगा । वह भेथड फंक्शनल है । हो सकता है कि उस फंक्शनल भेथड में कमियां हों इस बक्त उस को कहने का मौका नहीं है, लेकिन जो भेथड फंक्शनल है, उस में मैं यह कह सकता हूं कि और परसेनेल की जरूरत है और उस का ऐडमिनिस्ट्रेशन टाप हेवी नहीं है । जैसा कहा जाता है, उस के लिये और रुपया बढ़ाने की जरूरत है और फंक्शनरीज पैदा करने की जरूरत है । इस से ज्यादा रिवोल्यूशनरी प्रोप्राम और नहीं हो सकता और उस को और मजबूत और तेज करने की जरूरत है । मैं समझता हूं कि अजित प्रसाद साहब ने अपने हैसियत से इस मूवमेंट के साथ बड़ा अन्याय किया है इस तरह के शब्द कह कर ।

मैं एक बात और कहना चाहता हूं कि हमारी इनी सारी प्रोजेक्ट्स हैं, सब कुछ है, लेकिन अल्टिमेटी हम यह देखते हैं कि हमारी जो बैकवर्ड कम्पूनिटीज हैं खास तौर से गांवों में वह बदकिस्मती से ब्लासेज में बटी हुई हैं । उन की हालत दिन ब दिन स्थराब होती जा रही है । जो हमारे एकानामिक डेवेलपमेंट का फायदा है वह उन तक नहीं पहुंचता है । इस के लिये मैं समझता हूं कि गवर्नमेंट को कोई कमिशन मुकर्रर करना चाहिये कि क्या तरीका अस्थार किया जाय कि हम उन बैकवर्ड कम्पूनिटीज को कोई स्पेसिफिक फायदा दे सकें । मेरी राय में इंडस्ट्री, और एजुकेशन उन के लिये एक डामिनेन्ट फैक्टर बनाया जाना चाहिये, लेकिन और भी तरीके निकल सकते हैं अगर हम एक कमिशन बिठलायें । मैं समझता हूं कि यह कमिशन बहुत जरूरी है ताकि उन की हालत को वह असेस कर के उन की हालत को बेहतर बनाने के लिये हमारे सामने कोई सजबीज रखें ।

**चौं० रणधीर सिंह :** उपाध्यक्ष महोदय, राष्ट्रपति के अभिभाषण में जो शुरू में ही चीन के अतिक्रमण का जिक्र किया गया है और हमारे राष्ट्रपति ने जो भावनाएं रखती हैं वह इस देश के तकरीबन सब भादमियों की भावनाएं हैं लेकिन मसानी साहब ने आज सबेरे और श्री प्रशोक भेहता ने कल कांग्रेस पार्टी और प्राइम मिनिस्टर साहब को यह बताने की कोशिश की कि देश में चीन द्वारा जो हमारी सीमाओं पर अतिक्रमण हुआ है उसके विरुद्ध भारतीय जनता में कितना रोष और असन्तोष है और उन्होंने चेतावनी दी कि अग्र भारत सरकार या प्रधान मंत्री ने चीन से बातचीत करने और डील करने में जरा भी कमजोरी दिखलाई या चीन के प्रधान मंत्री से बातचीत शुरू की तो भारत की जनता इसके लिए उनको कभी माफ नहीं करेगी । मैं समझता हूं कि उन्हें खुद ही याद नहीं है । यह आज की बात नहीं है बल्कि जिस रोज कि यह देश आजाद हुआ उसके चन्द महीने बाद की बात है कि पाकिस्तान ने इस देश की हजारों मील के भूभाग पर गैर कानूनी कब्जा कर लिया और आजतक वह गैर कानूनी कब्जा बरकरार है । इस सम्बन्ध में हमने एक दफा नहीं बल्कि सैकड़ों दफे पाकिस्तान से बातचीत करने की कोशिश की ताकि शान्ति से यह मामला निपट जाय और मैं यह कहना चाहता हूं कि हमें उसमें किसी कदर कामयाबी भी हासिल हुई है तो मैं नहीं समझता कि विवादों और झगड़ों को शान्तिपूर्ण बातचीत के द्वारा सुलझाने का प्रयास यदि सरकार द्वारा किया जाय तो उसमें क्या आपत्ति की बात हो सकती है ।

उसके बाद इस देश के अन्दर दो चुनाव आये । उनमें मसानी साहब जीते भी और हारे भी और उनके साथी जीते भी और हारे भी लेकिन आम तौर पर इन चुनावों में जनता ने कांग्रेस पार्टी का साथ दिया और उसका समर्थन किया और इसलिए वह जो देश की

जनता की ओर बोलने का दावा करते हैं वह मेरी राय में कुछ मुनासिब नहीं है अलबत्ता जो वह अपने विचार रखते हैं उनके लिए मुझे कोई ऐतराज नहीं है । यह तो ठीक है कि हमारे देश के लोगों में चीन ने जो यह हमारी सीमाओं का अनुचित अतिक्रमण किया है उसको लेकर नाराजगी की भावना है लेकिन अगर वह ऐसा समझते हैं कि हमारे प्राइम मिनिस्टर साहब अगर किसी को यहां पर आने का बुलावा देना चाहते हैं तो लोग उनका स्वागत नहीं करेंगे तो वे गलतफहमी में हैं ।

यहां कई दफे कहा गया श्री कृष्ण मेनन के बारे में कि वह ठीक तरह से काम नहीं करते और यह उनकी अपनी राय है लेकिन मैं बतलाऊं कि कृष्ण मेनन जब बम्बई में जाते हैं तो उन का बड़ा शानदार स्वागत होता है और अन्यत्र जहां कहीं वह जाते हैं जनता उन का दिल से स्वागत करती है और इसलिए उन का जो श्री कृष्ण मेनन के बारे में ख्याल है वह मेरी समझ में सही है । इसी तरह अगर श्री चाऊ एन लाइ इस देश में आयें तो मैं उन्हें पूरा भरोसा है कि अगर पंडित जी चाहें और जैसाकि उन्होंने जाहिर भी कर दिया है कि हम भारत आने पर उन का स्वागत करेंगे और उन से इस शागड़े को शान्तिरूप बातबोत कर के सुलझाने को कोशिश करेंगे, तो उन का जनता दिल से स्वागत करेगी वर्णोंकि यह सब पर विदित है कि इस देश को जनता पंडित जी के साथ है ।

इस के बाद चौं बड़ा प्रकाश ने बम्बई - के दो सूचे बनाने के बारे में जो कहा तो मैं भी मानता हूं कि यह सही कैफ़तना हुआ और अगर यही कैफ़तना आज से कुछ सरय पहले हो जाता तो जनरल भॉपले जोकि शिवा जी के खानदान से तालुक रखते थे और बहुत से हमारे अन्य साथी और आज पंजाब के जो गवर्नर हैं हमारे गाड़ियां साहब जोकि पढ़ने २७, २८ सालों से निरन्तर चुनाव में

जीत कर यहां पालियार्मेंट में आते रहे हैं वे कभी नहीं हार सकते थे । वह एक गलत फैसला हम ने किया और उस को चालू करने की कोशिश की लेकिन चूंकि वह सही फैसला नहीं था इसलिए हमें उस को बदलना पड़ा ।

जिस तरह से चौं बड़ा प्रकाश ने कहा उस तरह से तो नहीं कहता चाहता लेकिन एक बात मैं ज़रूर महसूस करता हूं कि दिल्ली जिस तरह से देहात में एक मसल है कि (विराग तथे अंधेरा) अर्थात् जहां दिया होता है तो उस दिये के नीचे नीचे सब अंधेरा होता है हालांकि अब बिजली के युग में बिजली का जो लद्दू होता है उस लद्दू के नीचे अंधेरा नहीं रहता । कहने का मतलब यह है कि यह दिल्ली की बदकिस्मती है कि यह जो दिल्ली के चारों ओर बसते हैं उन के साथ कोई न्याय अभी तक सही तौर पर नहीं हुआ है । दिल्ली का सूबा ले लोजिये । उस की कोई असेम्बली नहीं है । उस से आगे चल कर हम लोग हैं । पंजाब को दो हिस्सों में तकसीम किया गया । आप को भी याद है और मुझे भी याद है । पंजाब के अन्दर आज से पांच साल पहले गुरुद्वारा के चुनाव हुए थे और उस चुनाव में अकाली पार्टी से हम लोग हारे थे ? उस चुनाव में हम ने कुल तीन सौटे जीती थीं । पांच साल के बाद फिर गुरुद्वारों के चुनावों में अकालियों के साथ हमारा मुकाबिला हुआ और अब को दफे हम ने पांच सौटे जीतो हैं तो वैसे तो देखा जाय तो हम ने तरक्की ही की है तीन को जगह अब की दफे पांच सौटे जीती हैं । उपाध्यक्ष महोदय, आप जानते हैं कि कांग्रेस और अकालियों का एक समझौता हुआ और अकाली पार्टी के लोग कांग्रेस के साथ आ मिले और कांग्रेस पंजाब के अन्दर बड़ी शान से कामयाब हो कर आई लेकिन उस कामयादी के अन्दर एक राज छिपा था और वह यह कि हिन्दुस्तान की सरकार ने और इस सदन ने पंजाब को दो हिस्सों में तकसीम कर दिया था । रीजनल

## [बौ० रणबीर सिंह]

स्कीम्स को माना था, एक पंजाबी रीजन और एक हिन्दी रीजन। जो लोगों का इस बारे में शक था हम ने उस शक को कुछ मिटाने की कोशिश की और लोगों ने विवास किया था कि शायद वह बात सही है। उपाध्यक्ष महोदय, मुझे मालूम नहीं कि आगे हमारे पास वह कोई दूसरा हथियार इस किस्म का सन् १९६२ तक आने वाला है या नहीं या बगैर हथियार के हम ६२ में जायेंगे। पांच सीटों से मुझे घबराहट नहीं है। पांच सीटें हम ने जीतीं और १३३ मास्टर तारा सिंह ने जीतीं, मुझे इस के लिए घबराहट नहीं है लेकिन आप बिना दूसरे हथियार के जाते हैं तो मुझे ज़रूर घबराहट है और उस के बारे में अवश्य हिन्दुस्तान की सरकार को और कांग्रेस पार्टी को सोचना होगा।

उपाध्यक्ष महोदय, आज आप देखते हैं कि एक तरफ पंजाबी रीजन के भाई हैं, उस में एक मजहब के मानने वालों को अपना ज्याल जाहिर करने का भौका मिला और उन्होंने भले ही उस स्कीम को अच्छा नहीं समझा और पंजाबी सूबे के हक में राय देने की कोशिश की है। हो सकता है कि कुछ भौक भी बजूहात हों लेकिन मैं यह मानता हूँ कि पिछली दफे गोकि हम ने केवल तीन सीटें जीती थीं लेकिन हम को ३३ फीसदी राय मिली थी जबकि अब की दफे सीटें तो हम पांच जीते हैं लेकिन राय कुल २२ फीसदी हम को मिली है। मैं यह मानता हूँ कि पिछली मर्तबा की अपेक्षा इस दफा हम शायद कुछ अधिक लराब हालत पर पहुँचे हैं। एक तरफ तो यह हालत है और इस के साथ ही हम यह भूलना नहीं चाहते कि आज हमारे पंजाब के अन्दर जो ६ बड़े माननीय और योग्य नेता हैं और जिन को कि इस देश की सेवा करने का भौका मिला है वह छहों के छँ पंजाबी रीजन के हैं। हिन्दी रीजन की तरफ से किसी एक भी भाई को चाहे वह दिल्ली से ताल्लुक रखत हो, दिल्ली सरकार का ताल्लुक हो या

पंजाब सरकार का ताल्लुक हो, हिन्दी रीजन के किसी भी भाई को सेवा करने का भौका नहीं मिला। आज हिन्दी रीजन के साथ यह उपेक्षापूर्ण व्यवहार चल रहा है। यह तो बात सही है कि हम दिल्ली से, हिमाचल प्रदेश से अच्छे हैं इस माने में कि हमारे अपने नुमायदे हैं। हमारी अपनी बजारत है और उस के अन्दर कुछ हमारी ओटी ओटी ही सही हमारी योड़ी बहुत आवाज है लेकिन क्या वह आवाज इतनी है जिस से कि लोगों को तसल्ली हो तो मुझे इस में शक है। हिन्दी रीजन के भाइयों के दिल में शक है और शायद सही तौर पर शक है कि उन के साथ उचित व्यवहार नहीं हो रहा है और उन को जो मुनासिब हिस्सा मिलना चाहिये वह नहीं मिला है।

राज्य सभा के अन्दर पंजाब से १२ भेजवर हैं। उन के अन्दर कितने भाई हमारे इस हिन्दी रीजन से आते हैं इस को भी कभी आप ने सोचा है भले ही हम चाहे उस की गिनती न करें लेकिन कुछ लोग करते हैं। इसी तरह से पंजाब के अन्दर जो कौसिल है और उस में ५१ सदस्य आते हैं। उन ५१ में से कितने सदस्य पंजाबी रीजन के हैं और कितने हिन्दी रीजन के हैं? कुछ लोग तो इस बात की गिनती करते हैं। जैसा मैंने पहले जिक्र किया उन ६ में से कितने हिन्दी रीजन के पहुँचे? तो इन चीजों का जबकि जनता यह देखती है कि उन की उपेक्षा हो रही है तो उस का उन के दिमाग पर असर पड़ता है।

अगर यह बात इसी तरह से चलती रहे।

\* उपाध्यक्ष महोदय : अगर मुकाबले में मेरी भी आसामी है तो चौथरी साहब यहा आ सकते हैं।

बौ० रणबीर सिंह : उपाध्यक्ष महोदय, आप का तो मैं बड़ा मशकूर हूँ कि आप ने

मुझे अपनी भावनाएं सदन के सामने रखने का मौका दिया । मैं तो चाहता हूं कि आप जब तक आप की आयु है यहां पर रहें ।

एक मात्रनी॒ र सदृशः पंजाब न जाएँ ।

बौ० रणबीर सिं॒हः पंजाब में जा कर कहां अगडे में फसेंगे ।

तो मैं जिक्र कर रहा था कि लोगों के दिलों के अन्दर कुछ भावनाएं हैं कुछ आशंकाएं हैं । हम दिली से अच्छे हैं, हिमाचल से अच्छे हैं । दिली और हिमाचल की हालत कौन नहीं जानता । वहां तो बड़े-बड़े अफसर हैं और उन के नाते रिश्तेदार हैं । पंजाब में अगर हमारे भाई राम किशन को गिला होगा तो वहां चौक मिनिस्टर के लड़के के खिलाफ होगा लेकिन दिली और हिमाचल में तो किसी अपने आदमी का रिश्तेदार नहीं है । वहां तो बड़े बड़े अफसर हैं । उन को बड़ी बड़ी तनखाहें मिलती हैं जितनी कि बड़े बड़े प्रदेशों में नहीं मिलती । मालूम नहीं कि वित्त मंत्रालय कैसे इस की मंजूरी दे देता है ।

इस के बाद मैं कुछ दूसरी बातें कहना चाहता हूं । भाई प्रजित प्रसाद जैन ने कम्प्युनिटी प्रोजेक्टों का जिक्र किया । चौधरी ब्रह्म प्रकाश जी ने भी उन का जिक्र किया । अगर मैं यह कहूं कि मुझे चौधरी ब्रह्म प्रकाश जी से देहात का ज्यादा पता है तो यह बात सही नहीं होगी । लेकिन मैं उन से एक बात पूछना चाहता हूं, मैं वकालत की बहस में तो जाना नहीं चाहता कि कम्प्युनिटी प्रोजेक्ट एडमिनिस्ट्रेशन का क्युमलेटिव आउटलुक क्या है । मुझे गोरी और काली शब्द से कोई मतलब नहीं है । मुझे तो इस से मतलब है कि इस देश के देहात में काम होता है या नहीं । मैं जानना चाहता हूं कि कम्प्युनिटी प्रोजेक्ट की कीमत किस तरह से जांची जाती है । अभी उन्होंने जिक्र किया कि वहां और आदमियों की जरूरत है । इस बारे में तो मेरा उन से कोई मतभेद नहीं है । लेकिन

मैं जानना चाहता हूं कि आज तक जितनी जीपे और आदमों काम करते रहे हैं वे कहां तक पहुंचे हैं । मैं नीचे से शुरू करना चाहता हूं । आप जानते हैं कि देहात का सब से निचला तबका बाल्मीकी भाइयों का होता है । वह हमारे इलाके में और दूसरे इलाकों में भी भुग्यां और सूधर पालते हैं । मैं पूछना चाहता हूं कि क्या बाल्मीकी भाइयों को कोई अच्छा सूधर पालने को दिया गया । उन के बाद धानुक भाई हैं, वह गरीब है । मुझे कोई बताए कि उन के लिए कितने पावर लम लगाये गये हैं । कितने कम्प्युनिटी प्रोजेक्टों में उन के लिये कोआपरेटिव सोसाइटीज बना कर उन के स्तर को ऊंचा करने की कोशिश की गयी है । इसी तरह से कुम्हार है, लुहार है । जो भाई लुहार कम्प्युनिटी प्रोजेक्ट के इलाके में बसते हैं उन को परमिट से कोयला नहीं मिल सकता । लोहा परमिट से नहीं मिल सकता । आज ऐसी अजीब हालत है देहात के अन्दर ।

मैं समझता हूं कि राट्रपति जी ने अपने भाषण में जो जिक्र किया वह सही किया कि हमारा देश आज रेल के इंजिन बनाने में, रेल के डब्बे बनाने में, लोहे के कारखाने बनाने में, हैवी और बेसिक इंडस्ट्रीज के मामले में बहुत आगे बढ़ रहा है । लेकिन मैं पूछना चाहता हूं कि काटेज इंडस्ट्रीज में हम इन १२ सालों में कहां पहुंचे हैं ।

जहां तक खेती का वास्ता है, मैं इतना ही अर्ज करना चाहता हूं कि खेती के सिल-सिले में कोआपरेटिव का बड़ा जिक्र किया जाता है । रिजव बैंक समझती है कि हम तो रुपया देने के लिये तैयार हैं लेकिन देहात के अन्दर कोई एजेंसी नहीं बनी है जिस से कि रुपया पहुंच सके । मुझे यह सुन कर ताज्जुब होता है । पिछली सर्दियों में प्राइम मिनिस्टर साहब उत्तर प्रदेश में एक कोआपरेटिव फैक्टरी देखने गये थे—दाजपुर कोआपरेटिव शुगर फैक्टरी । मेरा भी उस से कुछ वास्ता है । वहां पर सदा करोड़ को एक

## [चौ० रणबीर सिंह]

शुगर फैक्टरी खड़ी की गयी है। वहां सोसाइटी किस तरह से बनी उसके इतिहास में मैं जाना चाहता हूँ। जो आदमी बाहर से गए थे, जो उजड़ कर गए थे उनके 'स पैसा नहीं था कि सवा करोड़ की फैक्टरी लगा सकें। उन्होंने दरखास्त <sup>नं० ३८३</sup> की जो शेयर कैपिटल है उसको कर्ज़ लेया जाए। कुछ मामूली सी फीस कर सदस्य बन गए और शेयर कैपिटल कर्ज़ पर दिया गया। जब एक सवा करोड़ को फैक्टरी इस उसूल पर बन सकती है, तो मैं पूछता हूँ कि गांवों में बीस हजार तीस हजार या एक लाख की कोआपरेटिव सोसाइटी इसी उसूल पर क्यों नहीं बन सकती। तीन साल के बत्त में से एक साल तो बीत गया। इस बत्त में सिर्फ नामकरण हो पाया है। इस बीच में मल्टी-परपज कोआपरेटिव सोसाइटी को सरविय काओर्डरेटिव का नाम दिया जा सका है, बाकी कोई और तरकी नहीं हुई है। मैं पूछता हूँ कि अगर एक सोसाइटी का शेयर कैपिटल २० हजार है और मैंविसम मोडिट लिमिट एक लाख ६० हजार है, अगर मेरा गांव एक लाख ६० हजार दे सकता है और रिजर्व बैंक उसके बारे में एतबार कर सकती है, तो एक लाख ८० हजार देने में कौनसी आपत्ति होनी चाहिए अगर वही उसूल काम में लाया जाए।

ग्राम सेवक की जिम्मेदारी बहुत ज्यादा रखी गयी है। वह बेचारा जंक आफ आल ट्रेईस एंड मास्टर आफ नन होता है। अगर उसको कोआपरेटिव सोसाइटी का सेकेटरी बना दिया जाए तो मैं समझता कि हूँ कि देहात का काम अच्छा होगा और खासी तरकी होगी। और रिजर्व बैंक से और वित्त मंत्रालय से अगर देहात में दो लाख, ढाई लाख या तीन लाख पहुँच सके उस सोसाइटी को तो अनाज की कमी दूर हो सकती है।

उपाध्यक्ष महोदय, मैं एक मिनट और लेना चाहता हूँ। मेरे दोस्त श्री एच० एन० मुकर्जी को सास तौर से गिला है कि विदेशों का फालतू कैपिटल देश के अन्दर आने दिया जा रहा है। वह तो कुछ करोड़ों की बात करते हैं। क्या वह समझते हैं कि हम जो यहां लोगों का झंडा हिला हिला कर स्वागत करते हैं यह सब जबानी ज्ञान खर्च है। यह हमारे पंडित जबाहरलाल नेहरू की कोशिशों का ही नतीजा है कि हमको विदेशों से १७६० करोड़ रुपए की मदद के बायद मिले हैं अपनों अंच वर्षीय योजना के लिए जिसके लिए एक बार करोड़ टैक्स से बहुत किया जाएगा। हमारे मुकर्जी साहब कहते हैं कि तनस्वाह भी दाढ़ी जाएं, टैक्स भी ज्यादा न लिया जाए और बाहर से भी मदद न ली जाए। यह बार मेरी समझ में नहीं आती।

मैं एक मिनट और लेना चाहता हूँ। एक बार और अर्ज करनी है। हमारे देश के अन्दर रुपया बढ़ाया गया है जिसे डिफिसिट काइनेंसिंग कहते हैं।

उपाध्यक्ष होवदय: आपका यह एक मिनट कब खत्म होगा।

चौ० रणबीर सिंह: मैं ज्यादा बहुत नहीं लूँगा। एक दू० मिनट लूँगा।

देश के अन्दर १५०० करोड़ रुपए का डेफिसिट फाइनेंसिंग किया गया। लेकिन यह बात सही है कि ऐसा करने के बाबजूद जो सन् १९४८ में गेहूँ का कंट्रोल का भाव १६ रुपए मत था 'वही आज भी है। यह कमाल की बात है कि इस तरह से डिफिसिट फाइनेंसिंग किया गया। सरकारी नौकरों को गिला है। उनको ५० रुपए से ८० रुपए हो गए। हां सेकेटरी साहब की तनस्वाह आधी नहीं तो एक तिहाई कम हो गयी। यह जरूरी था। एक क्रान्ति देश के अन्दर आ रही है और शान्ति से आ रही है। तो कै

समझता हूँ कि यह किटिसिज्म बहुत सही नहीं है।

**श्री रामकृष्ण गुप्त (महेन्द्रगढ़):** उपाध्यक्ष महोदय, मैं प्रैजिडेंशियल एडेस की सपोर्ट के लिए खड़ा हुआ हूँ। राष्ट्रपति जी ने अपने भाषण में बहुत सी अहम बातों का जिक्र किया है। उन्होंने अपने भाषण में इन्टरनैशनल हालात, चाइनीज एंप्रेशन और नैशनल मामलात, मसलन यद्यं फ़ाइबर यीभर प्लान और देश की फूड प्राइवेशन को बढ़ाना, इन तमाम जरूरी विषयों पर पूरी रौशनी ढाली है।

जहाँ तक यद्यं फ़ाइबर यीभर प्लान का ताल्लुक है, राष्ट्रपति जी ने शुरू में ही इस के बारे में सफ़हा २ पर जिक्र किया है और कहा है—

"The work on the preparation of the frame and the outline of the Third Five Year Plan with its longer perspective and higher targets is making good progress. The objective of the Third Five Year Plan is to seek almost to double the national income....."

इस के बारे में मैं सिर्फ़ इतना ही कहना चाहता हूँ कि आज जब हम यद्यं फ़ाइबर यीभर प्लान बनाने जा रहे हैं, तो सब से पहले हमें सैकंड फ़ाइबर यीभर प्लान पर नज़र ढालनी पड़ेगी और उस से जो एचीवमेंट्स हुईं, जो तजुर्बात हासिल हुए, उन एचीवमेंट्स और तजुर्बात की रोशनी में हमें यद्यं फ़ाइबर यीभर प्लान बनानी चाहिए। मेरे कहने का

मक्कसद यह है कि सैकंड फ़ाइबर यीभर प्लान का सब से बड़ा मक्कसद यह या कि हनकम और बैल्य में जो बड़ी भारी डिसपैरिटी है, उस को कम किया जाय। आज पांच साल के बाद हम ने इस बात पर नज़र ढालनी है और मालूम करना है कि इस मक्कसद में हम कहाँ तक कामयाब हुए हैं और रास्ते में जो रुकावटें आईं, उन को दूर करने के लिए यद्यं फ़ाइबर यीभर प्लान में हम कौन सा एसा इकैनिटिव प्रोग्राम बनायें कि जिस से हम इस मक्कसद को पूरा कर सकें। यह ठीक है कि देश की इनकम बढ़े, नैशनल इनकम बढ़े, प्राइवेशन बढ़े, लेकिन हमारा मक्कसद तभी कामयाब होगा कि जो इनकम बढ़ती है, जो प्राइवेशन बढ़ती है, उस से, जो थोटी क्लासिज़ दबी हुई हैं, उन को फ़ायदा पहुँचे, जो एरिया बैकवर्ड और अनडेवलप्ड हैं, उन को ज्यादा से ज्यादा फ़ायदा पहुँचे। आज हम ने इस नज़रिये से सैकंड फ़ाइबर यीभर प्लान पर नज़र ढालनी है और इसी नुकता-ए-नज़र से इस फ़ाइबर यीभर प्लान को बनाते बक्त इन तमाम बातों को सोचना है। मुझे पूरा विश्वास है कि इन तमाम बातों का पूरा स्पाल रखा जायेगा।

**उपाध्यक्ष महोदय:** मेम्बर साहब प्रपनी स्पीच को कल जारी रखें।

17 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, February 17, 1960/Magha 28, 1881 (Saka).*

[Tuesday, February 16, 1960/Magha 27, 1881 (Saka)]

## ORAL ANSWERS TO QUESTIONS

## WRITTEN ANSWERS TO QUESTIONS—contd.

S.Q. No.	Subject	COLUMNS	S.Q. No.	Subject	COLUMNS
147.	Registration of Chinese Nationals	1109-43	171.	Industrial Estates in Universities	1149
148.	Central Pay Committee for armed forces	1113-16	172.	Bureau for the prevention of crime	1149
149.	Standard English-Hindi Dictionary	1116-19	173.	Lok Sahayak Sena	1149-50
150.	Amount due to H.A.L. from consumers	1119-21	174.	Vegetable oils	1150
151.	Barauni oil refinery	1121-23	175.	Noonmati refinery	1150-51
152.	Barsue-Mines	1124-26	<i>U.S.Q. No.</i>		
153.	Free and compulsory primary education	1127-30	161.	Moral Education in Schools	1151
154.	Durgapur steel plant	1131-32	162.	Grants to Andhra Pradesh Educational Institutions	1152-53
160.	Drilling operations in Godavary Valley	1132-34	163.	Tobacco cultivation in Delhi	1153
163.	Oil Survey	1134-37	164.	Central Tax collections in Punjab	1154
164.	Iron ore in Andhra Pradesh	1137-38	165.	Training of Indian students in Sweden	1154
165.	Closure of Giridih pits	1138-40	166.	Basic Education in Union Territories	1155
166.	Price of petroleum products	1141-43	167.	Specific Relief Act	1155
<b>WRITTEN ANSWERS TO QUESTIONS</b>		1143-65	168.	Sangeet Natak Akademi Grants to Cultural Organisations	1155-56
S.Q. No.			169.	Archaeological Excavations at Ujjain	1156-57
155.	Memorial to poet Kalidas	1143-44	170.	Multi-purpose schools in Andhra	1157
156.	Kolar gold fields	1144	171.	S. C. and S.T. Commissioner's visit to Andhra Pradesh	1157-58
157.	Tis Hazari Building Enquiry Committee	1144-45	172.	Cases pending in Andhra Pradesh High Court	1158
158.	List of backward classes	1145	173.	Central Advisory Board for Archaeology	1158
159.	Hours of work in High Courts	1145	174.	Jama Masjid, Delhi	1159
161.	Archaeological excavations in U. A. R. and Sudan	1146	175.	Text-Book Committee for Manipur	1159
162.	India High Commission Payments through Foreign Banks	1146-47	176.	S. C. and S. T. welfare in Andhra Pradesh	1159-60
167.	Neyveli Lignite Project	1147	177.	Foreigners in Kalimpong	1160
168.	Iron ore deposits in Himachal Pradesh	1147	178.	Post Basic Certificates	1160-61
169.	Examination System	1148	179.	Excavation of sites of Harappa Culture	1161
170.	Keyboards for Hindi Teleprinters and Typewriters	1148	180.	Prohibition	1161-62
			181.	Smuggling of gold	1162-63

WRITTEN ANSWERS TO  
QUESTIONS—contd.

U.S.Q.	Subject	COLUMNS
No.		
182.	Attack on constable in New Delhi Court	1163
183.	Budget Allotment of Archaeological Department	1163-64
184.	Officers of steel plants	1164
185.	Forged currency notes	1165
186.	Production of coal	1165
187.	S. C. and S. T. welfare in Punjab	1165
MOTION FOR ADJOURNMENT		1166-74

The Speaker withheld his consent to the moving of an adjournment motion given notice of by the following members regarding the alleged reversal of the policy of the Government of India on India-China relations:

Sarvashri Asoka Mehta, M. R. Masani, Atal Bihari Vajpayee, Surendra Mahanty, S. A. Matin and Narayan Ganesh Goray

## PAPERS LAID ON THE TABLE

(1)	A copy of Notification No. G.S.R. 1291 dated the 28th November, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.	1174-75
(2)	A copy of each of the following papers :	
(i)	Notification No. G.S.R. 112 dated the 30th January, 1960 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955	

## PAPERS LAID ON THE TABLE—contd.

COLUMNS
making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
(ii) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944 :
(a) G.S.R. No. 60 dated the 16th January, 1960 making certain further amendment to the Central Excise Rules, 1954
(b) G.S.R. No. 61 dated the 16th January, 1960.
(3) A copy of the State Bank of India (Subsidiary Banks) (Compensation) Rules, 1959, published in Notification No. G.S.R. 1116 dated the 10th October, 1959, under sub-section (3) of Section 52 of the State Bank of India (Subsidiary Banks) Act, 1959

## MOTION ON ADDRESS BY THE PRESIDENT

1175-1298

Further discussion on the motion of Thanks on the President's Address and the amendments thereto moved on the 15th February, 1960 continued. The discussion was not concluded.

## AGENDA FOR WEDNESDAY, FEBRUARY 17, 1960/MAGHA 28, 1881 (Saka)—

Presentation of the Railway Budget for 1960-61 and further discussion on the Motion on Address by the President and the amendments thereto.